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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

Section Officer
21/9/13

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. Original Application No. 28/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) D. Nongbri 2018 vs Union of India & Ors

Advocate for the Applicant(s) Mr. J. L. Sarban
Mr. S. N. Tamuli

Advocate for the Respondent(s) Adv. CGSC. Mr. Le. Das

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form is filed..... 0/- deposited..... No. 266 351691 Dated..... 5.2.07..... Dy. Registrar</p>	6.2.07	<p>There are 24 applicants. The applicants are at present working at in the office of the Accountant General (A & E), Meghalaya, Arunachal Pradesh, Mizoram and Shillong in Group C category. The applicants have a common cause as regards their service and pray for permission to file a common procedure application under Rule 4(5)(A) of the CAT Rules, 1987. The grievance of the applicants is that the Gr.C & D category was sought to be separated in AG (A&E) by order dated 24.9.2004 calling options with clause of but finality of option / the respondents have separated only Assam. By order dated 21.11.06 list of officials for allocation and deputation have been issued and saving the officials transferred to Assam. Identical matters O.A.Nos 125 of 06, 143 of 06, 115 of 06, dated 21.7.06, and 155 of 06 dated 22.6.06, have been passed by this Tribunal elaborately and certain observations have been made and interim order has been granted.</p>

1) Steps not taken by
the applicant for
issuing to the respondents

2) Extra cost Rs. 5/-
deposit vide Receipt
No. 2171 dated 6.2.07.

N.Tamuli
6.2.07.

Contd/-

6.2.07.

I have heard Dr.J.L.Sarkar learned counsel for the applicants and Ms.U.Das learned Addl.C.G.S.C. for the respondents. When the matter came up for hearing the counsel for the respondents would like to take instructions within 15 days.

In the meantime, the status quo shall be maintained till the next date of hearing.

Post the matter on 27.2.07.

R
27.2.07
Vice-Chairman

lm

27.2.07.

Counsel for the respondents has submitted that the reply is being filed to-day. Let the reply be kept on record. Copy of the reply statement is given to the counsel for the applicant. Post the matter on 28.3.07.

CL
Member

Vice-Chairman

lm

2 - 3.07

28.3.2007

Mr.S.N.Tamuli, learned counsel for the Applicants and Ms.U.Das, learned Addl. C.G.S.C are present.

Reply filed. Two weeks time is granted to the Applicants to file rejoinder.

Post on 25.4.2007.

✓
Vice-Chairman

*W.L.s have been
bfiled.*

27.3.07

/bb/

25.4.2007

Respondents have filed reply statement. Post the case for hearing before next Division Bench. In the meantime Applicant is permitted to file rejoinder.

✓
Member (A)

Ghosh
Member (J)

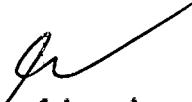
① W.L.s filed on behalf of R.No. 1 to 6.
② No Rejoinder has been filed.

/bb/

20

O.A.M-28/07

15.02.2008 On the prayer of the counsel for both the parties call this matter on 20.03.2008 for hearing.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

Rejoinder not
filed.

pg

20.03.2008

Adjourned to 24.04.2008 for hearing.


19.3.08.

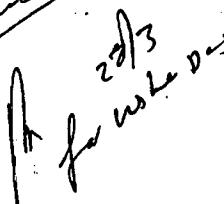
Respondents should cause production of the records (called for in M.P. No.41/2008) through their Standing counsel on the date fixed.


Supply a copy to the A.C.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman


Revd


for 20/3
for 20/3

1/bb/

24.04.2008

Call this Part heard matter on 22nd May, 2008.

Rejoinder not
filed.


23.4.08.

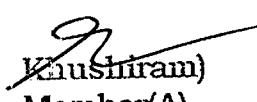
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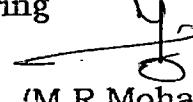
Rejoinder not
filed.

22.05.2008

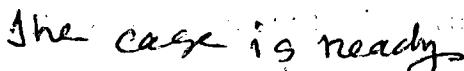
Heard further in part. Call this matter on 12.6.2008 for further hearing


21.5.08.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

lm


The case is ready.

12.06.2008

Heard further in part. Call this matter on 22.07.2008 for further hearing.


11.6.08.

Memorandum filed
by the applicant
at Flag 'A'


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

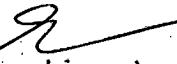

21.7.08

03.12.2007

Dr.J.L.Sarkar, learned counsel for the Applicant is present. On being mentioned by Ms.Usha Das, learned Addl. Standing counsel for the Union of India, this matter is taken up.

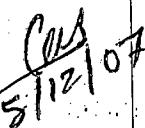
Call this matter on 07.01.2008 for final hearing.

Notwithstanding pendency of this case, Respondents shall remain free to ask the Applicants to go ^{on duty} to different stations/States of N.E.Region of India, on tour basis. The Interim order, passed earlier in this case, stands modified to this extent. Send Copies to parties.


(Khushiram)
Member (A)


(M.R.Mohanty)
Vice-Chairman

order dt. 3/12/07 /bb/
Sent to D/Section
for issuing to learned
advocate's for both
the parties. 07.01.2008


Dt- 3/12/07
D/No-
Dt- 24.1.08

Rejoinder not
billed.

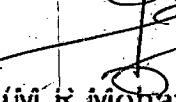

24.1.08

Rejoinder not
billed.


14.2.08

Call this matter on 25.01.2008.


(Khushiram)
Member (A)

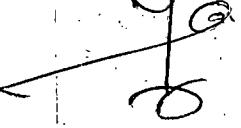

(M.R.Mohanty)
Vice-Chairman

25.01.2008

Heard Dr. J.L.Sarkar, learned counsel appearing for the Applicants and Mr G.Baishya, learned Sr. Standing counsel and Miss U. Das, learned Addl. Standing counsel appearing for the Respondents.

Call this matter on 15.02.2008 for final disposal.


(Khushiram)
Member (A)


(M.R.Mohanty)
Vice-Chairman

22.07.08

Heard Dr. J.L.Sarkar, learned counsel appearing for the Applicant and Mr. G.Baishya, learned Sr. Standing counsel appearing for the Respondents. Perused the materials placed on record. Hearing concluded. Order reserved.

(Khushiram)
Member(A)

(M.R.Mohanty)
Vice-Chairman

pg

01.08.2008 Judgment pronounced in open Court.

Kept in separate sheets. Application is dismissed with cost of Rs. 1,000/- levied on each Applicant.

(Khushiram
Member(A)

(M.R.Mohanty
Vice-Chairman

lm

22.07.08

Heard Dr J.L.Sarkar, learned counsel appearing for the Applicant and Mr G.Baishya, learned Sr. Standing counsel appearing for the Respondents. Perused the materials placed on record. Hearing concluded. Order reserved.



(Khushiram)
Member(A)



(M.R. Mohanty)
Vice-Chairman

pg

01.08.2008

Judgment pronounced in open Court. Kept in separate sheets. Application is dismissed with cost of Rs. 1,000/- levied on each Applicant.



(Khushiram)
Member(A)



(M.R. Mohanty)
Vice-Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.154/07, 155/07, 27/07, 28/07, 203/06 & 204/06.

Date of Order : This the 1st Day of August, 2008.

THE HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR KHUSHIRAM, ADMINISTRATIVE MEMBER

O.A. 154/2007

- 1.Smt Perly Kharpran, Sr. Accountant
- 2.Shri Jubanlak Hynniewta, Sr. Accountant
- 3.Shri Weston Hynniewta, Sr. Accountant
- 4.Smti Sheree M. Swer, Sr. Accountant
- 5.Shri Paokhotinthang Haokip, Sr. Accountant
- 6.Smti Dariti Mawiong, Sr. Accountant
- 7.Smt Bebedicta wallang, Sr. Accountant
- 8.Smt Saira POassah Haque, Sr. Accountant
- 9.Shri Frankie A. Pariat, Sr. Accountant
- 10.Smti Arbina Pathaw, Sr. Accountant
- 11.Shri Samsul Kharkongor, Sr. Accountant
- 12.Shri Sudesh Pradhan, Sr. Accountant
- 13.Mrs Mary L. Warjri, Sr. Accountant
- 14.Smti Silma Kharmihpen, Sr. Accountant
- 15.Smti Costarica Shadap, Sr. Accountant
- 16.Shri Jangkhokam Guite, Sr. Accountant
- 17.Smti Fatima Nongkyrih, Sr. Accountant
18. Shri Pramod Kr. Basumatary, Sr. Accountant
- 19.Smti Ropsidora Nongsiej, Sr. Accountant

.....Applicants

All the Applicants are working in the office of the
Accountant General (A&E), Meghalaya etc. Shillong

O.A. 155/2007

- 1.Shri Sujit Kumar Dey
Son of Late Motilal Dey
Senior Accountant
Office of the Accountant General(A&E)
Meghalaya, Shillong.

- 2.Sri Sitesh Das
Son of Sri J. Das,
Senior Accountant,
Office of the Accountant General (A&E)
Meghalaya etc, Shillong

.....Applicants

O.A.27/2007

- 1.Methelda Lyngdoh, Accountant
- 2.Bethelda Sohtun, Accountant



3. Shimti Hek, Accountant
 4. Emerencia Sohtum, Accountant
 5. Maybolyne Kharmujai, Sr. Accountant
 6. Bijoy Laxmi Dutta C/T
 7. Man Bahadur A/c, C/T
 8. Sumit Ghatak, Sr. Accountant
 9. L.B. Buam, Sr. Accountant
 10. Nandalal Raj, Sr. Accountant
 11. Kwissida Dkhar, Sr. Accountant
 12. Raju Chyne, Sr. Accountant
 13. Icydora Kurbah, Sr. Accountant
 14. Francis Xav Marbaniang, Sr. Accountant
 15. Keshab Pradhan, Sr. Accountant
 16. Debabani Deb Roye, Sr. Accountant
 17. Aloka Biswas, Sr. Accountant
 18. Phai Singh Swer, Sr. AccountantApplicants

O.A.28/2007

1. Daplut Nongbri, Accountant
 2. James S. Sohtun, Sr. Accountant
 3. Hazel M. Rapsang, Accountant
 4. Barbara Sawkmie, Accountant
 5. Bobby B Laloo, Accountant
 6. Dapkyrmen Lyngdoh, Sr. Accountant
 7. Freddy Kharpran, Accountant
 8. Manjul Dey, C.O
 9. Joptimai Syiem, Accountant
 10. Bianghun Chyne, C/T
 11. La I Kyntimon Khyriem, C/T
 12. Ashley Kharkongor, CO
 13. Amrit Kumar Ghosh, DEO
 14. Evethshisha War, DEO
 15. Banriknyti Kharsamai, DEO
 16. Tony F Thangkhiew, Sr. Accountant
 17. Devendra Chettri, Sr. Accountant
 18. Antina M. Marpna, Sr. Accountant
 19. Klen Singh Bhuphang, Sr. Accountant
 20. R. Deigracia Sohtun, Sr. Accountant
 21. Lumkur Kharnaior, Accountant
 22. Dipankar Chatterjee, C/T
 23. Newstar Roy Marbaniang, Sr. Accountant
 24. Klesster Nongkynrih, Sr. AccountantApplicant

By Advocate Dr J.L. Sarkar, S.N. Tamuli

· Versus ·

1. Union of India, represented through Respondent No. 2.
2. The Comptroller & Auditor General of India,
 10 Bahadur Shah Zafar Marg,
 New Delhi.



3. The Accountant General (A&E)
Meghalaya etc, Shillong.
4. The Accountant General (A&E)
Assam, Guwahati.
5. The Accountant General (A&E)
Mizoram, Shillong.
6. The Accountant General (A&E)
Arunachal Pradesh, Shillong. Respondents

By Advocate Mr G. Baishya, Sr.C.G.S.C

O.A.203/2006

Shri Kalyan Kumar Das
Senior Audit Officer (Group B)
Office of the Principal Accountant General (Audit),
Assam, Guwahati. Applicant

O.A.204/2006

1. Shri Ashis Kumar Acharjee
2. Shri Sankar Lal Paul
3. Shri Hiten Dutta
4. Shri Ashutosh Deb
5. Shri Dwijesh Ranjan Saha
6. Shri Tapan Kumar Halder
7. Shri Ranadhir Singha
8. Shri Sahadev Ghosh
9. Shri Subhendu Chakraborty
10. Shri Sujit Kumar Deb
11. Shri Bikash Roy
12. Shri Bimal Kanti Bhowmik
13. Shri Dipan Das. Applicants

All the Applicants are working as Senior Audit Officer
(Group B) in the office of the Principal Accountant
General (Audit), Assam, Guwahati.

By Advocate Dr J.L.Sarkar, S.N.Tamuli

· Versus ·

1. Union of India, represented through
Respondent No. 2.
2. The Comptroller & Auditor General of India,
10 Bahadur Shah Zafar Marg,
New Delhi 110 002..
3. The Principal Accountant General (Audit)



Meghalaya etc, Shillong.

4. The Principal Accountant General (Audit)
Assam, Guwahati-29.
5. The Accountant General (Audit)
Nagaland, Kohima.
6. The Accountant General (Audit)
Tripura, Agartala
7. The Accountant General (Audit)
Manipur, Imphal.Respondents

By Advocate Mr M.U.Ahmed, Addl.C.G.S.C

O R D E R (ORAL)

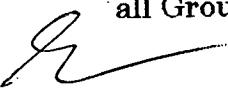
KHUSHIRAM, (MEMBER-A)

Since all these applications involve common questions of law and almost similar facts, all the six cases are being disposed of by this common order with the consent of the parties.

2. These Original Applications No. 154/07, 155/07, 27/07 and 28/07 have been filed by the Applicants who are working in different capacities in the office of Accountant General (A&E) Meghalaya, Shillong. On the bifurcation of this office into five offices of the Accountant General, Assam, Meghalaya, Mizoram, Arunachal Pradesh, Nagaland etc. The staff was allocated/deputed to different offices on the basis of their seniority and option given by them. Applicants have challenged the circular No.3307 dated 12.7.2006, Establishment Order No.198 dated 21.11.2006 and Order No.53 dated 9.6.2006 (and circular dated 31.03.2006 and 24.03.2006 in O.A.203 & 204/2006) and prayed for quashing of the same and not to send the Applicants on deputation without their consent, nor the Applicant be disturbed from their place of posting without publication of a just and fair policy by giving full

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scope to the Applicants. The Circulars/Orders challenged in these O.As are relates to the following matters. Estt.1 order No.53 dated 09.06.2006 relates to permanent allocation of Group 'C' and 'D' cadres between the office of the AG (A&E) Meghalaya etc. Shillong and AG(A&E) Assam, Guwahati with effect from 01.12.2005 on the basis of the options exercised by the individual officials. Estt.1 Order No.198 dated 21.11.2006 relates to allotment of Group 'C' & 'D' officials of the office of the Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram after creating independent offices of the Accountant General for those States and the Circular No. 3307 dated 12.07.2006 which relates to calling of option from Group 'C' & 'D' officials of AG(A&E), Meghalaya, Arunachal Pradesh and Mizoram, Shillong for permanent allocation to the offices of their choice in the prescribed option form enclosed with the circular. In O.A. No.203/06 and 204/06 the Applicants have challenged the circulars dated 31.3.2006 issued by the Principal Accountant General, Audit, Meghalaya etc. Shillong being cadre controlling authority had notified for fresh options from all the Group 'B' Officers of this office from Section officer to Sr. Audit Officer except Commercial Officer born on common cadre on or before 17.04.2006 for onward transmission to the Cadre Controlling Authority. The circular dated 24.03.2006 issued by the Comptroller & Auditor General of India relates to separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in North East Region along with option form calling for fresh option from all Group 'B' officers belonging to common cadre for permanent transfer



to the Civil Audit Offices in North East Region for allocation of concerned offices on the basis of their seniority-cum-options exercised by them.

3. The Circulars/Orders challenged in these O.As are relates to the following matters. Estt.1 order No.53 dated 09.06.2006 relates to permanent allocation of Group 'C' and 'D' cadres between the office of the AG (A&E) Meghalaya etc. Shillong and AG(A&E) Assam, Guwahati with effect from 01.12.2005 on the basis of the options exercised by the individual officials. Estt.1 Order No.198 dated 21.11.2006 relates to allotment of Group 'C' & 'D' officials of the office of the Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram after creating independent offices of the Accountant General for those States and the Circular No. 3307 dated 12.07.2006 which relates to calling of option from Group 'C' & 'D' officials of AG(A&E), Meghalaya, Arunachal Pradesh and Mizoram, Shillong for permanent allocation to the offices of their choice in the prescribed option form enclosed with the circular. The other circulars dated 31.3.2006 issued by the Principal Accountant General, Audit, Meghalaya etc. Shillong being cadre controlling authority had notified for fresh options from all the Group 'B' Officers of this office from Section officer to Sr. Audit Officer except Commercial Officer born on common cadre on or before 17.04.2006 for onward transmission to the Cadre Controlling Authority. The circular dated 24.03.2006 issued by the Comptroller & Auditor General of India relates to separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in North East Region along with option form



calling for fresh option from all Group 'B' officers belonging to common cadre for permanent transfer to the Civil Audit Offices in North East Region for allocation of concerned offices on the basis of their seniority-cum-options exercised by them as per instruction^{is} contained in para 3 of the policy.

"Permanent posting of Group 'B' officers of common cadre against the required strength of various Civil Audit/A&E offices shall be made by the respective cadre controlling authorities strictly on the basis of the seniority of officers who have exercised their option for allocation to such offices, irrespective of their base office."

The option so exercised shall be final and no further change in the above option would be allowed in any case. Option be given for final allocation in the order of preference. The circular dated 20.4.06 issued by the Principal Accountant General (Audit), Assam, Guwahati and relates to separation of common cadre from Group 'B' officers of civil audit offices of North East Region extending the date to exercise fresh option from 19.04.2006 to 28.04.2006 stating that previous option exercised in compliance of the office circular dated 31.03.2006 may be treated as cancelled.

4. In brief in all the six cases, the Applicants have protested the allocation of the applicants to different offices on account of bifurcation of the office of the Accountant General (A&E), Meghalaya, Shillong and their placement on allocation or alternatively on deputation on the basis of their options and seniority.

5. In this background of the above circulars, the separation of the cadre based on the option exercised by the individuals of

different categories was acted upon strictly based on seniority. The junior staff who were to be shifted to man the deficit offices are also entitled to receive deputation pay on their transfer. Learned counsel for the Applicants while arguing the case submitted that pick and choose policy was adopted while the Applicants were taken on deputation. The entire scheme is perverse and violative of Articles 14 and 16 of the Constitution of India. The whole scheme should be operated after making modifications in scientific, transparent and practical manner.

6. The Respondents have filed written statement stating that office of the Accountant General of undivided Assam operated from Shillong. The Controller and Auditor General keeping in view the requirements of work, public interest and the interest of the States concerned established Accountant General offices at Kohima (Nagaland), Imphal (Manipur), Agartala (Tripura) and Guwahati (Assam). All these offices were initially manned by Group 'B', 'C' and 'D' staff from the Accountant General's office at Shillong. Subsequently the Accountants General Offices in Nagaland, Manipur and Tripura recruited their own Group 'C' and 'D' staff and these cadres became exclusive to these offices. However, the Group 'C' and 'D' cadres in the offices of the Accountant General (Meghalaya, Arunachal Pradesh and Mizoram) at Shillong and Accountant General (Assam) at Guwahati continued to share common cadres of Group 'C' and 'D' staff. The office of AG(A&E), Assam subsequently shifted to Guwahati in the year 1980. Even after the shifting, the two offices continued to share common Group 'C' and 'D' cadres with the office of the AG(A&E) Meghalaya.



Arunachal Pradesh and Mizoram at Shillong also continued to exercise cadre controlling responsibility. It may be pointed out that in the appointment letters of the applicant there was a clause that the person being offered appointment was liable to be posted in any of the existing offices or any new office opened by the Department in the North East Region. The offices of the AG(A&E) Arunachal Pradesh and Mizoram at Shillong was also simultaneously shifted with effect from 01.04.2006. As per requirements of the Department in fulfilling its statutory and constitutional obligation under the Comptroller & Auditor General (Duties, Powers and Conditions of Service) Act 1971 and the hardship that may be caused to his employees in this regard, the office of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram, the Comptroller & Auditor General had the option of declaring the staff in these offices surplus and surrendering them to the surplus cell of the department of Personal & Training for redeployment as per the policy of the Government of India. Considering the hardship involved in such an action, the CAG has, in all cases where new offices have been set up/existing offices reorganized, decided upon a policy that would keep the hardship to the minimum level by adopting the option of temporarily transferring employees who cannot be accommodated in the office of their choice from the surplus offices to the newly created offices on the principle of seniority viz. 'Last Come First Go'. The policy inter alia envisages that all the employees who exercised option for permanent posting to a particular office would eventually be posted back to the office of his/her choice. For the period where the employee is

posted to another office, not being his/her office of choice, the employee is compensated by payment of an allowance as if the employee is sent on deputation. Thus the Comptroller and Auditor General has followed a consistent and uniform policy in this regard which has been determined by the need to minimize inconvenience to employees, ensure transparency and impartiality in the separation process balanced with the Comptroller & Auditor General's responsibility to discharge his statutory and constitutional obligations in an efficient and effective manner. AG(A&E), Meghalaya, Arunachal Pradesh & Mizoram etc. vide circular dated 24.09.2004 called for option from Group 'C' & 'D' staff for permanent allocation to the AG offices for the States of Assam, Meghalaya, Arunachal Pradesh and Mizoram. Those options were considered on the principle of seniority with optees of surplus offices being required to man the deficit offices on the basis of 'Last-Come-First Go'. Due to ban of fresh recruitment, all the offices of the Indian Audit & Accounts Department are currently functioning with below the sanctioned strength and the department is adopting "persons-in-position" as the basis of manpower management and accordingly the concept of sanctioned strength has lost all relevance. The cadre separation was actually effected after 15 months of issue of the policy Circular dated 24.9.2004 and there was no any undue haste. In response to the circular dated 24.09.2004 the following Group 'C' and 'D' staff of AG(A&E), Meghalaya, Arunachal Pradesh, Assam & Mizoram had submitted options for permanent allocation/deputation.

No of options for permanent allocation (first choice) to the office of the			
AG(A&E)	AG(A&E)	AG(A&E)	AG(A&E)

	Assam	Meghalaya	Arunachal Pradesh	Mizoram
Group 'C'	539	342	Nil	Nil
Group 'D'	55	56	Nil	Nil

No of options for deputation (first choice) to the office of the				
	AG(A&E) Assam	AG(A&E) Meghalaya	AG(A&E) Arunachal Pradesh	AG(A&E) Mizoram
Group 'C'	679	225	02	Nil
Group 'D'	07	24	Nil	01

The persons in 'persons in position' in each cadre as on 01.04.2005 in Shillong and Guwahati offices was as below :

Persons in position	AG(A&E) Assam	AG(A&E) Meghalaya Arunachal & Mizoram
Group 'C'	588	300
Group 'D'	64	50

The Respondents stated that the cadre separation exercise between Shillong and Guwahati offices was done in a very fair, impartial and transparent manner. Since the Guwahati office was a deficit office and hence all Group 'C' and 'D' staff who had permanently opted for that office would have inevitably been accommodated in that office anyway. There were no permanent optees either for Arunachal Pradesh or Mizoram offices. Therefore all optees for Assam office would have got their choice, the optees from the surplus Meghalaya office only would have in any case been sent on deputation to Assam, Arunachal Pradesh and Mizoram which are deficit offices in terms of seniority. The deputation arising in this situation is not a deputation in the normal sense of the term. Since all employees on creation/reorganisation of the offices cannot be immediately straightway accommodated in the office of his/her choice, the staff from the surplus offices will have to man positions in the deficit offices ^{and} they are being deputed to as dictated by the work. The formulation of a policy is a function of the Government



and cannot be interfered with by the Tribunal unless there is arbitrariness. It is within the competence of the executive to change a policy, re-change it, adjust it and readjust it according to the compulsions and requirements of the circumstances. Hence the Applications are devoid of any merit and may be dismissed.

7. Dr J.L.sarkar, learned counsel appearing for the Applicant argued the matter in favour of the Applicants and he agreed to the over all criteria of the formulation of the policy as issued by the CAG vide circular dated 24.09.2004. He argued that in implementation of the policy some confusion has been created to give benefit to some of the employees and the conditions laid down in the above circular have not been strictly adhered to. The Respondents had adopted "pick and choose" policy for some of their favourite employees and thereby implementation of the policy has result in the miscarriage of justice. He also argued that cadre separation scheme was implemented ignoring the "sanctioned strength" which was replaced subsequently by words like "required strength" and "person in position" which is fluctuating, variable and is not legally and administratively just and fair. The entire process of cadre separation is colourable, under camouflage to favour a few and thus arbitrary. The learned Sr. Standing counsel for the Respondents Mr G.Baishya argued that scheme of separation was made attractive by the Respondents by offering the deputation allowance to the junior most staff being deployed to the deficit offices otherwise also the scheme was based on willingness of the staff taking into account their seniority and options. He also stated that in the



appointment letters of Respondents there was a condition that they are duty bound to serve in the then existing offices or any of offices which were to be ~~set up~~ in future in North East Region. Meanwhile some of the Applicants have also got relief and thus the O.As in respect of such Applicants have become infructuous. The learned Sr. Standing counsel argued that the policy is an executive decision and this cannot be a subject matter of judicial review. The Applicants have approached this Tribunal without exhausting the departmental remedies available to them for redressal of their grievances. Since transfer and posting of the employees is not a subject matter for judicial scrutiny and the Applicants had not approached the Respondents for redressal of their grievances, the learned Sr. Standing counsel pleaded that the Applications may be dismissed. He also demanded that heavy cost should be imposed on the Applicant for approaching this Tribunal without exhausting the available remedies with the department.

8. In most of the cases the order not to disturb the Applicants from their present posting and to maintain status quo was passed earlier which were modified to the extent to allow the officials to be sent on short deputation/tour to deficit offices/stations.

9. We have considered the arguments advanced by the learned counsel for the rival parties and perused the material placed before us. We are of the opinion that bifurcation of the cadre is a policy matter and Applicants as a condition of their service were duty bound to serve in any offices of the Accountant General in North Eastern Region which were then existing or were to be opened in future. They



have no right to question the policy of separation of cadre to man the newly opened office of the Accountant General in North East Region. We did not find any lacuna in the policy to favour a few employees as alleged by the learned counsel for the Applicants. However, if such a mistake take place in some case, the Applicants had the opportunity to represent (in individual cases) and the Respondents should be obliged to examine the matter and rectify the mistake, if any. But the Applicants instead of exhausting the grievance redressal mechanism available within the department have approached the Tribunal by filing this Application under Section 19 of the Administrative Tribunals Act, 1985. Applicants cannot take advantage of the situation and avoid the transfer/deployment without exhausting the opportunity for grievance redressal available to them within the system under Section 20 of the Administrative Tribunals Act, 1985. Without having exhausted all possible avenues for grievance redressal this application could not have been filed before the Tribunal. The Respondents are duty bound to take such type of policy decision, as has been taken by them to deploy the personnel of the Respondent Organisation. The word 'deputation' used in this case is also not 'deputation' in real sense of the term but the Applicants will get deputation allowance for working in the same department and that too in accordance with the conditions of their appointment. The Apex Court in the case of S.C.Saxena vs. U.O.I & Ors. (reported in (2006) 9 SCC 586 para 6), held that "a Government servant cannot disobey a transfer order by not reporting at the place of posting and then go to a court to ventilate his grievances" and that it is

R

his duty to first report for work where he is transferred and make a representation as to what may be his personal problems and that the tendency of not reporting at the place of posting and indulging in litigation needs to be curbed". Since opening of offices of Accountant General (A&E) in various State Headquarters of North Eastern Region in public interest is a matter of public policy and transfer is an incident of service and the Applicants have not availed of the opportunity for redressal of their grievances within the system, the Tribunal has no reason to interfere with the matter and we feel that Applicants, by misuse the process of the Court, have held the entire system to ransom in the interest of their own personal benefits (without any regard for the condition of service laid down in their own appointment letters making them liable to be transferred/posted to their existing or any new offices to be ~~set up~~ in future in North Eastern Region and the requirement of public service) by filing applications without availing the available remedies for redressal of grievances under Section 20 of the Administrative Tribunals Act, 1985. We are of the considered opinion that these cases are devoid of any merit, as we have found that the scheme for redeployment of staff by obtaining their option (and to deploy them on deputation) to be outcome of a healthy personnel management; and, if any of Applicants still have got any grievances, then he/she should represent to the authorities only after joining at the new station in terms of the Apex Court decision in S.C.Saxena vs. U.O.I & Ors. (supra).



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10. Original Applications are accordingly, dismissed (being devoid of any merit) with costs of Rs.1000/- on each Applicant which should be realized by the Respondents.. All the Misc.Petitions No. 27/08 & 140/07(in O.A.203/06), 141/07 & 28/08 (in O.A.204/07) & M.P.41/08 (in O.A.28/07) also stand disposed of and all orders for maintaining status quo or not to disturb the Applicants from their present posting etc. also stand vacated.

sd/-
MANORANJAN MOHANTY
VICE CHAIRMAN

sd/-
KHUSHIRAM
MEMBER (A).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

केन्द्रीय प्रशासनिक अदालत
Central Administrative Tribunal

21/1/2008

O.A. No.28/2007

गुवाहाटी न्यायपीठ
Guwahati Bench

D.Nongbri & Ors.

..... Applicant

- versus -

Union of India & Ors.

..... Respondents.

Memorandum filed by the Counsel for the Applicant

The counsel has been informed by the applicants that Comptroller and Auditor General of India by letter No.74/NGE(App)/5-2006 Pt.III dated 18.01.2008 has confirmed that an officer who has given preference for permanent allocation for more than one office may be considered for permanent allocation as per his seniority and option exercised by him. One Shri Subrata Dey, Sr. Audit Officer has been permanently allocated to the office of the PAG (Au), Assam as per his 2nd option and the allocation has been treated as final.

Another Sri Gopal Deb, Assistant Audit Officer was given permanent allocation on his second option but the same was cancelled and his junior given the posting in that station. Shri Deb filed O.A. No. 93...../2008 on the strength of CAG's aforesaid letter regarding enforceability of 2nd option during the pendency of the O.A. Shri Deb has been repatriated back to the station of his 2nd option i.e. PAG (Au), Meghalaya, Shillong. The counsel respectfully submits this before the Hon'ble Tribunal for cause of justice.

Received
21.7.08
S.N. Tamuli
Advocate

21/7/08
S.N. Tamuli
Advocate

File in Court on 16/6/08
Court Officer.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH,
GUWAHATI.

O. A. No. 28 /2007.

SHRI D. Nongbri & ORS

- Vs -

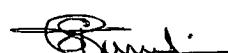
U. O. I & ORS.

Advocate
F. O. T. T. A. 2
F. O. T. T. A. 3
F. O. T. T. A. 4
F. O. T. T. A. 5

LIST OF DATES.

Sl. No.	Date	Particulars	Page No.
1	24.9.2004	No consistent policy of separation of cadres was laid down by C & AG and different instructions have been issued at different times. By circular dated 24.9.04 issued by A.G. (A&E) Shillong it was notified that separation of common Gr.C and D cadres in the office of the A.G. (A & E) Assam, Guwahati and A.G. (A&E) Meghalaya, Arunachal Pradesh & Mizoram, Shillong was under consideration. The offices of A.G. (A&E) Arunachal Pradesh and Mizoram would continue at Shillong till office space and staff quarters are available in	Para-4.4, 4.7 Annexure A (page 13)

Contd....2/-



SN. I Date II Particulars III Page No. IV

Itanagar and Aizawl.

Two option from the staff were called -

(i) for choice of office of posting.

(ii) to go on deputation

The option once exercised will be final, in case of failure to opt by 8.10.04 the cadre Controller will allocate the official permanently to either office. The applicant submitted their option under the compelling clause. Respondents didnot know the sanction strentth etc. in each office.

1.A. 28.12.2005 Association's letter dt. 28.12.2005 requesting Annexure II, Page 8 for Cadre Position of employees in Separated Cadre. Of W.S. in MP 41/2005

2 9.6.2006 Respondents were in utter confusion for want of sanction strength etc. and in hurry to do favour and accomodate persons of their interest in Guwahati office issued circular dated 9.6.06 allocating staff only in Guwahati office

Para-4.8

Annexure-B

(Page 15)

3 12.7.2006 Respondents could understood the anomalies due to hasty favouratism and issued circular dated 12.7.2006

Contd....3/-



SN. I Date I Particulars I Page No. I

which again purported to separate cadres of Gr. C & D staff, which was already done by circular dated 24.9.04. Staff were asked to exercise option, with the clause option once exercised will be final, non-optees will be allocated in three officers at the discretion of the administration. Nothing was mentioned about the earlier options or no reason was disclosed this circular dated 12.7.2006 is result of colourable exercise of power.

Para- 4.9

Annexure-C

(Page 37)

Sanction strength and number of person in position has been indicated which is also not correct. The term required strength has been deliberately omitted.

4 14.7.06 Persons in position only has been

shown under circular dated 14.7.06

Para- 4,11

sanctioned strength has not been

Annexure- D

shown. This numbers also vary with

(Page 39)

those shown in circular dated

12.7.2006.

Contd....4/-



<u>SN.</u>	<u>Date</u>	<u>Particulars</u>	<u>Page No.</u>
5	26.7.06	Representation by the Accounts Cate-gory III Association to the A.G.(A&E) Shillong in the matter of separation of cadre.	Annexure- E Para 4.12 (Page 7)
6	27.7.06	Letter from A.G.(A&E) office Shillong to General Secretary in reply to letter dated 26.7.2006	Annexure-E-2 (Page 45)
7	2.11.06	Letter from the office of the A.G. (A&E) Shillong to General Secretary of the Association. Item No. 5 indicates that 'required strength' has nexus in the subject matter	Annexure-E 1 (Page 41)
8	3.11.06	The comments of the A.G.(A&E) circulated for members by the General Secretary of the Association	Annexure-E (Page 40)
9	21.11.06	Allotment of Gr C and D officials between three offices of Meghalaya, Arunachal Pradesh and Mizoram were circulated. There is a reference to it's memo No. 1686. BRS/72-2005 dated 25.4.2006 which has not been published	Annexure-F (Page 49)

Contd...5/-



Submission before the Hon'ble Tribunal.

In the matter of adjudication of separation of cadre of Gr. B employees O.A. 203/06 and /06 respondents' written statements states as under :

" The respondents beg to state that up to the level of supervisor the cadres had already been separated w.e.f. 01.9.1981 amongs the officials of Accountants General Assam, Meghalaya, Arunachal Pradesh & Mizoram, Manipur, Tripura and Nagaland"
 In 1981 both Audit and A & E were combined and under same Accountant General.

Filed by



Santanu Nandan Tamuli
(Advocate)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. NO. 28.....2007

Daplut Nongbri & ORS

-VS-

U.O.I & ORS.

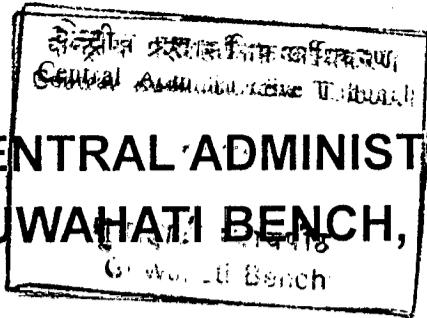
SYNOPSIS

The applicants ^{are} Gr. C category officials working at shillong in the office of the Accountant General (A&E) Meghalaya etc, Shillong, The respondents had decided separation of the cadres of Gr. B. officers (Sr. A.O. ,A.O., AAO and S.O.) and also Gr. C. and D cardres. The orders of separation have been issued in unscientific manner and with arbitrariness. Number of Gr. B. officers approach ^{ed} this Hon'ble Tribunal challenging the separation by filing a good number of OAs. and the Hon'ble Tribunal has been pleased to pass interim orders not to disturb the applicants from the present place of posting, their OAs are pending.

The Gr. C and D category staff of Audit side have also filed one OA. Challenging the separation of their cadre and the Hon'ble Tribunal has been pleased to pass interim order not to disturb from their place of posting. This OA is also pending (O.A. No. 155/06).

The Gr. C and D category was sought to be separated in A.G. (A&E). Shillong (Assam, Meghalaya, Arunachal Pradesh and Mizoram) by order dated 24/9/2004 calling options with clause of finality of option but respondents have arbitrarily separated only Assam. By circular dated 12/7/2006 fresh options have been called for ignoring the order dated 24/9/04 and order dated 9/6/2006 again the clause of finality of option have been given, saving the officials transferred to Assam. By order dated 21/11/06 list of officials for allocation and deputation have been issued herealso saving the officials transferred to Assam. The entire process is colourable, under camouflage with scope of favouritism and arbitrariness. Deputation without consent is illegal. The scheme of separation ignoring the sanctioned strength and on required strength (which is a vague term) and person-in-position (Which is fluctuating and variable) is illegal and not administratively just and fair. Applicants prayer is preparation of comprehensive policy for separation of cadre in a scientific manner.

Filed by . S.N. Tinnuli
Advocate



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. NO. 2007

Daplut Nongbri

-VS-

U.O.I & ORS.

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1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI

O.A. No. 28 /2007

1. Daplut Nongbri, Acctt
2. James S Sohtun, Sr. Acctt
3. Hazel M Rapsang, Acctt
4. Barbara Sawkmie, Acctt
5. Bobby B Laloo, Acctt
6. Dapkyrmen Lyngdoh, Sr. Acctt
7. Freddy Kharpran, Acctt
8. Manjul Dey, C.O.
9. Joptimai Syiem, Acctt
10. Bianghun Chyne, C/T
11. La-I-Kyntimon Khyriem, C/T
12. Ashley Kharkongor, CO
13. Amit Kumar Ghosh, DEO
14. Evethshisha War, DEO
15. Banriknyti Kharsamai, DEO
16. Tony F Thangkhiew, Sr. Acctt
17. Devendra Chettri, Sr. Acctt
18. Antina M Marpna, Sr. Acctt
19. Klen Singh Bhuphang, Sr. Acctt
20. R. Deigracia Sohtun, Sr. Acctt
21. Lumkur Kharnaior, Acctt
22. Dipankar Chatterjee, C/T

48
Filed by the applicant
through S. N. Tomuli
Advocate 5/2/07

Amit Kumar Ghosh

23. Newstar Roy Marbaniang, Sr. Acctt

24. Klesster Nongkynrih, Sr. Acctt

- Applicants -

All the applicants are working in the office of Acctt General (A & E), Meghalaya etc, Shillong.

- VERSUS -

1. Union of India, Represented through Respondent No. 2.

2. The Comptroller & Auditor General of India.

10 Bahadur Shah Zafar Marg,
New Delhi-110002.

3. Accountant General (A & E),
Meghalaya, etc Shillong.

4. The Accountant General (A & E)
Assam, Guwahati.

5. The Accountant General (A & E)
Mizoram, Shillong.

6. The Accountant General (A & E)
Arunachal Pradesh, Shillong.

- Respondents -

Amrit Kumar Ghosh

1) PARTICULARS FOR WHICH THE APPLICATION IS MADE:

The application is made against A.G. (A & E) Meghalaya etc, Shillong Esh-I-Order No. - 198 & dated 21/11/2006, Circular No. 3307 dated 12/7/2006 and Estt.-I-Order No.-53 dated 9/6/2006 on the subject of separation of Gr C & D cadres of A.G. (A & E) Meghalaya, Assam, Arunachal Pradesh and Mizoram.

2.JURISDICTION:

Applicants declare that the subject matter of the application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION:

The applicants declare that the application is within the period of limitation under Section 21 of the Administrative Tribunal Act-1985.

4. FACTS OF THE CASE:

- 4.1 That the applicants are citizens of India and as such are entitled to the rights and privileges guaranteed by the constitution of India.
- 4.2 That the applicants are at present working in the office of the Accountant General (A & E), Meghalaya, Arunachal Pradesh and Mizoram, at Shillong in Group C category. They are low paid employees and have a common cause as regards their service and pray for permission to file a common application under Rule 4(5)(A) of the CAT Rules, 1987.
- 4.3 That the offices of the Accountant Generals are under the control of Comptroller and Auditor General of India. The offices for the sister states of N.E. Region were working at Shillong. With the reorganization of the states of N.E. region including creation of states by division of undivided Assam, the Accountant Generals' office at Shillong has also undergone some managerial division. It is also started that for the purpose of functional needs of Accounts and Audits (which were combined), the Accounts and Audit side were bifurcated in watertight compartments coupled with such functional bifurcation, further divisions of the offices at Shillong were

Amit Kumar Ghosh

made by way of separation of offices in to Assam, Meghalaya, Mizoram, Arunachal Pradesh, Nagaland etc. It may be stated that such intermittent divisions caused acute troubles in the matter of posting and transfer of officials of Group B, C and D. It is stated that there has also been separation of cadre for section officers, AAO's, AO's and Sr. A.O's.

4.4 That no consistent and uniform policy of such separation of cadres has been laid down by the comptroller and Auditor General to avoid piece-meal division/ separation of cadres. As a result at different points of time different instructions have been issued giving scope to arbitrariness and causing undue troubles to the officials.

4.5 That in this connection it is stated that in the recent past orders were issued for separation of the officials of the Group B Cadres of both Audit and Accounts (A&E) sides. These policies have been challenged before this Hon'ble Tribunal and OAs have been admitted, which are pending adjudication.

4.6 That circulars have also been issued for separation of Gr. C and D cadres of the Audit side by circular dated 23/3/2006. The said circular has also been challenged before this Hon'ble Tribunal (OA.Nos 155/2006), which is pending adjudication.

4.7 That the office of the Accountant General (A & E) Meghalaya, Arunachal Pradesh and Mizoram, Shillong by circular No. AGM/ CAD SEP/0-2004/1 dated 24/9/2004 circulated the scheme of separation of the A.G. (A & E), Assam, Meghalaya, Arunachal Pradesh and Mizoram and called for options in the prescribed option form. The circular clearly indicated that option once exercised will be final. Last date for submission of option was 8/102004 with a compelling clause that in case of failure to opt the cadre Controller will allocate such officials to either of the office at Meghalaya Assam, Arunachal Pradesh or Mizoram. Under such compelling circumstances the applicants had to submitted the options. The respondents also know that required informations and data e.g. sanctioned strength etc were not known/finalised. This circular was intended to do favour to some officials and was issued in a hurry.

Amrit Kumar Ghosh

Copy of the circular dated 24/9/
2004 with the option form is
enclosed as **Annexure-A**

4.8 That the applicants have been contacting office to know the fate of the separation of cadre scheme and their options. They could learn that the respondents were in utter confusion as regards modus operandi of the separation of cadre. The required data as regard the sanctioned strength etc. were not available and could not be circulated to the Gr. C and D staff including the applicants on request. The Accounts Category III Association, office of AG (A & E), Meghalaya etc, Shillong also could not elicit such data. In the meantime the Gr. B officers also filed number of O. As challenging the separation of Gr. B cadres. In such a situation the respondents were inclined to depart from their initial scheme for separation and option as circulated by circular dated 24/9/2004 and decided to accommodate persons of their interest in the Assam office at Guwahati without having any reference to the sanctioned strength of the Gr. C and D cadres of Assam, Meghalaya, A.P. and Mizoram in a very hasty manner. By circular dated Estt –1 order No. 53 dated 9-6-2006 some Group C and D officials have been allocated to Guwahati office.

Copy of the order dated 9/6/
2006 ~~is on last page~~ is
enclosed as **Annexure B** (other
pages contains the names and
shall be produce at the time of
hearing if called for) ~~etc~~

4.9. That immediately after the issue of the order No. 53 dated 9/6/2006 the respondents could understand that anomalies have cropped ^{up} in the matter of separation, option and allocation to Assam office as done by the order dated 9/6/2006, the respondents endeavoured to project a semblance of correctives steps in the matter of allocation to the other offices viz. Mizoram, A.P. and Meghalaya and issued circular no. 3307 dated 12/7/2006. Most curiously the separation does not contain the name of the office of A.G. (A&E), Assam. It is stated that the original circular dated 24/9/2004

mandated separation of Assam, A.P. Mizoram and Meghalaya offices i.e. 4 (four) states. The circular dated 12/7/2006 contains only 3 (three) states viz. A.P. Meghalaya and Mizoram, the office of Assam has been ostensibly omitted to safeguard irregularity done by the establishment order dated 9/6/2006. The last date of option by the circular dated 12/7/2006 was fixed as 19/7/2006 later extended to 28/7/2006. This circular also contains the clause that officials who fail to exercise options shall be allocated to any of the three offices at the discretion of the administration. The sanctioned strength and person - in-position were shown, but the sanctioned strength has been ignored for the allocation without any reason, which will make room for the favouritism. The increase or decrease in person in-position after the option has not been circulated to make room/scope for favouritism.

Copy of the circular dated 12/7/2006
is enclosed as Annexure – C.

4.10. That the respondents are highly confused in the matter of sanctioned strength, required strength and persons - in-position. In the matter of separation of cadre of Gr-B. officers the term required strength was taken resort to. But on challenge before this Hon'ble Tribunal the respondents under camouflage omitted the term in the circular dated 12/7/2006.

4.11. That the respondents are not working with openness, whereas in the case of Gr. B. officers the filling of post, with nexus to required strength have been mentioned, in case of Gr. C & D the term required strength have been omitted because same is under challenge in number of O.As. pending before this Hon'ble Tribunal. It is categorically stated that the office of the Accountant General (A & E), Meghalaya, A.P. and Mizoram are working with the term required strength though the omission of the same term is explicit and deliberate in the circular dated 12/7/2006. Moreover the circular dated 12/7/2006 does not give reasons as to why the separation of cadre is not being implemented on the basis of sanctioned strength. The ideal condition demands that separation shall be on the basis of sanctioned strength with permanent allotment as such an option. Administrative fairness does demands the same. The respondents may on administrative feasibility and fairness make

Amit Kumar Ghosh

short term adjustment from among such permanent allottees by making reasonable scheme. Short term rotation may also be considered by the respondents in this respect. But most unfortunately circular dated 12/7/2006 has been issued, saving the incorrect decision by the order date 9/6/2006. In continuation of the circular dated 12/7/2006 circular dated 14/7/2006 has been issued showing only persons in position of some staff but not sanctioned strength C&D. Deputation has been resorted to illegally.

Copy of the circulated dated 14/7/2006
is enclosed as **Annexure-D.1**

4.12. That the Accounts Category III Association Shillong, had represented against the scheme of separation of Gr. C and D staff as explained above and has circulated by the letter No. Acc/cate-3/2006-07/11 dated 3/11/2006 issued by the General Secretary of the Association, the correspondences in this aspect. The applicants are members of the said Association.

Copy of the Associations letter
dated 3/11/2006 with letter
dated 2/11/2006 address to the
General Secretary of the
Association by the office of the
A.G.(A & E) Shillong, the letter
dated 27/7/06 issued by the A.G.
(A & E) Shillong and letter dated
26/7/06 written by the
association are enclosed as
Annexure E, E-1, E-2 and E-

III.

4.13. That by order No. Estt-I Order No. 198 dated 21/11/2006 office of the A.G. (A&E) Meghalaya etc. Shillong has circulated list of Gr. C&D officers allocated to the offices in Meghalaya, A.P. and Mizoram and also indicating the places where they have been posted on deputation. This has been done as per the circular dated 12/

Shillong
Kamrup
Amit

7/2006. The applicants have been permanently allocated to the office of the AG (A & E) Meghalaya but shown as on deputation to AG (A & E) Mizoram. It is stated that the above allotments and deputation have been made without reference to the sanctioned strength or the clear policy or principles of separation or stable policy of sanctioned strength, required strength etc. The deputation orders are without consent and as such illegal. The fate of the options exercised under circular dated 24/9/2004 has not been disclosed. No reason for delinking the Assam office as in order dated 9/6/2006 has been disclosed. This order dated 21/11/2006 has been passed under camouflage and has been done arbitrarily dehors administrative fair play.

The circular dated 21/11/2006 is enclosed as Annexure-F

4.14. That as already stated in respect of the separation of cadres number of Gr. B. officers have approached this Hon'ble Tribunal through O.A. No 125/06, 146/06, 267/06, 143/06, 115/06, 203/06, 204/06, 281/06, 273/06 etc and the Hon'ble Tribunal has been pleased to pass interim orders not to disturb the applicants from the place of their present posting. The Hon'ble Tribunal was also pleased to hear in detail and pass orders dated 21-7-2006. In M.P. No 59/06, 52/06, 55/06, 56/06 In O.A. No 143/06, 115/06, 125/06, 146/06 respectively.

Copy of the order of the Hon'ble Tribunal is enclosed as
Annexure G

4.15 That the office of the Principal Accountant General (Audit) Assam, Beltola by circular dated 23/3/2006 had decided to separate the common Gr. C and D cadre in the Audit offices of Assam, Meghalaya, A.P. and Mizoram and by order dated 9/6/2006 allocation of Gr. C and D officials were made challenging the said separation of cadre Gr. C and D category of Audit side an application was filed which has been numbered as 1 55/2006 which has been admitted with interim order to maintain ~~status quo~~ as regards the place of posting. The OA is pending.

Amit Kumar Ghosh

Copy of the order dated is
enclosed as Annexure- H

4.16 That by not making the separation simultaneously for the four (4) states as notified in 2004 great prejudice has been caused to the applicants. For e.g. the applicants who exercised options for Meghalaya on the staff position then prevailing, though senior were not allocated to Assam but to Meghalaya. Now again their position is sought to be destabilised. They have been denied the scope of posting at Assam.

4.17 That applicants humbly state that their grievance is not against policy decision of separation but against the manner the separation is sought to be made opening scope for favouritism and pick and choose policy. The humble submission of the applicants the separation should be ^{ed} work out ignoring the separation done in pursuance to notice dated 24-9-2004 and four offices should be separated simultaneously disclosing factual position avoiding scope of favouritism and arbitrariness.

5. Grounds with Legal Provisions

5.1 For that the calling option for four states with clause of finality of option, by circular dated 24/9/2004, and thereafter separating only one state viz. Assam is not just and fair and is arbitrary and whimsical.

5.2 For that again calling for option for separation of Meghalaya, A.P. and Mizoram, arbitrarily ignoring the earlier notification dated 24/9/2004 is arbitrary and illegal.

5.3 For that separation not on the basis of sanctioned strength is not just and fair and any decision as regards cadre shall have to be on the sanctioned strength.

5.4 For that the terminology of "required strength" is vague and abstract and opens wide scope of favouritism and whimsical action

5.5 For that the separation on the basis of person-in- position (PIP) is not administrative fairness. "Person-in- position" is a fluctuating concept and any fair policy decision as regards cadre shall be in reference to the sanctioned strength.

5.6 For that deputation without consent is illegal.

5.7 For that pecemeal separation of cadres causes undue hardship to the officials and opens scope of favouratism by the respondents.

5.8 For that once posting in Assam under the 2004 option scheme with finality of option clause and again seeking option and allocated and posted to other state demonstrates administrative indecision and fluxuating orders giving room to favouratism and pick and choose policy.

5.9 For that, this application is filed bonafide and in the interest of justice.

6. DETAILS OF THE REMIDIES EXHAUSTED

That the applicants declare that they have no other alternative and efficacious remedy available to them by way of this instant application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

That the applicants declare that no such writ petition or suit has been filed regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT FOR:

Under the facts and circumstances stated above, the applicants humbly pray for the following reliefs.

8.1 The circular No. 3307 dated 12/7/2006 issued by the office of the A.G. (A& E), Meghalya etc. Shillong and the order No. Estt/Order No. 198 dated 21/11/06 issue from the same office be set aside and quashed.

8.2 The establishment Under No.- Estt. I-Order No.53 dated 9/6/2006 issued in isolation only for Assam, issued by the office of the A.G. (A&E). Meghalaya etc, Shillong be set aside and quashed.

8.3 The applicants shall not be sent on deputation without their consent.

8.4 The applicants shall not be disturbed from their place of posting without publication of a scientific and comprehensive just and fair policy giving full scope to the applicants

Anup Kumar Ghosh

8.5 The any other relief that the Hon'ble Tribunal may deem fit and proper. The above reliefs are prayed on the grounds stated in Para-5 above.

9. INTERIM RELIEF PRAYED FOR:

During pendency of the application applicants prayed for following interim orders/ relief.

9.1 The operation of the Estt-I-Order No. 198 dtd 21/11/2006 in respect of the applicants be stayed / suspended.

9.2 The applicants shall not be disturbed from the present place of posting.

10. This application have been filed through Advocate.

11. Particulars of the Postal Order.

(1) IPO No. 26 G 351671

(2) Date of issue 5/2/07

(3) Issued from G.O. P.O.

(4) Payable at G.I.P.O. Ghy

12. Enclosures as stated in the index.

Anil Kumar Ghosh

Verification

I, Amit Kumar Ghosh, Applicant No. 13, age about 29 years son of (2) Saroj Kumar Ghosh, working as Data Entry Operator in the office of the Accountant General (A & E) Meghalaya etc. Shillong do hereby verify that statement made in Para- 1, 4, 6 and 12 are true to my knowledge and those made in Para- 2, 3, 5 are true to my knowledge as per legal advice. I have been authorised by other petitioners to sign this verification on their behalf which I do accordingly and I have not suppressed any material facts.

And I sign this verification on this 04-02-07 day of February, 2007 at Guwahati.

Amit Kumar Ghosh

Signature of the Applicant

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA, ARUNACHAL
PRADESH and MIZORAM, SHILLONG 793001.

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AGM / CADSEP / 9-2004/1
Dated: 24th September 2004.

The separation of the common Gr. C and Gr. D cadres in the offices of the AG (A&E) Assam, Guwahati and AG (A&E) Meghalaya, Arunachal Pradesh & Mizoram, Shillong is under active consideration. Along with this, the Offices of the AG (A&E) Arunachal Pradesh and AG (A&E) Mizoram will also be set up. The offices of the AG (A&E) Arunachal Pradesh and AG (A&E) Mizoram will however, continue to function from Shillong till such time that office space and staff quarters are available in Itanagar and Aizawl respectively.

As enough officials might not be available in all the cadres who will opt for the office of AG(A&E) Assam at Guwahati, AG (A&E) Meghalaya at Shillong, AG (A&E) Arunachal Pradesh at Shillong / Itanagar and AG (A&E) Mizoram at Shillong / Aizawl, each official in the Gr. C & Gr. D cadres besides indicating an option in Sl. No. 7 of OPTION FORM, for choice of office for posting will also be required to indicate an option to go on deputation to these 4 [four] mentioned offices [see Sl. No. 8 of OPTION FORM].

Officials who are finally allocated to the offices of AG (A&E) Arunachal Pradesh, Shillong and AG (A&E) Mizoram, Shillong based on their options [Sl. No. 7 of OPTION FORM] will not be paid any deputation allowance. These officials when transferred to Itanagar and Aizawl will also not be paid any deputation allowance.

Officials who are finally allocated to work in the office of the AG (A&E) Arunachal Pradesh and AG (A&E) Mizoram based on their indications that they are willing to go on deputation [Sl. No. 8 of OPTION FORM] will not be paid deputation allowance while they are posted in Shillong. Such officials when transferred to work in these new offices at Itanagar and Aizawl will however, be paid deputation allowance.

Officials who will be allocated to the offices of the AG(A&E) Meghalaya, Shillong, AG(A&E) Arunachal Pradesh, Shillong / Itanagar and AG(A&E) Mizoram, Shillong / Aizawl and who also indicate that they are willing to go on deputation to the office of AG (A&E) Assam, Guwahati will on posting to this office be paid deputation allowance.

Each official is required to exercise his / her option in the OPTION FORM to be supplied to him / her by the Administration Section by 8th October 2004. If any official fails to exercise his / her option as indicated above by this date, the cadre controller will allocate such official permanently to either the office of AG(A&E) Meghalaya, Shillong or AG (A&E) Assam, Guwahati or AG (A&E) Arunachal Pradesh Shillong / Itanagar or AG (A&E) Mizoram, Shillong / Aizawl.

The option once exercised will be final.

23/9/04.
AG

Aftered
B/S
Admtry

OPTION FORM

1. NAME [in full in capitals]:
2. DATE OF BIRTH:
3. DATE OF RETIREMENT:
4. PRESENT DESIGNATION:
5. OFFICE IN WHICH YOU ARE WORKING IN PRESENTLY:
6. SECTION WHICH YOU ARE PRESENTLY POSTED IN:
7. OFFICE YOU WANT TO BE ALLOCATED TO ON CADRE SEPARATION:

AG (A&E) ARUNACHAL PRADESH, SHILLONG / ITANAGAR.
[A]

AG (A&E) MIZORAM, SHILLONG / AIZAWL.
[B]

AG (A&E) ASSAM, GUWAHATI
[C]

AG (A&E) MEGHALAYA, SHILLONG
[D]

Note: BELOW EACH BOX ABOVE SHOWING THE NAME OF AN OFFICE, IS A BLANK BOX.

IN THIS BLANK BOX INDICATE YOUR CHOICE BY NUMBERS 1, 2, 3 OR 4. FOR EXAMPLE IF YOUR 1st, 2nd, 3rd and 4th choices are [C], [B], [D] and then [A] then put 1, 2, 3 and 4 under blank box under [C], [B], [D] and [A] accordingly. FILL UP EACH BLANK BOX. NO OVERWRITING. IN CASE OF OVERWRITING USE FRESH OPTION FORM.

8. OFFICE YOU OPT TO GO ON DEPUTATION TO ON CADRE SEPARATION, IN CASE YOU ARE NOT-ALLOCATED CHOICE BASED ON OPTION AS INDICATED BY YOU AT SERIAL No.7 ABOVE.

AG (A&E) ARUNACHAL PRADESH, SHILLONG / ITANAGAR.
[E]

AG (A&E) MIZORAM, SHILLONG / AIZAWL
[F]

AG (A&E) ASSAM, GUWAHATI
[G]

AG (A&E) MEGHALAYA, SHILLONG
[H]

Note: BELOW EACH BOX ABOVE SHOWING THE NAME OF AN OFFICE, IS A BLANK BOX.

IN THIS BLANK BOX INDICATE YOUR CHOICE BY NUMBERS 1, 2, 3 OR 4. FOR EXAMPLE IF YOUR 1st, 2nd, 3rd and 4th choices are [E], [H], [F] and then [G] then put 1, 2, 3 and 4 under blank box under [E], [H], [F] and [G] accordingly. FILL UP EACH BLANK BOX. NO OVERWRITING. IN CASE OF OVERWRITING USE FRESH OPTION FORM.

Date:

Place:

NAME IN FULL IN CAPITALS:

SIGNATURE:

*Attested
S. J. and
Advocate*

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA;ETC; SHILLONG

Estt-I order No. 53

Dated- 09-06-2006

Consequent upon the separation of Gr.'C' & 'D' Cadres between the O/o the AG (A&E) Meghalaya etc, Shillong & AG (A&E) Assam, Guwahati with effect from 1.12.2005 and based on the options exercised by the individual officials, the following Group 'C' & 'D' officials have been permanently allocated to the Offices indicated below in order of seniority. However, in case of any, anomalies arising out of issues pertaining to seniority this should be brought to the notice of this office within fifteen days from the date of issue of this order.

O/O THE AG (A&E) MEGHALAYA ETC. SHILLONG		O/O THE AG (A&E) ASSAM GUWAHATI	
Sl. No.	Supervisor (Gr. 'B' Non-Gazetted)	Sl. No.	Supervisor (Gr. 'B' Non-Gazetted)
1	Shri S.E. Sohliya	1	Smti Phulmaya Palanwal
		2	Smti Sukla Das
Sl. No	SENIOR ACCOUNTANT	Sl. No	SENIOR ACCOUNTANT
1	Shri Subodh Ch. Biswas	1	Smti Shovana Das
2	Smti Ratna Deb	2	Smti Tapashi (Bose) Roy
3. X	Shri Ongchoco Paswett X ✓	3	Shri Milan Kanti Bhattacharjee
4. (1) 3	Smti Rosila Shylla	4	Smti Arati Ghosh
5. (1) 4	Smti Fatema Begum	5	Shri Prajadhip Bhattacharjee
6. 2/7	Shri Sibarson Wallang	6.	Smti Namita Nag Choudhury
7. 8/7	Shri Opender Swer	7	Shri Pratul Krishna Sen
8. 10/06	Shri Costly Mohan Roy Sawkmie ✓	8	Smti Nilima Sen Gupta
9. 5/6	Shri Shyamal Kanti Bhattacharjee ✓	9	Shri Lakshman Ch. Bhattacharjee
10.	Smti Suklin Lyngdoh	10	Shri Pabit Ch. Baishya
11.	Shri Sainkur Marbaniang	11	Shri Swapan Kr. Bhattacharjee
12.	Smti Honira Kharwanlang	12	Shri Tapash Kr. Deshamukhya
13. X/1	Shri Brassley Majaw	13	Smti Aparna Bhattacharjee
14.	Shri I. Markhia Kharshiing	14	Shri Kamala Kanta Bhuiya

Attested
By
(Advocate)

15. X	Smti Meera Biswas ✓	15	Shri Sambhu Nath Bhattacharjee
16.	Smti Viola Lyngdoh	16	Smti Madhabi Lata (Paul) Das
17.	Shri Christopher Treson Khongwai	17	Smti Anjali Bhattacharjee (III)
18.	Shri Thlimshon Nongkhlaw	18	Smti Sabita (Choudhury) Bhattacharjee
19.	Smti Belinda Diengdoh	19	Shri Ranjit Kr Bishnu
20. X	Smti Thelmaela War ✓	20	Smti Ratna Dutta Roy
21.	Smti Joanna Susngi	21	Shri Apurba Ch. Sharma
22.	Shri Maqsood Ahmed	22	Smti Alpana Roy
X 23. 17	Smti Preciously Gatphoh	23	Smti Arpana Das
24.	Smti Antristima Lyngdoh	24	Smti Shibani (Roy) Bhowmick
25.	Shri Dipak Kr. Bhattacharjee	25	Shri Anadi Shankar Choudhury
X 26. 12	Shri Prasanta Choudhury	26	Smti Shyamashree Dhar
27.	Smti Mayvie Kharpur	27	Shri Jyotirindra Nath Dhar
28.	Smti Wenily Nongkynrih	28	Smti Suchitra Dutta Choudhury
29.	Smti Marcellina Kharkongor	29	Shri Pradip Kumar Choudhury
X 30. 8	Shri Dorsingh Rai Tiewsoh	30	Shri Narendra Das Barman
31.	Shri Jurbor Singh Cajee	31	Smti Anusua (Dutta) Gupta
32. X	Shri H. Khlur Singh Marbaniang ✓	32	Smti Nirupama Bhuiyan
33. X	Smti Tlistina Lynrah	33	Shri Pradip Kr. Madak
34.	Shri Woslington T. Kharkongor	34	Shri Naren Ch. Mazumdar
35.	Smti Binapani (Bhattacharjee) Deb	35	Smti Nalini (Sonowal) Borah
36. X	Smti Namita Nag ✓	36	Shri Kanak Ch. Das
37.	Shri Pranabendu Choudhury	37	Smti Nilima (Goswami) Bhattacharjee
38.	Smti Lucilla War	38	Shri Pulin Borah
X 39. 11	Smti Patricia Marbaniang	39	Shri Imran Hussain
40.	Shri Francis Betkupar Sawian	40	Shri Shekhar Lal Choudhury
10. 41.	Shri Arun Kanti Mandal	41	Smti Sikha Deb
42.	Shri Drowingson Dkhar	42	Shri Bhaskar Kar
43.	Shri Jinnah Lyngdoh	43	Smti Manjula (Shome) Deb
X 44. 11	Smti Nihar Kana Purkayastha	44	Smti Lakshmi Paul
45.	Shri Sunder Singh Pun	45	Smti Nanda Dutta

46.	Shri Santanu Kr. Choudhury	46	Shri Lakhindra Das
47.	Smti Nandita(Choudhury) Bhattacharjee	47	Smti Aruna Dhar
48.	Shri Gimlette Roy Lyngwa	48	Smti Uma Purkayastha
X 49.3/7	Smti Janet Deary Kynjing	49	Smti Kalpana Roy
50.	Smti Debilui Shallam	50	Smti Sati Chakraborty
X 51.	Smti Rikynti Kharchandy ✓	51	Smti Hiramai Gogoi
52.	Smti Sikha Dutta	52	Smti Dipali Bhattacharjee
53.	Shri Jayanta Pd. Bhowmick	53	Smti Prapti Goswami
54.	Shri G. Speaker Swer	54	Shri Subhas Das
55.	Smti Dondor Dkhar	55	Shri Cheniram Sonowal
56.	Smti Sabita (Chakraborty) Bhattacharjee	56	Shri Kishore Roy
57.	Smti Aida Mary Shullai	57	Shri Satyabrata Mahanta
58.	Smti Ila Bhattacharjee	58	Shri Bedanath Sarma
59.	Smti Emelia Sawian	59	Smti Prativa Sarma
X 2.1.7 60.	Shri Reginald Nongkynrih	60	Smti Chandra Devi
61.	Smti Binolin Lyngdoh Mawlong	61	Shri Ghana Kanta Gohain
62.	Smti Bonsilin Rymmai	62	Smti Tilottama (Malakar) Sharma
63.	Smti Neverty Dkhar	63	Smti Anita Bhuiya
64.	Shri Kamakhya Prasad Bhattacharjee	64	Smti Bijoy Lakshmi Das
65.	Shri Lamphrang Sun	65	Shri Nalini Ranjan Medhi
66.	Smti Bliona Mawlong	66	Shri Dipak Kr. Dhar
67.	Smti Jorgin Sohtun	67	Shri Rajeswar Medhi
68.	Shri Wallanbill Khongwir	68	Smti Puspalata Baruah
69.	Smti Risabon Kharkongor	69	Shri Biswajit Dey
70.	Shri Subodh Ch. Sarkar	70	Shri Kalyan Kr. Das
71.	Smti Baiarmon Wahlang	71	Shri Jaharlal Das
72.	Smti Ioowanka Pyrtuh	72	Smti Shelley Bhattacharjee
73.	Smti Smriti Rani (Choudhury) Das	73	Shri Dwijendra Lal Das
74.	Smti Renu Rayniah	74	Shri Rama Kanta Paul
75.	Smti Torilla Kharkrang	75	Smti Dipali Shome
76.	Smti Obriel Shallam	76	Shri Dibyendu Choudhury

77.	Smti Donbok J. Nongbet	77	Shri Bimalendu Gupta
78.	Smti Imon Rebecca Bang	78	Shri Rajat Deb
79.	Shri Sunil Kr Das (II)	79	Smti Sabita (Deb) Das
80.	Smti Wiatcy Blah	80	Shri Satyen Chandra Deka
81.	Shri Bidhu Bikram Deokata	81	Shri Pradip Kumar Gogoi
82.	Smti Luciana Nongkynrih	82	Shri Gautam Kumar Dutta
83.	Smti Lency Chyne	83	Shri Tapan Kr. Das
84.	Smti Dencynora Sarma Kakoty	84	Shri Nani Gopal Choudhury
85.	Shri George Ripnar	85	Shri Dilip Singha
86.	Shri Cyprian Madur	86	Shri Bikram Boro
87.	Shri Cameron Rupert Khongwir	87	Smti Sanghmita Chakraborty
88.	Shri L. Banka Bihari Sharma	88	Smti Bijoya Roy Choudhury
89.	Smti Shemsuk M. Dympep	89	Shri Anubrata Das
90.	Shri Kiran Lal Joshi	90	Shri Jotin Kr. Bharali
91.	Shri Sylvestar Nongrum	91	Shri Kabindra Kr. Das
92.	Smti Rosegreno R. Sangma	92	Shri Samir Kr. Dutta
93.	Shri Manik Sangma	93	Shri Gohin Ch. Gogoi
94.	Smti Chhaya (Deb) Dutta	94	Shri Surajit Baruah
95.	Smti Sutapa Chakraborty	95	Shri Gopal Ch. Dutta
96.	Smti Kmitsibon Suna	96	Shri Kripasindu Kar
97.	Smti Civilda Lyngdoh	97	Smti Malabika Bhattacharjee
98.	Smti Lucy Margarett Nongkynrih	98	Shri Parimal Ch. Dey
99.	Shri Moniram Chetri	99	Shri Pradip Kr. Roy
100.	Smti Joyashree Dutta	100	Shri Pradip Deka Baruah
101.	Shri Arun Diengdoh	101	Shri Bimal Kanti Barman
102.	Shri Nilkanta Bhattacharjee	102	Shri Ghana Kanta Basumatary
103.	Shri Prabin Kumar Dey	103	Shri Ramananda Deka
104.	Shri Randolph Singh Lyngdoh	104	Shri Bolin Bora
105.	Smti Archana Bhattacharjee	105	Smti Aruna Tahu
106.	Shri Paisingh Nongrum	106	Shri Kulbahadur Thapa
107.	Smti H. Basancy Nongbri	107	Shri Sujit Kr. Deb

108.	Smti Shipra Bhattacharjee	108	Shri Samar Dutta
109.	Shri Man Kumar Sarma	109	Shri Ashish Chakraborty
110.	Smti Dipali (Dey) Sharma	110	Shri Manish Rn. Roy
111.	Smti Genevieve Hek	111	Shri Farukuddin Sarkar
112.	Smti Kerlinda Kharchandy	112	Shri Salil Biswas
113.	Smti Waitimon Kharbuli	113	Shri Lalan Pd. Roy
114.	Smti Ratna Kharbanee	114	Shri Tapash Mazumdar
115.	Shri Makhanlal Roy Choudhury	115	Shri Biman Ch. Roy
116.	Shri Dhurba Subba	116	Shri Dipak Kakati
117.	Smti Wissmary Wanshnong	117	Smti Anima Bhattacharjee
118.	Smti D. Hitmon Kharmaawlong	118	Shri Sibendra Sen
119.	Shri J. Friday Kharsyntiew	119	Smti Nandita Choudhury
120.	Shri Dilip Kr. Dewan	120	Shri Jayanta Deb
121.	Smti Teresa Rosaline Marbaniang	121	Shri Pravesh Ch. Majumdar
122.	Shri Dumex Chynret	122	Shri Biswajit Kar
123.	Shri Mangal Singh Thapa	123	Shri Manash Kanti Majumdar
124.	Shri Sylvester Lyngkhoi	124	Shri Ashit Kr. Roy
125.	Smti Sumitra Kharshiung	125	Smti Mamata (Sarkar) Bhowmick
126.	Smti Banrilang Nongrum	126	Smti Tapati (Dey) Das
127.	Shri Ricky Phankon	127	Shri Uttam Deb Roy
128.	Smti Kristina Khongsar	128	Shri Apurba Kr. Paitya
129.	Smti Iswina Thabah	129	Shri Hiren Ch. Das
130.	Shri Leader Roy Lyngdoh	130	Smti Tapati Sen Gupta
131.	Smti Nerinda Sun	131	Shri Mrityunjoy Deb Roy
132.	Smti Charlete D. Nonghuloo	132	Smti Bandana Bhattacharjee
133.	Shri Teiborland Lyngdoh Nongbri	133	Smti Mitali (Debi) Paul
134.	Smti Sylvia Mary Kharbangar	134	Shri Pradip Majumdar
135.	Smti Sherry Bellin Kharbithai	135	Shri Subhash Ch. Talukdar
136.	Smti Effiebel Lyngdoh	136	Shri Biswajit Bhattacharjee
137.	Smti Rosalind Dohling	137	Smti Shyamali (Dutta) Sen
138.	Smti Balmila Warjri ✓	138	Shri Bhola Nath Biswas

139.	Smti Baisirial Nongkynrih	139	Shri Debajyoti Deb
140.	Smti Christina Khati	140	Shri Manoj Kr. Roy
141.	Smti Nazima jyrwa	141	Smti Jharna Das
142.	Smti Besper Pamthet	142	Shri Amitava Chatterjee
143. X	Shri Ram Sewak Roy ✓	143	Shri Biprojit Roy
144.	Shri Victor Pyngrop-e	144	Shri Binoy Kr. Das
145.	Smti Justina Baxla	145	Shri Sasanka Singha
146.	Smti Laiamenhun Sawkmie	146	Shri Putul Ch. Deka
147.	Smti Rilaiada Saiborne	147	Shri Indrajit Pathak
148.	Shri Hanbarson Pathaw	148	Smti Shilpa Mazumdar
149.	Smti Margaret Rynjah	149	Shri Anup Kr. Paul
150.	Smti Newtilda Diamai	150	Shri Paltan Mitra
151.	Shri Probin Banik	151	Smti Sarbani(Adhyapak)Chakraborty
152.	Shri Raju Chyne	152	Smti Sikha Rani (Mitra) Mazumdar
153.	Smti Valarina Kharsyntiew	153	Shri Dibakar Mazumdar
154.	Smti Maureen Kharpran	154	Shri kumar Paritosh Deb
155.	Smti Monoliza Syiemlieh	155	Shri Prakash Singh
156.	Smti Mildred Joan Mawrie	156	Shri Sankar Boral
157.	Smti Mabolyne Kharmpui	157	Shri Sanjib Kr. Mazumdar
158.	Smti Elbines Shadap	158	Smti Soma Datta Gupta
159.	Smti Molina Lyting	159	Shri Soumyendu Bikash Mazumdar
160.	Smti Debjani (Bhattacharjee) Chakraborty	160	Shri Pradip Kr. Das (II)
161.	Smti Bisnola Nongbri	161	Smti Reeta (Biswas) Dhar
162.	Smti Bijora Rynjah	162	Shri Dhruba Dutta Upadhyaya
163.	Smti Margaret Nonghuloo	163	Shri Narayan Ch. Das
164.	Smti Lutfa Mary Suchiang	164	Shri Sanjoy Kr. Das
165.	Smti Tapati Deb	165	Shri Pranab Jyoti Chakravorty
166.	Shri Khut Singh Buhphang	166	Smti Banti Rani(Das) Haloi
167.	Smti Daapkyrmen Lyngdoh	167	Shri Bijon Bihari Purkayastha
168.	Shri Herton Kharumnuid	168	Shri Paritosh Deb
169.	Smti Dakaniwat Hi Laloo	169	Shri Satyajyoti Das

170.	Shri Sitesh Ch. Das	170	Shri Biswajit Purkayastha
171. ✗	Smti Anasuya Devi ✓	171	Shri Debajyoti Kar
172.	Shri Dickieboon Khonglah	172	Shri Golak Ch. Deka
173.	Smti Kwissida Dkhar	173	Shri Jewel Dutta
174.	Shri Klen Singh Buhphang	174	Smti Sankari Goswami
175.	Smti Geraldine F. Synnah	175	Shri Anjan Dutta
176.	Smti Lasubon Kharmutee	176	Shri Debatosh Shome
177.	Smti Mistilian Synrem	177	Smti Barada Patar
178.	Smti Cicilia Mawniuh	178	Shri Tushar Kanti Ghosh
179.	Smti Christina Warjri	179	Shri Joy Prakash Narayan Choudhury
180.	Shri Debendra Chetri	180	Shri Debesh Ranjan Choudhury
✗ 181. 21	Shri Nandalal Raj	181	Shri Ashit Baran Chanda
182.	Smti Icydora Kurbah	182	Shri Debasish Das
183.	Smti Blue Bell Gashnga	183	Shri Narayan Ch. Singha
184.	Shri James Steven Sohtun	184	Smti Manju(Chakraborty)Bhattacharya
185.	Shri Maynoland Suchiang	185	Shri Sankar Banerjee
186.	Shri Sujit Kr Dey	186	Shri Shubhrendu Das
187.	Shri Amrit Kumar Lama	187	Shri Narendra Ch. Sarkar
188.	Shri Ires Steven Rynjah	188	Shri Dipak Kr. Das
✗ 189.	Smti Jacinta Mary Nongrum	189	Shri Subrata Roy
190.	Shri Laflea Born Buam	190	Shri Dibyojoyti Bhattacharjee
191.	Smti R. Dei Gracia Sohtun	191	Shri Ramayan Singh
192.	Smti Aquila Pyngrope	192	Smti Bimala Devi
193.	Shri Pradip Kumar Baruah	193	Shri Ratan Dey
194.	Shri Sumit Ghatak	194	Shri Suvasish Chakravorty
43 195.	Shri Newstar Roy Marbaniang	195	Shri Dipankar Purkayastha
196.	Smti Antina Mary Marpna	196	Smti Aloka (Bhattacharjee)Chakraborty
197.	Shri Kephas Pahsyntiew	197	Shri Hem Ch. Konwar
198.	Shri Anirban Bhattacharjee	198	Shri Ashim Kr. Das
199.	Smti Pearly Kharpran	199	Shri Raj Kumar Roy
200.	Smti Balapynhun Khongsit	200	Shri Samarjit Sen
201.	Shri Phai Singh Swer	201	Shri Parimal Chandra Seal
202.	Shri Francis Xav. Marbaniang	202	Shri Gobinda Deka
203.	Shri Jubanlak Hynniewta	203	Shri Prabir Kumar Saha

204.	Smti Debabani(Biswas)Dev Roye	204	Shri Narajit Singh
205.	Smti Arbina Pathaw	205	Shri Swapna Kr. Das
206.	Shri Tony Foster Thangkhiew	206	Shri Shyamdeo Pandit
207.	Shri Weston Hynniewta	207	Shri Subhash Chandra Sen
208.	Smti Ontimmai kharkongor	208	Shri Subhash Bhattacharjee
209.	Shri Samsul Kharkongor	209	Shri Pritosh Sen
210.	Smti Aloka Biswas	210	Shri Dipankar Naug
211.	Smti Basanta Rynghang	211	Shri Subodh Chandra Malakar
212.	Shri keshab Pradhan	212	Shri Chayan Chakraborty
213.	Shri Pramod Kr. Basumatary	213	Smti Sanjukta Dey
214.	Shri Jangkhokam Guite	214	Shri Homnath Khatiwada
215.	Shri Sudesh Pradhan	215	Shri Shyamal Karmakar
216.	Smti Mary Lavenya Warjri	216	Shri Bachan Ch. Dey
217.	Smti Hlimpawli Tryte	217	Shri Sujan Choudhury
218.	Shri Paokhotinthang Haokip	218	Shri Ashish Paul
219.	Shri Debabrata Roy	219	Smti Utpala Das
220.	Smti Sheree Mihngi Swer	220	Shri Sujit Das
221.	Shri Jit Bahadur Sunar	221	Shri Sanjib Kr. Dhar
222.	Smti Silma Kharmietpen	222	Shri Prasanta Sen Gupta
223.	Smti Dariti Mawiong	223	Shri Bibhash Bhattacharjee
224.	Smti Fatima Nongkynrih	224	Shri Dhrubajyoti Bhattacharjee
225.	Smti Bendicta Wallang	225	Shri Amriteswar Bhattacharjee
226.	Smti Costarica Shadap	226	Shri Alojyoti Das
227.	Shri Lamphrang Rynjah	227	Smti Pronoti Sonowal
228.	Shri Frankie Evalone Pariat	228	Shri Dipak Chandra Baidya
229.	Smti Saira (Passah) Haque	229	Shri Jnyanendra Sarkar
230.	Smti Adreena Lyngdoh	230	Shri Ratan Paul
231.	Shri Topass Lona	231	Smti Kanika (Bhowmick) Sarkar
232.	Smti Jacinta Mary Shangoi	232	Shri Nirvoy K.D. Purkayastha
233.	Shri Klesstar Nongkynrih	233	Shri Sanjoy Dey Sarkar
234.	Shri Riskhemlang Pyngrope	234	Smti Sudipa (Purkayastha) Bhattacharjee
235.	Smti Helen Synnah	235	Shri Bhaskar Chatterjee
236.	Smti Ropsidora Nongsiej	236	Shri Animesh Saha
237.	Smti Valentina Kharrajee	237	Shri Kalikanta Banik

	238	Shri Debabrata Deb
	239	Smti Sarmistha (Deb) Dutta Choudhury
	240	Shri Sripad Bhusan Dey
	241	Shri Gautam Kr. Dey
	242	Shri Dipankar Deb (I)
	243	Smti Suchandra (Deb) Sen
	244	Shri Khagan Narzari
	245	Shri Sarat Ch. Deka
	246	Shri Kaushik Rn. Acharjee
	247	Shri Niranjan Kr. Roy
	248	Shri Bidhan Chakraborty
	249	Shri Kanistha Rabha
	250	Smti Ratna (Dey) Mukherjee
	251	Shri Anup Kr. Singha
	252	Shri Deepak Rajrawani
	253	Shri Mrinmoy Bhattacharjee
	254	Smti Dolan Chapa (Das) Mukherjee
	255	Smti Nabanita (Laskar) Das
	256	Shri Syamen Sarkar
	257	Shri Guru Prasad Dutta
	258	Shri Swapan Kr. Dey Sarkar
	259	Shri Arabinda Chakraborty
	260	Shri Subrata Kr. Banerjee
	261	Shri Sankar Haldar
	262	Shri Sanjeev Sankar Das
	263	Shri Chandan Roy Bhowmick
	264	Smti Minati (Das) Sen Gupta
	265	Shri Biswanath Paitya
	266	Shri Sona Singh Bey
	267	Shri Kamalesh Dutta
	268	Shri Nihar Ranjan Sharma

	269	Shri Manik Dutta
	270	Shri Paresh Kumar Kakati
	271	Shri Niladri Ghosh
	271	Shri Ashis Nath
	273	Smti Anita Deb
	274	Smti Shanti Pradhan
	275	Shri Bidhan Ch. Dutta
	276	Smti Soumitra Dutta Choudhury
	277	Smti Sunanda (Dutta Choudhury) Dam
	278	Shri Basanta Boro
	279	Md. Zameereqbal Alam
	280	Shri Amiyangshu Roy
	281	Smti Pratima (Sarkar) Dutta Gupta
	282	Smti Sathi Chakraborty
	283	Shri Sriprasad Bhattacharjee
	284	Shri Subir Kanti Paul
	285	Smti Rinku (Sarkar) Choudhury
	286	Shri Bires Roy
	287	Shri Sushanta Chakraborty
	288	Shri Siddhartha Chakraborty
	289	Shri Arabinda Kr. Das
	290	Shri Dilip Mazumdar
	291	Shri Subin Chandra Das
	292	292 Shri Swapan Kr. Aich
	293	Smti Tanuka (Ghosh) Dey
	294	Shri Ashok Biswa Karma
	295	Shri Kishore Gupta
	296	Md. Zaheer Eqbal Alam
	297	Shri Susanta Chaudhury
	298	Shri Nilanjan Paul
	299	Smti Baishakhi (Chakraborty) Bhattacharjee

	300	Shri Biswanath Bhattacharjee
	301	Shri Siddhartha Sankar Sen
	302	Shri Sanjeev Kumar Saxena
	303	Shri Ranjan Kumar Das
	304	Shri Pradip Kumar Baishya
	305	Shri Pulak Ch. Sen
	306	Shri Nareswar Basumatary
	307	Shri Kanmani Daimary
	308	Smti Sabita (Patar) Konwar
	309	Smti Rinku Rani Deb
	310	Shri Chandan Ch. Das
	311	Smti Maya Devi (Upadhyaya) Singha
	312	Shri Amarnath Adhyapak
	313	Shri Pravanjan Bhattacharjee
	314	Smti Anjana (Dey Tarafder) Arjun
	315	Shri Arun Kr. Boro
	316	Shri Amarendra Sonowal
	317	Shri Gopi. Kanta Boro
	318	Shri Kamakhya Deka
	319	Shri Bishnu Ram Rabha
	320	Shri Gautam Bhattacharjee
	321	Shri Jyotirmoy Goswami
	322	Shri Sudhangshu Deb
	323	Shri Bagha Ram Boro
	324	Smti Jayashree (Brahma) Deka
	325	Shri Pradip Kr. Das (III)
	326	Smti Swapna (Biswas) Mandal
	327	Shri Tushar Kanti Chakraborty
	328	Shri Surajit Roy Choudhury
	329	Shri Pradip Kr. Dhar
	330	Shri Sudip Kumar Biswas

		331	Smti Ratna Biswas
		332	Smti Chandana (Singha)Chakraborty
		333	Smti Anjana Sutradhar
		334	Shri Basu Dev Mandal
		335	Shri Manjit Das
		336	Shri Bhupendra Sarkar
		337	Smti Pratima(Paul)Mazumder
		338	Shri Prosenjit Deb(II)
		339	Shri Abhijit Chakraborty
		340	Shri Gobinda Mandal
		341	Shri Mihir Das
		342	Shri Sapta Pradip Das
		343	Shri Bikash Saha
		344	Shri Ashutosh Kundu
		345	Shri Subrata Bhattacharjee
		346	Shri Debojoyoti Das
		347	Shri Ranjit Kr. Dhar
		348	Shri Dilip Gupta
		349	Shri Barun Paul
		350	Shri Pranab Kr. Paul
		351	Shri Prasenjit Saha
		352	Smti Rita (Chakraborty)Choudhury
		353	Shri Davasis Deb
		354	Shri Ranendra Kr. Chandra
		355	Shri Shibendra Kr. Roy
		356	Smti Babi Das
	ACCOUNTANT		ACCOUNTANT
1.	Smti Lalitamayee A. Sangma	1.	Shri Bhogeswar Das
2.	Shri Albert Khongwir	2.	Shri Santanu Purkayastha
3.	Smti Ritngen Rymbai	3.	Shri Suren Chandra Patir
4.	Shri Swarup Chakravorty	4.	Shri Anup Kumar Dutta

5.	Smti Daiakduplin Synrem	5.	Shri Bolindra Dutta
6.	Shri Wanlambok Kharmalki	6.	Smti Mitali (Ghosh) Das
7.	Smti Clarilinda Syiemlieh	7.	Smti Durba (Das) Roy
8.	Smti Spailinda Mylliem Umlong	8.	Smti Ratna (Dutta) Mandal
9.	Smti Blida Suting	9.	Shri Pritam Singh Gurung
10.	Smti Meristella Pyngrope	10.	Smti Sumita (Bhattacharjee) Chakraborty
11.	Smti Dashisha Dkhar Phanbuh	11.	Shri Sudip Kr Deb Roy
12.	Smti Amabilis Mylliem Pdah	12.	Smti Sumita (Nath) Bhattacharjee
13.	Smti Merilyne Rose Rapthap	13.	Shri Mukul Sharma
14.	Shri Richardson Nongneng	14.	Shri Bimal Chakravarty
15.	Smti Dalakaru Shullai	15.	Shri Riddhi Bahadur Ruchal
16.	Shri Arbiness Lyngdoh	16.	Shri Birendra Basumatary
17.	Shri Lunkur Khamnator	17.	Shri Bhuban Ch Boro
18.	Smti Shimti Hek	18.	Shri Gopal Chandra Das
19.	Smti Daplut Nongbri	19.	Shri Sarat Ch Sarma
20.	Smti Emerencia Sohtun	20.	Shri Arup Das
21.	Smti Hazel Maxine Rapsang	21.	Shri Saumitra Dutta
22.	Smti Methelda Lyngdoh	22.	Smti Jhumur (Palit) Roy
23.	Smti Bobby Brenda Laloo	23.	Shri Dibyendu Narayan
24.	Smti Bethelda Sohtun	24.	Shri Bipul Kumar Baishya
25.	Smti Wandalyne Khyriem	25.	Smti Asha (Saikia) Sonowal
26.	Smti Joptimai Syiem	26.	Smti Pratibha (Rabha) Patgiri
27.	Smti Barbara Sawkmie	27.	Shri Karnab Sonowal
28.	Shri Freddy Kharpran	28.	Shri Dhiren Sarma
29.	Shri Bankitlang Ksanieng	29.	Shri Kumar Prasad Upadhyaya
30.	Smti Merbalin Langba	30.	Shri Pradip Kumar Boro
		31.	Smti Araju (Sonowal) Saikia
		32.	Shri Kalyanjiit Hazarika

	CLERK TYPIST		CLERK TYPIST
1.	Shri Johnston Lyngdoh	1.	Shri Naba Kanta Das
2.	Shri Bhim Bahadur Rai <i>X Chink</i>	2.	Shri Anup Kr Chakraborty
3.	Shri Phrangsgni Pyngrope	3.	Shri Chahiram Boro
4.	Shri Dasuklang Nongrum	4.	Shri Rajnish Kr Misra
5.	Shri Feroze Passah	5.	Shri Raghunath Gayary
6.	Smti Bethel Lynda Syiem	6.	Shri Anu Mech
7.	Smti Deitymon Kharbamon	7.	Shri Mohan Kaptak
8.	Shri Anjan Kachary	8.	Shri Bharat Ch Brahma
9.	Shri Deepak Kr Upadhyay	9.	Shri Mahikanta Swargiary
10.	Shri Ganesh Prasad Sharma	10.	Shri Ramakanta Basumatary
11.	Shri Stanley Nongrum	11.	Shri Suban Gayary
12.	Smti Bailyency Chyne	12.	Shri Haren Ch Rabha
13.	Smti Eleonora Kharlukhi	13.	Shri Debasish Sinha
14.	Shri Pele Lyngdoh	14.	Shri Nripen Saikia
15.	Shri Apollos Majaw	15.	Shri Basanta Kr Singh
16.	Shri Augustine Shadap	16.	Shri Pratim Hazarika
17.	Shri Krebal Kharswai	17.	Shri Swan Thapa
18.	Shri Martin R Marak	18.	Shri Gurmeet Singh
19.	Shri Romesh Singh	19.	Smti Rita (Khan) Roy
20.	Shri Elvis Sohtun	20.	Shri Tanuj Kr Dey
21.	Shri K Binnyson Sungoh	21.	Md Mumitaz Ali
22.	Smti Rose Mary Rymbai	22.	Shri Jayanta Deb Nath
23.	Smti Pheirit Lyngdoh	23.	Shri Nirmal Ch Boro
24.	Shri Patrick Pugh Sawian	24.	Shri Pradip Kr Das (IV)
25.	Shri Sunder Lamsal	25.	Shri Subhash Ch Paul
26.	Smti Caruna Marbaniang	26.	Smti Chaitali (Chakraborty) Bagchi Dewan
27.	Smti Snomi Kharkongor	27.	Shri Bijoy Kr Barman
(28)	Smti Rosanabell Kharmalki	28.	Shri Ranjan Gogoi
29.	Smti Bijoy Laxmi Dutta <i>✓</i>	29.	Shri Kanak Ch Deka
30.	Smti Banrikynti Kharsamai	30.	Shri Bhupen Ch Kalita

31.	Smti Addlita Wanrilang Swer	31.	Shri Hare Krishna Roy
32.	Shri Kynsaibok Warjri <i>A. W. Sree</i>	32.	Shri Narayan Talukdar
33.	Shri Manjul Dey <i>Manjul</i>	33.	Shri Lakhidhar Kalita
34.	Shri Bobby Lyngdoh Nongbet <i>X. Manjul</i>	34.	Smti Bandana(Singha) Das
35.	✓ Shri Ashley Kharkongor <i>Yish</i>	35.	Shri Sanjay Das
36.	Shri Ashok Chettry	36.	Shri Prasenjit Sen
37.	Shri Man Bahadur Ale	37.	Smti Ranu Das
38.	Shri Tibial Sharma	38.	Shri Bhim Kr Pradhan
39.	Shri Dwijen sharma	39.	Shri Abhijit Deb
40.	Shri Amit Kumar Ghosh	40.	Smti Sheela Biswas
41.	Shri Dipankar Chatterjee	41.	Shri Jagat Ch Rabha
42.	✓ Shri Bikromjit Ghosh	42.	Shri Nishit Das
43.	Smti Bianghun Ghyne	43.	Shri Anil Kr Chakraborty
44.	Shri Bankerlang R Thawmuit	44.	Md Nur Mohammad Ali
45.	Smti Eveleen Rose Tariang	45.	Shri Kedar Nath Prasad
46.	Smti La-I-Kyntimon Khyriem	46.	Shri Manoj Prasad Singh
47.	Smti Evethshish War	47.	Shri Ratul Mani Baishya
48.	Smti Lindasafira Marbaniang	48.	Shri Surendra Prasad Singh
49.	Shri Bikash Limbu	49.	Smti Sutapa Chakraborty
50.	Shri Suresh Rai	50.	Shri Arup Nath
51.	Shri Bakynmaw Diengdoh	51.	Shri Bidyut Karmakar
52.	Shri Elalius Jyrwa	52.	Md Mofidul Islam Choudhury
53.	Shri Partha Tyoti Dey	53.	Shri Nataraj Bhattacharjee
54.	Smti B. G. Majumdar	54.	Shri Umesh Ch Baishya
55.	Shri Nath	55.	Shri Raj Chandra Sinha
56.	C. Chakraborty	56.	Shri Arup Ghosh
57.		57.	Smti Maheswari (Kalita) Haloi
58.		58.	Shri Babul Das
59.		59.	Shri Durga Bahadur Chettri
		60.	Smti Riju Paul
		61.	Shri Sumantra Choudhury

	62.	Smti Durga Basak
	63.	Shri Gautam Ch Sharma
	64.	Shri Parimal Chandra Saha
	65.	Shri Partha Bhattacharjee
	66.	Shri Sanjey Deb
	67.	Shri Sridhar Ranjan Das
	68.	Shri Dipak Ranjan Deb
	69.	Shri Raman Kr Jha
	70.	Smti Kamaleswari (Brahma) Bordoloi
	71.	Shri Bhaskar Jyoti Sarma
	72.	Md Nasir Gul Khan
	73.	Shri Deepak Kumar
	74.	Shri Babul Chandra Basak
	75.	Shri Rajat Kanti Deb
	76.	Shri Dipankar Deb (II)
	77.	Smti Sangeeta Adhikari
	78.	Smti Ira Dhar
	79.	Smti Mita Sinha
	80.	Shri Pradip Ch Kumar
	81.	Shri Swapan Chanda
	82.	Shri Harendra Sharma
	83.	Shri Manoj Kr Das
	84.	Shri Suvra Duarah
	85.	Shri Arup Sankar Nag
	86.	Shri Jatin Ch Rajbongshi
	87.	Shri Sristedhar Dutta
	88.	Shri Tarak Nath Mukhopadhyay
	89.	Shri Tarun Kumar Manda
	90.	Shri Ardhendu Goswami
	91.	Shri K Rambabu
	92.	Shri A Shiva Prasad

	93.	Smti Sunitha Rani-A
	94.	Shri Arindam Choudhury
	95.	Shri Dilip Bhattacharjee
	96.	Shri Subir Chandra Chanda
	97.	Shri Binod Kr Ray
	98.	Shri Dilip Sarma(I)
	99.	Smti Banani Sarkar
	100.	Md Akther Hussain
	101.	Shri Ranjit Kr Thakuria
	102.	Shri Jumeruddin Ahmed
	103.	Shri Tapan Das
	104.	Shri Swapan Paul
	105.	Shri Pramod Rai
	106.	Shri Rajib Das
	107.	Shri Subrata Kr Roy (II)
	108.	Shri Biplob Kumar Das
	109.	Shri Gautam Das
	110.	Shri Koushik Banerjee
	111.	Shri Prabir Kumar Banik
	112.	Shri Indranil Ghoudhury
	113.	Shri Alok Kumar Ghosh
	114.	Shri Manish Kumar Tripathi
	115.	Shri Naba Kumar Jetty
	116.	Shri Sudipta Majumdar
	117.	Shri Ashim Kumar Podder
	118.	Smti Reena Das
	119.	Shri Bipul Kumar Sarma
	120.	Shri Uday Chandra Das
	121.	Shri Amitava Biswas
	122.	Shri Dilip Sharma(II)
	123.	Shri Naresh Kr Sah

		124. Shri Manoj Dey
		125. Shri Baskit Roy
		126. Shri Soumen Karmakar
		127. Shri Newalal Roy
STENOGRAPHER GRADE-I		STENOGRAPHER GRADE-I
1.	Shri Raju Haque	Smti Anuradha (Hazarika) Deka
STENOGRAPHER GRADE-II		STENOGRAPHER GRADE-II
1.	Shri Gautam Roy	1. Shri Abdul Hadi
		2. Shri Suchil Kr. Neog
		3. Shri Harshajit Das
		4. Smti Meenakshi (Shukla) Chakraborty
STENOGRAPHER GRADE-III		STENOGRAPHER GRADE-III
1.	Shri Prasenjit Rakshit	1. Shri Bedayan Chakraborty
CARETAKER		CARETAKER
1.	Shri Durgey Dhungana	1.
ASSTT. CARETAKER		ASSTT. CARETAKER
1.		1. Shri Deo Bahadur Thapa
STAFF CAR DRIVER GRADE-I		STAFF CAR DRIVER GRADE-I
1.		1. Shri Narayan Das
STAFF CAR DRIVER ORDINARY GRADE		STAFF CAR DRIVER ORDINARY GRADE
1.	Shri Gopal Chettri	1.
RECORD KEEPER		RECORD KEEPER
1.	Shri Pradip Kr. Dhar	1. Shri Bijoy Krishna Roy
2.	Shri Chaman Lal	2. Shri Rajani Kanta Baishya
3.	Shri Montu Das	3. Shri Binoy Kr Das
4.	Shri Kumar Thapa	4. Shri Baidyanath Roy
5.	Shri Tanka Bahadur Rai	5. Smti Namita Purkayastha
6.	Shri Pursuram Sharma	6. Shri Baneswar Boro
7.	Shri Manipal Thapa	7. Shri Anil Ch Das
		8. Shri Babullal Chettri
		9. Shri Pratap Chandra Keot

		10	Shri Ranjit Ch Das
		11	Shri Kanuram Kachari
DUFTRIES		DUFTRIES	
1.	Shri Sepa Sailo	1.	Shri Sajal Kr. Dey
2.	Smti Krantimai Nongkhaw	2.	Smti Sukhmaya Limbu
3.	Smti Hari Maya Thapa	3.	Shri Amiyangshu Das
4.	Shri Resham Powdel	4.	Shri Ananta Chakraborty
5.	Shri Shot Singh Diengdoh	5.	Smti Tara Chettri
		6.	Shri Swapan Das
		7.	Shri Upendra Singh
		8.	Shri Dinesh Patowari
JUNIOR GESTETNER OPERATOR		JUNIOR GESTETNER OPERATOR	
		1.	Shri Dipak Ch. Das
		2.	Shri Badala Ch. Saha
SENIOR PEON		SENIOR PEON	
1.	Shri Lalruaikhuma Ngamilai	1.	Shri Hongshraj Singh
PEON		PEON	
1.	Shri Ramu Pradhan	1.	Shri Bakharu Kumar
2.	Smti Krishna Maya Chettri	2.	Shri Robin Thapa
3.	Smti Sandhya Rani Das	3.	Shri Beloram Kalita
4.	Bishnu Thapa	4.	Shri Hemanta Rajbongshi
5.	Shri Suraj Kr. Rana	5.	Shri Bipul Kr. Sharma
6.	Smti Phulmaya Darjee	6.	Shri Mahendra Ch. Nath
7.	Smti Bremodish M. Sangma	7.	Shri Devendra Prasad Sah
8.	Shri Lalthansanga Lushai	8.	Shri Loknath Nath
9.	Smti Bontina Mary Nongkynrih	9.	Shri Abhijit Das
10.	Shri Pannalal Dey	10.	Smti Purnima Barman
11.	Shri Bin Bahadur Thapa	11.	Shri Krishna Prasad Joshi
12.	Shri Ram Krishna Sah	12.	Shri Dadhi Mohan Brahma
13.	Shri Fabian Dohling	13.	Shri Durga Joshi
14.	Shri Mohan Prasad Halwai	14.	Shri Dipak Rajbonghi

15.	Smti Shibalin Khongji	15.	Shri Sarbeswar Haloi
16.	Shri Robin R Marak	16.	Shri Mahindra Kherkatary
17.	Shri Christopher T Kharchanddy	17.	Smti Subrata Deb
18.	Smti Jwincy Rytathiang	18.	Smti Usha Rani Deb
19.	Shri Madhav Chetri	19.	Shri Nathuram Daimary
20.	Shri Prem Bahadur Thapa	20.	Shri Harkanta Talukdar
21.	Smti Setril Lyngdoh	21.	Shri Girish Ch Boro
22.	Shri Gautam K. Ghosh	22.	Shri Lokesh Ch Paul
23.	Smti Ortimon Khyriem	23.	Shri Suchandra Deka
24.	Smti Dwensibon Kharsati	24.	Shri Raju Chettri
25.	Shri Saimanlihang Hmar	25.	Shri Babla Rn Ray
26.	Shri Raj Kumar Sunar	26.	Smti Bina Kra
27.	Shri Situ Ram Das	27.	Shri Cheni Ram Nath
		28.	Shri Kashiram Boro
		29.	Shri Paban Ch Das
		30.	Shri Jadu Ram Das
		31.	Shri Ranjit Bhattacharjee
		32.	Md Islam Uddin Ahmed
		33.	Shri Kashmir Singh
		34.	Shri Harmohan Kumar
		35.	Shri Atul Ch Tamuli
		36.	Shri Naren Rajbongshi
		37.	Shri Lalit Ch Kathar

WATCHER**WATCHER**

1.	Shri Nagendra Chettri	1.	Shri Manik Ch. Kakati
2.	Shri Aiborlang Khongwar	2.	Shri Paresh Ch. Roy
3.	Shri Prem Balmiki	3.	Shri Tilak Chandra Nath
4.	Shri Gyan Bahadur Gurung	4.	Shri Sambhu Ram Deka
5.	Shri Vinod Kumar Roy	5.	Shri Paresh Chandra Das
6.	Shri Gorakh Ram		
7.	Shri Nawal Kishor Ray		

8.	Shri Phostine Nongkhlaw		
9.	Shri Krishna Joshi		
10.	Shri George Fabian Binan		
11.	Shri Manoj Kr. Ray		
12.	Shri Robin Rizal		
MALI		MALI	
1.	Shri Dal Bahadur Limbu		
2.	Shri Hemlal Sharma		
SAFAIWALA		SAFAIWALA	
1.	Shri Jagasish Prasad	1.	Smti Gurmit Kaur
2.	Shri Charan Singh		
3.	Shri Ramesh Bhangi		
4.	Smti Kamalesh Devi		
5.	Smti Minora Wankhar		
6.	Smti Kasturi Devi		
7.	Shri Dinanath Shah		
8.	Smti Aihunlin Khyriem		
WATERMAN		WATERMAN	
1.	Smti Tara Devi		
2.	Shri Phrangko Nongdhar		

II. The following officials of the O/o the AG (A&E) Meghalaya etc, Shillong have been transferred to the O/o the AG (A&E) Assam, Guwahati on deputation basis w.e.f. 1/12/2005 -

- (a) Sr. Accts at Sl. 151,166,199 to 205,207 to 218,220 to 226,228 to 232 & 234 to 237
- (b) Accts at Sl. 29 & 30
- (c) C/Ts at Sl. 51 & 52
- (d) Gr. 'D' Peon at Sl. 12, 14,22 & 27
- (e) Watcher at Sl. 11

III. The following Sr. Accts/Accts/C/Ts/Group 'D' who have not furnished options for the purpose of separation of Gr 'C' & 'D' Cadre are allocated by the Administration to the Offices as shown below:

O/o the AG (A&E) Meghalaya etc, Shillong	O/o the AG (A&E) Assam, Guwahati
1. Shri Bryan Bang, C/T	1. Shri Tiren Basumatary, Sr. Acctt
2. Shri Charlesstar Thangkhiew, C/T	1. Shri Ganesh Ch. Deka, Sr. Acctt.

36

3. Shri Erastus Diengdoh, Gr. 'D' Peon	3. Shri Raju Ruchai, Sr. Acctt
4. Shri Sudip Myrthong, Gr. 'D' Watcher	4. Shri Samiran Das, C/T
5. Shri Vijay Kumar, Gr. 'D' Mali	5. Shri Preman Singh, Gr. 'D' Peon
6. Shri Joel Roy Nongbri, Gr. 'D' Safaiwalla	6. Shri Ajoy Lama, Gr. 'D' Peon
7. Shri Hemlal Pariyar, Gr. 'D' Safaiwalla	7. Shri Lohit Ch. Baruah, Gr. 'D' Watcher
	8. Shri Utpal Kumar Das, Gr. 'D' Safaiwalla

(Authority:- AG's Orders dtd. 24.5.06 at P/5.8N of File No. Estt.1/SOC/2000-05)

Sd/-

DEPUTY ACCOUNTANT GENERAL (ADMN)

Memo No. Estt.1/SOC/2000-05/ 2032

Dated:- 9/6/06

Copy to:-

The Asstt. Comptroller & Auditor General (N),
Office of the Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
New Delhi-110002.

Sd/-

DEPUTY ACCOUNTANT GENERAL (ADMN)

Memo No. Estt.1/SOC/2000-05/ 2033 - 2048

Dated:- 9/6/06

Copy to:-

1. DAG(Admn), O/o the AG (A&E) Assam, Maidamgaon, Beltola, Guwahati-29.
2. Sr. AO (Admn), Office of the AG (A&E) Assam, Maidamgaon, Beltola, Guwahati-29.
3. Secretary to AG, O/o the A.G (A&E) Assam, Maidamgaon, Belotla, Guwahati-29.
4. Principal Director, RTI, Shillong.
5. Secretary to AG.
6. Steno to DAG(Admn), O/o the AG (A&E) Meghalaya etc., Shillong.
7. Steno to DAG(A&E & VLC), O/o the AG (A&E) Meghalaya etc., Shillong.

8. PAO (Local):

9. Confidential Cell.

10. SO/Estt.2.

11. Pay Bill Group.

12. E.G. Book.

13. Gradation List, SB Group, Budget Group, CR Group, Posting Group.

14. Secy, ACAA Co-Op. Mutual Benefit Fund Ltd, Shillong.

15. Estate Cell, O/o the Pr. AG (Audit) Meghalaya etc., Shillong

16. Notice Boards.

Donald M. J. M.
ESTABLISHMENT OFFICER

*Attested
By
Advocate*

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA, ETC, SHILLONG

Circular No.3307

Dated: -12-07-2006

Consequent upon the creation of the two new offices of the Accountant General, Mizoram, Aizawl¹ and Accountant General, Arunachal Pradesh, Itanagar² with effect from 1st April 2006, all Group 'C' and 'D' officials currently borne on the cadre of the Office of the Accountant General (Accounts & Entitlements), Meghalaya, Arunachal Pradesh and Mizoram, Shillong are hereby required to exercise their option for permanent allocation to the office(s) of their choice in the prescribed OPTION FORM enclosed with this Circular.

2. The proposed Sanctioned Strength and Persons-in-Position³ of Group 'C' and 'D' Accounts & Entitlement cadres in the reorganized Office of the Accountant General (A&E) Meghalaya, Shillong and the newly created offices of the Accountant General, Arunachal Pradesh, Itanagar and Accountant General, Mizoram, Aizawl is shown below.

Cadre	Meghalaya		Arunachal Pradesh		Mizoram	
	SS	PIP	SS	PIP	SS	PIP
Supervisor	1		1		--	
Sr. Acctt/Sr. CO	130	123	49	42	42	35
Acctt./CO	19	15	8	5	11	8
C.T/DEO	34	28	14	12	16	13
Welfare Asstt.	1	1	--		--	
Caretaker	1		--		--	
Steno	3	1	2	1	2	1
Hindi Translator	2		--		--	
Staff-car Driver	1		--		--	
Record Keeper	4	4	3	3	3	3
Group-D	33	27	13	11	11	9
Telex Operator	1	1	--		--	

SS = Sanctioned Strength; PIP = Persons-in-Position

The various posts in the three offices will be staffed to the extent of the number of Persons-in-Position as shown in the above table.

3. Permanent posting of Group-C & D officials of common cadre against the persons-in-position strength of various offices will be made by the cadre controlling authority i.e. A.G.(A&E), Meghalaya etc., Shillong strictly on the basis of the seniority of the officials, who have exercised their option for allocation to such offices.

¹ Vide Hqr's Office Notification No.66-Audit/M&C/208-1997/Notification/01 dt. 14-03-2006.

² Vide Hqr's Office Notification No.66-Audit/M&C/208-1997/Notification/02 dt. 14-03-2006

³ Communicated vide C&AG's office Memo No.1686 BRS/72-2005 dated 25-4-2006.

Attested
by
Advocate

official fails to submit his/her option by this date, he/she will be allocated permanently to any of the three offices at the discretion of the Administration.

11. The options once exercised will be final and subsequent requests for change will not be entertained under any circumstances. As such, all officials are advised to specify their option of offices for permanent allocation as well as for deputation with due care and application of mind.

Sd/

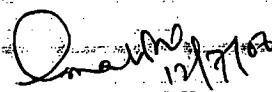
Accountant General

Memo No. Estt-I/SOC/2006-07/3308-3315

Dated 12-7-2006

Copy to:-

1. Sr. DAG (Admn) O/o the AG (A&E) Assam, Maidamgaon - Beltola, Guwahati-29. With a request to hand over this Circular along with the attached Option Form to each Group 'C' and 'D' official from this office who is on deputation in the O/o AG(A&E) Assam, Guwahati. The filled in Option Forms should be forwarded by your office to us no later than 21st July, 2006.
2. Sr. Accounts Officer, Regional Trining Institute, Shillong. With a request to hand over this Circular along with the attached Option Form to each Group 'C' and 'D' official posted at RTI, Shillong. The filled in Option Forms should be forwarded to this office not later than 19th July, 2006
3. All AOs/SOs/Supervisors (Local). With a request to hand over this Circular along with the attached Option Form to each Group 'C' and 'D' official working under them. The filled in Option Forms should be forwarded to the Establishment -I Section not later than 19th July, 2006
4. P.S. to A.G.
5. Steno to DAG (A).
6. Steno to DAG (AE&VLC)
7. All Sr. AOs/AOs
8. All Notice Boards


Establishment Officer

Attested
Sunita
Advocate

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA, ETC.,
SHILLONG : 793 001.

Circular No. 3318

Dated: July 14, 2006

- 1) In continuation of this office circular No.3307 dated 12th July 2006 directing all Group 'C' and 'D' staff currently borne on the common cadre of the office of the A.G.(A&E), Meghalaya, Arunachal Pradesh and Mizoram, Shillong to exercise their options for permanent allocation to the office of their choice i.e., Meghalaya, Arunachal Pradesh or Mizoram (Accounts & Entitlement) offices, the following clarification is given below:
- 2) The revised Persons-in-Position of the Group 'D' staff in each of the three Accounts and Entitlement offices as well as the break up of the various Group 'D' cadres is as below :

<u>Category</u>	<u>Meghalaya</u> Persons-in-Position	<u>Arunachal Pradesh</u> Persons-in-Position	<u>Mizoram</u> Persons-in-Position
Duftry	02	01	01
Jr.Gestetner Operator	01	-	-
Peon	12	05	04
Sr.Peon	01	-	-
Watcher	06	03	02
Safaiwala	05	02	01
Waterman	01	01	-
Mali	02	01	-
Total:Revised persons in pos	30	13	08

This is for the information of all concerned.

Sd/-
Establishment Officer

Memo No.Estt.I/SOC/2006-07/3319 - 3320.

Dated: 14.7.2006

Copy to:

- ✓1) Sr.A.O./Record-I (Local): The above circular may please be circulated to all Group 'D' staff working in Shillong (Accounts & Entitlement) office
- 2) Sr. A.O./Record, Office of the Accountant General (A&E), Assam, Maidamgaon, Beltola, Guwahati: 781 029 with the request to circulate the above circular to all Group 'D' staff from this office who are on deputation to the Office of the A.G. (A&E), Assam, Guwahati.

Guwahati 14/7/06
Establishment Officer

*Attached
Copy to
Establishment Officer*

ACCOUNTS CATEGORY III ASSOCIATION
OFFICE OF THE ACCOUNTANT GENERAL(A&E) MEGHALAYA ETC: SHILLONG
(For Members only)

No Acc/Cate-III/2006-07/11

DT 03-11-2006.

Subject: Creation of New Offices of A.G.(A&E), Arunachal Pradesh, Itanagar and
A.G.(A&E) Mizoram, Aizawl –consequent transfer of Gr. 'C' and 'D' Staff.

Please find herewith comments/decision as received from Headquarter's Office
(through the Accountant General (A&E), Meghalaya etc. Shillong) with reference to the
representations submitted by the members and forwarded by the Association vide letter No.
ACC/Cate-III/2005-06/25 dated 2.8.2006, for information of all members.

Dated Shillong,
The 3rd November, 2006.

P. Chandhury
General Secretary,
ACCOUNTS CATEGORY III ASSOCIATION
SHILLONG

Attested
S. S. S.
(Advocate)

OFFICE OF THE ACCOUNTANT GENERAL (A&E)
MEGHALAYA, ARUNACHAL PRADESH, MIZORAM, SHILLONG - 793 001

No. Estt.-I/Rept/Inter AG Trans/2006-07/ 5178

Dated : 02.11. 2006

To

The General Secretary,
Accounts (Category III) Association,
O/o the Accountant General (A&E), Meghalaya etc., Shillong

Sub: Creation of New officers of AG (A&E), Arunachal Pradesh, Itanagar and AG (A&E), Mizoram, Aizawl - consequent transfer of Gr. 'C' and "D' staff.

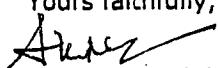
With reference to the Accounts Association's (Category III) letter No. ACC/Cate III/2005-2006/25 dated 2.8.2006 addressed to the Comptroller & Auditor General of India on the subject cited above, I am directed to convey herewith the Headquarters' Office reply received vide letter No. 271-NGE(JCM)/11-2006(III) dated 30.10.2006 on the points raised by the Association as under :

	Comments
1.(a)Whether the period of deputation will be for a specific duration and also, if so, what would be the tenure of deputation?	Para 4 of Circular dated 12 July 2006 issued by the office of the Accountant General (A&E), Meghalaya under which all Group 'C' and 'D' staff were asked to submit their option for permanent allocation to the Meghalaya, Arunachal Pradesh or Mizoram offices makes it clear that surplus optees of a particular office will be posted on deputation to the deficit offices and " <i>these persons shall be permanently posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the person-in-position strength in that office.</i> "
(b) Whether the officials transferred to the offices of A.G (A&E),A.P. Itanagar & A.G.(A&E),Mizoram, Aizawl will be brought back to the office of their choice after expiry of the deputation period, irrespective of vacancy position in the office of their choice.	This being the case, it is clear that deputation will not be for a specific duration. The deputationists will have to continue in the office they are sent to till they are repatriated to their permanent office in the manner stated above. The period/tenure of deputation would thus differ from person to person.
(c).Some members desire, that the transfer be made on Tour/Rotational basis, may kindly be implemented.	The Circular makes clear that the deputationists will be permanently brought back to the office of their choice only on availability of subsequent vacancies in that office. The demand of Association to post the surplus staff on rotation basis can be considered only if all the staff members are agreeable for posting to the deficit offices on rotation basis.

<p>2 (a) Whether, staff members who will be transferred to Arunachal Pradesh, Itanagar and Mizoram, Aizawl would be provided with individual quarter in a habitable and secured area with all basic amenities?</p>	
<p>(b).Further, the staff quarters should be provided adjacent to the office. Unless, the staff quarters are provided, transfer to the new offices may be kept in abeyance for the time being and functioning of the two offices may continue in Shillong. It is also requested that the staff side should be taken into confidence before selecting the sites of staff quarters.</p>	<p>Reply/Comments on these points will follow separately from HQrs.</p>
<p>3.Further, as per the terms & conditions of the Circular issued by the Administration vide Circular No.3307 dtd.12.07.2006 It appears that the junior Gr.'D', C/Ts & Accountants would be the worst sufferers as most of them would have to serve on deputation in the offices of A.G(A&E), A.P, Itanagar & Mizoram, Aizawl for a very long period of time or for their entire service period as it appears from the Gradation List and also they will be deprived of their promotion till they are repatriated to their original office of choice. The officials may be brought back to their office of choice after completion of their normal deputation period and the subsequent vacancies arising on the new offices may be filled up by new recruitment. In this regard, Administration is requested to find ways and means so that staff can be brought back to their office of choice immediately after completion of their normal tenure of deputation.</p>	<p>This point is covered in comments pertaining to Point 1(a) and (c) above.</p> <p>As far as promotions are concerned, para 8 of this office Circular dated 12th July 2006 (Appendix-I) makes it clear that "<i>no further promotion will be made in the surplus office(s) till all officials on deputation are repatriated back to the office(s) they have opted for on permanent allocation</i>".</p>

<p>4. It may also be clarified, that C/Ts who are on deputation to the ex-cadre post as D.E.O on transfer to the new offices will continue to be entitled to draw the pay of D.E.O or they will be reverted to their original posts of C/T. and how their pay will be protected in that case?</p>	<p>The clerks working as DEOs may continue to hold the posts of DEOs even after their posting to the deficit offices.</p> <p style="text-align: right;">(A)</p>
<p>5. Gr.'D' officials are the financially lowest paid category and they would further be subjected to suffer most, if they are transferred to the new offices. Hence, it is requested that our Gr. 'D' staff be exempted from the transfer and vacancy in the newly created offices may be filled up through direct recruitment and the surplus staff should be regularized by creating a Supernumerary post.</p>	<p>The Group 'D' officials who are in excess of the required strength of Shillong office are to be sent to the deficit offices and no exemption can be allowed to them.</p>
<p>6. The staff also impress upon the Administration that a great hardship would be caused to the members in respect of the education of their children due to the transfer. Therefore, it is requested, that no staff members should be transferred during the mid-session of the education of their children. It may also be mentioned that deserving children of the members may require a P.R.C for admission of their children to Higher & Technical education through State Govt. quota and would lose their claim for such a quota, as getting a P.R.C, a continuous stay at a particular place for 12 years is required. But, continuous stay for 12 years may not be completed for many members at Shillong due to their transfer to Arunachal Pradesh & Mizoram from Shillong and as a result their children might be deprived of getting P.R.C. from the Govt. of Meghalaya. In this</p>	<p>The Permanent Resident Certificate (PRC) is given to a "permanent resident" of a State. Thus, a person is eligible for a PRC as long as he/she is a permanent resident of Meghalaya irrespective of the fact that whether that person is working in Meghalaya or not.</p>

<p>regard, arrangement may be made with the Govt. of Meghalaya so that P.R.Cs may be granted to the Children of the staff who are transferred to Arunachal Pradesh & Mizoram.</p>	
<p>7. The staff also expressed that, at the time of separation between Assam Office and Meghalaya office, staff strength and persons in position was not reflected in the Circular letter. As a result, some members who would have opted for the Office of A.G (A&E), Assam, Guwahati permanently, could not avail the opportunity for opting for their cadre in the office of the A.G (A&E), Assam, Guwahati and have been deprived of natural justice. Hence, their personal representations may kindly be considered and they may be given the opportunity to opt for their cadre in the Office of A.G (A&E), Assam, Guwahati/or they may be allowed to be transferred permanently there. A good number of members of the staff of this office are still on deputation now with the O/o the A.G(A&E), Assam, Guwahati and some of them have been transferred twice to that office. In this regard, how they will be treated on their repatriation to this office, as they are still the junior most?</p>	<p>The cadres between Assam and Meghalaya offices have already been separated. This issue cannot be reopened.</p>
<p>8. The Association urges upon the Administration, that, representation for retention in the original office of choice by the members on genuine grounds may also be given due consideration when transfer on deputation is ordered.</p>	<p>No exemption should be allowed in any individual case without approval of Headquarters' Office.</p>

Yours faithfully,

 Deputy Accountant General (A)

OFFICE OF THE ACCOUNTANT GENERAL (A&E),
MEGHALAYA, ARUNACHAL PRADESH & MIZORAM
SHILLONG-793 001

EcH/Coc/Gr 'C + D' /2006-07 /3511

dt. 27.07.06.

To,

The General Secretary
Accounts (Category-III) Association,
O/o the A.G.(A&E), Meghalaya, Shillong.

Sub: Request seeking clarification in connection with the submission of Option.

Sir,

In inviting a reference to your letter No. Acc/Cadre-III/2005-06/11 dated 26.7.2006 on the subject mentioned above I would like to remind you that, on 18.7.2006 at around 1400 hrs., at the suggestion of your Association I had met the Group 'C' and 'D' staff of this office and to the best of my abilities attempted to satisfy whatever doubts or queries they had on the matter of the impending separation of the Group 'C' and 'D' cadres between the Mizoram, Arunachal Pradesh and Meghalaya A&E offices. During this meeting with the staff, you along with other office bearers of the Association were also present. Barring point No. 1 raised in your above cited letter, all the remaining issues on which you have now asked for a written clarification were discussed and explained in details at the said meeting. Hence although I consider the Association's request for a written clarification cadre on these very same matters not in the proper spirit of things, I am nevertheless sequentially addressing the issues raised in your letter as follows:

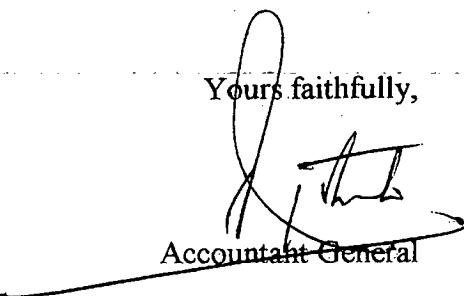
1. At the time of issue of Circular No.3307 dated 12.7.2006 under which Group 'C' and 'D' staff were asked to submit their options, both the Group Officers of this office were on extended leave. Since the matter was urgent (the office had received a number of communications from Hqrs. enquiring about progress made in the cadre separation exercise), the said Circular was issued under my signature. The reference ["DAG (Admn) circular No. dated] in the Option Form enclosed with the Circular was admittedly an oversight - albeit a minor one. Nevertheless, this is being corrected through an Office Corrigendum being issued today.

2. I had very clearly explained at the meeting on 18.7.2006 that the choice of options for three offices in Box No. 1 of the Option Form was a measured decision as this was considered to be to the advantage of the Group 'C' and 'D' staff. Staff instead of having to submit their option of permanent allocation only for one office, could if they so wished, make multiple informed choices after weighing the pros and cons. In any case I had also clearly explained at the meeting that the option to indicate a single or multiple choice was entirely up to the individual staff member. I refrain from commenting on the course of action taken by the O/o the Principal AG (Audit) Meghalaya, Shillong on this same matter.

3. This issue was also raised and clarified by me at the meeting. The separation of Group 'C' and 'D' cadres between the Shillong and Guwahati A&E offices was effected on 1.12.2005 as per the instructions of Hqrs. It was not possible at that point of time to also separate these cadres for the Mizoram and Arunachal Pradesh A&E offices as the sanctioned strength and persons-in-position for the A&E offices of Meghalaya, Arunachal Pradesh and Mizoram was not known at that time, besides the fact that in December 2005, the latter two were not separate entities. I refrain from commenting or from making comparisons on the course of action taken by the O/o the Principal AG (Audit) Meghalaya, Shillong on this same matter.

4. As regards the points raised by you in para 4 (i), (ii), 5 and 6 of your aforesaid letter, I would again like to remind you that these issues were also raised by the staff in the meeting on 18.7.2006. I would again like to restate that the position on these matters is amply spelt out in the Circular No. 3307 dated 12.7.2006.

Yours faithfully,


Accountant General

**ACCOUNTS CATEGORY III ASSOCIATION
O/O THE ACCOUNTANT GENERAL (A&E)
MEGHALAYA ETC. SHILLONG**

No. Acc/Cadre-III/2005-06/11

Dated: 26-07-06

To

The Accountant General (A&E)
Meghalaya etc., Shillong

Sub:- Request seeking clarification in connection with the submission of Option.

Sir,

I am directed by the General Body of this Association (meeting held on 25-07-2006) to request you kindly to provide the Association with clarification on the following points of doubt that have arisen with reference to circular No. 3307 dt. 12-07-2006 issued from your end and also on the option form enclosed with that circular.

1. That Sir, in the 'Option Form' individual members have been asked to fill up the option with reference to DAG (Admin) circular 'No. _____ Dt. _____' whereas, no such circular had been enclosed.
2. In the option form supplied alongwith the circular mentioned above, option has been called for three offices of AG (A&E) at a time. It is not understood as to how option could be called for three offices at a time as in Box No. 1 whereas, in the O/o the Principal AG (Audit) under the same CAG's institution, options have been called from the individual members for one office of choice only.
3. In the O/o the Principal AG (Audit) cadres for all the four offices i.e. Mizoram, Arunachal Pradesh, Meghalaya, Assam have been separated at a time. But in case of Accounts Office, cadres for AG (A&E) Assam, Guwahati and AG (A&E) Meghalaya etc., has been separated first and thereafter cadres for Meghalaya etc. are sought to be separated thrusting entire burden of transfer to new offices of Mizoram and Arunachal Pradesh exclusively to the staff of Meghalaya office only. Therefore, it is not clear as to why the norms of cadre separation for four offices are not being adopted by AG (A&E) Meghalaya etc. uniformly as done by Pr. AG (Audit).
4. In the option form, option for deputation has been called in Box 2 but nothing has been mentioned in the circular No. 3307 dt. 12-07-2006 as regards the following:-
 - i.) Whether the deputationist will be repatriated to his/her original office of choice immediately after his/her period of deputation is over irrespective of whether vacancy exists in his/her original office of choice or not and also what would be the period of deputation?
 - ii.) Whether the deputationist shall have to continue in his/her office of deputation for further period of deputation in case vacancy does not arise in his/her original office of choice for repatriation. If so, what would be the further period of deputation there?

Anil/CD
Guruji
Advocate

5. No terms and condition for deputation have also been specified either in the circular or in the option paper.

6. Deputation in the O/o the AG(A&E) Assam may continue as it is continuing at present according to the willingness of members.

Thus, in the light of the above facts Accountant General is requested to enlighten this Association at the earliest through a written communication, so that the same may be placed before the members for a decision on the submission of option by them.

Yours faithfully

P. Choudhury
General Secretary
(Accounts Category III Association)
O/o the AG (A&E) Meghalaya etc.
Shillong

Note

Copy Circular no. 3307 dt. 12-7-66
with specimen option paper
enclosed.

Attested
By
Prasad
(Advocate)

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA, ETC., SHILLONG

Estt.-I Order No.198

Dated: 21.11.2006

Consequent on the re-organization of the office of the Accountant General (A&E) Meghalaya, Arunachal Pradesh and Mizoram and creation of the independent offices of the Accountant General Mizoram¹ and Accountant General, Arunachal Pradesh² with Headquarters at Aizawl and Itanagar respectively and in accordance with instructions contained in Headquarters Memo No. 1686 BRS/72-2005 dated 25 April 2006, the separation and allotment of the Group 'C' and 'D' officials between the three offices of the Accountants General (A&E) [Meghalaya, Arunachal Pradesh and Mizoram] is as below.

2. The officials have been assigned to the various offices based on the principles as spelt out in this Office Circular No. 3307 dated 12 July 2006.

3. The offices of the Accountants General (A&E) Mizoram and Arunachal Pradesh will continue to temporarily function with Headquarters at Shillong until further instructions.

4. Orders for the redeployment of the Group 'C' and 'D' cadres between the three offices as also the shifting of the Mizoram and Arunachal Pradesh offices from Shillong to Aizawl and Itanagar will follow in due course.

MEGHALAYAPRIVATE SECRETARY

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	SWILYN LYNGDOH	Private Secretary	MLSLE 2150001	Meghalaya

SUPERVISOR

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	SHAPHRANGLIN E. SOHLIYA	Supr.	MLSLE 2150003	Meghalaya

SR. ACCOUNTANT

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	SUBODH CH. BISWAS	Sr.Acctt	MLSLE 2150004	Meghalaya
2.	RATNA DEB	Sr.Acctt	MLSLE 2150005	Meghalaya
3.	ROSILA SHYLLA	Sr.Acctt	MLSLE 2150007	Meghalaya

¹ Headquarters Notification No. 64-Audit/M&C./208-1997/Notification/01 dated 14 March 2006

² Headquarters Notification No. 66-Audit/M&C./208-1997/Notification/02 dated 14 March 2006

Attached
S. S.
(Adv. Secy. 49)

50

67

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
4.	FATEMA BEGUM	Sr.Acctt	MLSLE 2150008	Meghalaya
5.	SIBARSON WAHLANG	Sr.Acctt	MLSLE 2150009	Meghalaya
6.	OPHENDER SWER	Sr.Acctt	MLSLE 2150010	Meghalaya
7.	SUKLIN LYNGDOH	Sr.Acctt	MLSLE 2150013	Meghalaya
8.	SAINKUR MARBANIANG	Sr.Acctt	MLSLE 2150014	Meghalaya
9.	BRASSLY MAJAW	Sr.Acctt	MLSLE 2150016	Meghalaya
10.	I.MARKHIA KHARSHITNG	Sr.Acctt	MLSLE 2150017	Meghalaya
11.	VIOLA LYNGDOH	Sr.Acctt	MLSLE 2150019	Meghalaya
12.	CHRISTOPHER T. KHONGWAR	Sr.Acctt	MLSLE 2150020	Meghalaya
13.	THLIMSHON NONGKHLAW	Sr.Acctt	MLSLE 2150021	Meghalaya
14.	BELINDA DIENGDOH	Sr.Acctt	MLSLE 2150022	Meghalaya
15.	IOANNA SUSNGI	Sr.Acctt	MLSLE 2150024	Meghalaya
16.	MAQSOOD AHMED	Sr.Acctt	MLSLE 2150025	Meghalaya
17.	PRECIOUSLY GATPHOH	Sr.Acctt	MLSLE 2150026	Meghalaya
18.	DIPAK KR. BHATACHARJEE	Sr.Acctt	MLSLE 2150028	Meghalaya
19.	PRASANTA CHOWDHURY	Sr.Acctt	MLSLE 2150029	Meghalaya
20.	MAYVIE KHARPOR	Sr.Acctt	MLSLE 2150030	Meghalaya
21.	WENLY NONGKYNRIH	Sr.Acctt	MLSLE 2150031	Meghalaya
22.	MERCELLINA KHARKONGOR	Sr.Acctt	MLSLE 2150032	Meghalaya
23.	DORSINGH ROY. TIEWSOH	Sr.Acctt	MLSLE 2150033	Meghalaya
24.	JURBOR S. CAJEE	Sr.Acctt	MLSLE 2150034	Meghalaya
25.	TLISTINA LYNRAH	Sr.Acctt	MLSLE 2150036	Meghalaya
26.	WOSLINGTON T. KHARKONGOR	Sr.Acctt	MLSLE 2150037	Meghalaya
27.	BINA PANI DEB	Sr.Acctt	MLSLE 2150038	Meghalaya
28.	PRANABENDU CHOWDHURY	Sr.Acctt	MLSLE 2150040	Meghalaya
29.	LUCILLA WAR	Sr.Acctt	MLSLE 2150041	Meghalaya
30.	PATRICIA MARBANIANG	Sr.Acctt	MLSLE 2150042	Meghalaya
31.	FRANCIS BETKUPAR SAWIAN	Sr.Acctt	MLSLE 2150043	Meghalaya
32.	ARUN KANTI MANDAL	Sr.Acctt	MLSLE 2150044	Meghalaya
33.	DROWINGSON DKHAR	Sr.Acctt	MLSLE 2150045	Meghalaya
34.	JINNAH LYNGDOH	Sr.Acctt	MLSLE 2150046	Meghalaya
35.	NIHAR KANA PURKAYASTHA	Sr.Acctt	MLSLE 2150047	Meghalaya
36.	SUNDER SINGH.PUN	Sr.Acctt	MLSLE 2150048	Meghalaya
37.	SANTANU KR. CHOWDHURY	Sr.Acctt	MLSLE 2150049	Meghalaya
38.	NANDITA BHATTACHARJEE	Sr.Acctt	MLSLE 2150050	Meghalaya
39.	GIMLETTE R. LYNGWA	Sr.Acctt	MLSLE 2150051	Meghalaya
40.	JENET DEARY KYNJING	Sr.Acctt	MLSLE 2150052	Meghalaya
41.	DEBILUI SHALLAM	Sr.Acctt	MLSLE 2150053	Meghalaya
42.	SIKHA DUTTA	Sr.Acctt	MLSLE 2150055	Meghalaya
43.	JAYANTA PD.BHOWMICK	Sr.Acctt	MLSLE 2150056	Meghalaya
44.	G. SPEAKER SWER	Sr.Acctt	MLSLE 2150057	Meghalaya
45.	DONDOR DKHAR	Sr.Acctt	MLSLE 2150058	Meghalaya
46.	SABITA BHATTACHARJEE	Sr.Acctt	MLSLE 2150059	Meghalaya
47.	AIDA MARY SHULLAI	Sr.Acctt	MLSLE 2150060	Meghalaya
48.	ILA BHATTACHARJEE	Sr.Acctt	MLSLE 2150061	Meghalaya
49.	EMELIA SAWIAN	Sr.Acctt	MLSLE 2150062	Meghalaya
50.	REGINALD NONGKYNRIH	Sr.Acctt	MLSLE 2150063	Meghalaya
51.	BINOLIN L. MAWLONG	Sr.Acctt	MLSLE 2150064	Meghalaya
52.	BONSILIN RYMMAI	Sr.Acctt	MLSLE 2150065	Meghalaya

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
53.	NEVERTY DKHAR	Sr.Acctt	MLSLE 2150066	Meghalaya
54.	KAMAKHYA PD. BHATTACHARJEE	Sr.Acctt	MLSLE 2150067	Meghalaya
55.	LAMPHRANG SUN	Sr.Acctt	MLSLE 2150068	Meghalaya
56.	BLIONA MAWLONG	Sr.Acctt	MLSLE 2150069	Meghalaya
57.	JORGIN SOHTUN	Sr.Acctt	MLSLE 2150070	Meghalaya
58.	WALLANBIL KHONGWIR	Sr.Acctt	MLSLE 2150071	Meghalaya
59.	RISABON KHARKONGOR	Sr.Acctt	MLSLE 2150072	Meghalaya
60.	SUBODH CH. SARKAR	Sr.Acctt	MLSLE 2150073	Meghalaya
61.	BAIARMON WAHLANG	Sr.Acctt	MLSLE 2150074	Meghalaya
62.	IOWANKA PYRTUH	Sr.Acctt	MLSLE 2150075	Meghalaya
63.	SMRITI RANI DAS	Sr.Acctt	MLSLE 2150076	Meghalaya
64.	RENU RYNJAH	Sr.Acctt	MLSLE 2150077	Meghalaya
65.	TORILLA KHARKRANG	Sr.Acctt	MLSLE 2150078	Meghalaya
66.	OBRIAL SHALLAM	Sr.Acctt	MLSLE 2150079	Meghalaya
67.	DONBOK J. NONGBET	Sr.Acctt	MLSLE 2150080	Meghalaya
68.	IMON REBECCA BANG	Sr.Acctt	MLSLE 2150081	Meghalaya
69.	SUNIL KR. DAS II	Sr.Acctt	MLSLE 2150082	Meghalaya
70.	WIATCY BLAH	Sr.Acctt	MLSLE 2150083	Meghalaya
71.	BIDHU BIKRAM DEOKOTA	Sr.Acctt	MLSLE 2150084	Meghalaya
72.	LUCIANA NONGKYNRIH	Sr.Acctt	MLSLE 2150085	Meghalaya
73.	ILENCY CHYNE	Sr.Acctt	MLSLE 2150086	Meghalaya
74.	DENCYNORA S. KAKOTY	Sr.Acctt	MLSLE 2150087	Meghalaya
75.	CYPRIAN MADUR	Sr.Acctt	MLSLE 2150089	Meghalaya
76.	CAMERON R. KHONGWIR	Sr.Acctt	MLSLE 2150090	Meghalaya
77.	SHEMSUK M. DYMPEP	Sr.Acctt	MLSLE 2150092	Meghalaya
78.	KIRAN LAL JOSHI	Sr.Acctt	MLSLE 2150093	Meghalaya
79.	SYLVESTER NONGRUM	Sr.Acctt	MLSLE 2150094	Meghalaya
80.	ROSE GRENO R. SANGMA	Sr.Acctt	MLSLE 2150095	Meghalaya
81.	MANIK SANGMA	Sr.Acctt	MLSLE 2150096	Meghalaya
82.	SUTAPA CHAKRABORTY	Sr.Acctt	MLSLE 2150098	Meghalaya
83.	KMITSIBON SUNA	Sr.Acctt	MLSLE 2150099	Meghalaya
84.	CIVILDA LYNGDOH	Sr.Acctt	MLSLE 2150100	Meghalaya
85.	LUCY M. NONGKYNRIH	Sr.Acctt	MLSLE 2150101	Meghalaya
86.	MANI RAM CHETTRI	Sr.Acctt	MLSLE 2150102	Meghalaya
87.	JAYASHREE DUTTA	Sr.Acctt	MLSLE 2150103	Meghalaya
88.	NILKANTA BHATTACHARJEE	Sr.Acctt	MLSLE 2150106	Meghalaya
89.	PRABIN KR. DEY	Sr.Acctt	MLSLE 2150107	Meghalaya
90.	RANDOLF S. LYNGDOH	Sr.Acctt	MLSLE 2150108	Meghalaya
91.	ARCHANA BHATTACHARJEE	Sr.Acctt	MLSLE 2150109	Meghalaya
92.	PAISINGH NONGRUM	Sr.Acctt	MLSLE 2150110	Meghalaya
93.	H. BASANCY NONGBRI	Sr.Acctt	MLSLE 2150111	Meghalaya
94.	SHIPRA BHATTACHARJEE	Sr.Acctt	MLSLE 2150112	Meghalaya
95.	MAN KR. SHARMA	Sr.Acctt	MLSLE 2150113	Meghalaya
96.	DIPALI SHARMA	Sr.Acctt	MLSLE 2150114	Meghalaya
97.	GENEVIEVE HEK	Sr.Acctt	MLSLE 2150115	Meghalaya
98.	KERLINDA KHARCHANDY	Sr.Acctt	MLSLE 2150116	Meghalaya
99.	WAITIMON KHARBULI	Sr.Acctt	MLSLE 2150117	Meghalaya
100.	RATNA KHARBANI	Sr.Acctt	MLSLE 2150118	Meghalaya
101.	MAKHAN LAL ROY CHOWDHURY	Sr.Acctt	MLSLE 2150119	Meghalaya

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
102.	DHURBA SUBBA	Sr.Acctt	MLSLE 2150120	Meghalaya
103.	WISMARY WANSHNONG	Sr.Acctt	MLSLE 2150121	Meghalaya
104.	D. HIRMON KHARMAWLONG	Sr.Acctt	MLSLE 2150122	Meghalaya
105.	JULIUS FRIDAY KHARSYNTIEW	Sr.Acctt	MLSLE 2150123	Meghalaya
106.	DILIP KR. DEWAN	Sr.Acctt	MLSLE 2150124	Meghalaya
107.	TERESSA ROSE MARBANIANG	Sr.Acctt	MLSLE 2150125	Meghalaya
108.	DUMEX CHYNRET	Sr.Acctt	MLSLE 2150126	Meghalaya
109.	MANGAL SINGH THAPA	Sr.Acctt	MLSLE 2150127	Meghalaya
110.	SYLVESTER LYNGKHOI	Sr.Acctt	MLSLE 2150128	Meghalaya
111.	SUMITRA KHARSHIING	Sr.Acctt	MLSLE 2150129	Meghalaya
112.	BANRILANG NONGRUM	Sr.Acctt	MLSLE 2150130	Meghalaya
113.	RICKEY PHANKON	Sr.Acctt	MLSLE 2150131	Meghalaya
114.	KRISTINA KHONGSAR	Sr.Acctt	MLSLE 2150132	Meghalaya
115.	ISWINA THABAH	Sr.Acctt	MLSLE 2150133	Meghalaya
116.	LEADER ROY LYNGDOH	Sr.Acctt	MLSLE 2150134	Meghalaya
117.	NERINDA SUN	Sr.Acctt	MLSLE 2150135	Meghalaya
118.	CHARLOTTE D. NONGHULOO	Sr.Acctt	MLSLE 2150136	Meghalaya
119.	TEIBORLAND L. NONGBRI	Sr.Acctt	MLSLE 2150137	Meghalaya
120.	SYLVIA MARY KHARBANGAR	Sr.Acctt	MLSLE 2150138	Meghalaya
121.	SHERRY BELLIN KHARBITHAI	Sr.Acctt	MLSLE 2150139	Meghalaya
122.	EFFIEBEL LYNGDOH	Sr.Acctt	MLSLE 2150140	Meghalaya
123.	ROSALIND DOHLING	Sr.Acctt	MLSLE 2150141	Meghalaya

ACCOUNTANT

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	LALITA M. SANGMA	Accountant	MLSLE 2150242	Meghalaya
2.	ALBERT KHONGWIR	Accountant	MLSLE 2150243	Meghalaya
3.	RITNGEN RYMBAI	Accountant	MLSLE 2150244	Meghalaya
4.	SWARUP CHAKRABORTY	Accountant	MLSLE 2150245	Meghalaya
5.	DAIAKDUPLIN SYNREM	Accountant	MLSLE 2150246	Meghalaya
6.	WANLAMBOK KHARMALKI	Accountant	MLSLE 2150247	Meghalaya
7.	CLARRILINDA SYIEMLIEH	Accountant	MLSLE 2150248	Meghalaya
8.	SPAILINDA M. UMLONG	Accountant	MLSLE 2150249	Meghalaya
9.	BLIDA SUTING	Accountant	MLSLE 2150250	Meghalaya
10.	MERISTELLA PYNGROPE	Accountant	MLSLE 2150251	Meghalaya
11.	DOSHISHA DKHAR PHANBUH	Accountant	MLSLE 2150252	Meghalaya
12.	AMABILIS MYLLIEMPDAH	Accountant	MLSLE 2150253	Meghalaya
13.	MERILYNE ROSE RAPTHAP	Accountant	MLSLE 2150254	Meghalaya
14.	RICHARDSON NONGNENG	Accountant	MLSLE 2150255	Meghalaya
15.	DALAKARU SHULLAI	Accountant	MLSLE 2150256	Meghalaya

CLERK/TYPIST

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	BRYAN BANG	C/T	MLSLE 2150276	Meghalaya
2.	JOHNSTON LYNGDOH	C/T	MLSLE 2150277	Meghalaya
3.	PHRANGSNGI PYNGROPE	C/T	MLSLE 2150279	Meghalaya
4.	DASUKLANG NONGRUM	C/T	MLSLE 2150280	Meghalaya
5.	FEROZE PASSAH	C/T	MLSLE 2150281	Meghalaya

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
6.	BETHEL LYNDA SYIEM	C/T	MLSLE 2150282	Meghalaya
7.	CHARLES STAR THANGKIEW	C/T	MLSLE 2150283	Meghalaya
8.	DEITIMON KHARBAMON	C/T	MLSLE 2150284	Meghalaya
9.	ANJAN KACHARY	C/T	MLSLE 2150285	Meghalaya
10.	DEEPAK KR. UPADHAYA	C/T	MLSLE 2150286	Meghalaya
11.	GANESH PRASAD SHARMA	C/T	MLSLE 2150287	Meghalaya
12.	STANLEY NONGRUM	C/T	MLSLE 2150288	Meghalaya
13.	BAILENCY CHYNE	C/T	MLSLE 2150289	Meghalaya
14.	ELEONORA KHLARLUKHI	C/T	MLSLE 2150290	Meghalaya
15.	PELE LYNGDOH	C/T	MLSLE 2150291	Meghalaya
16.	APOLLOS MAJAW	C/T	MLSLE 2150292	Meghalaya
17.	AUGUSTINE SHADAP	C/T	MLSLE 2150293	Meghalaya
18.	KREBAL KHARSWAI	C/T	MLSLE 2150294	Meghalaya
19.	MARTIN R. MARAK	C/T	MLSLE 2150295	Meghalaya
20.	RAMESH SINGH	C/T	MLSLE 2150296	Meghalaya
21.	ELVIS SOHTUN	C/T	MLSLE 2150297	Meghalaya
22.	K. BINNYSON SUNGOH	C/T	MLSLE 2150298	Meghalaya
23.	ROSE MARY RYMBAI	C/T	MLSLE 2150299	Meghalaya
24.	PHEIRIT LYNGDOH	C/T	MLSLE 2150300	Meghalaya
25.	PATRICK PUGH SAWIAN	C/T	MLSLE 2150301	Meghalaya
26.	SUNDER LAMSAL	C/T	MLSLE 2150302	Meghalaya
27.	CARUNA MARBANIANG	C/T	MLSLE 2150303	Meghalaya
28.	SNOMI KHARKONGOR	C/T	MLSLE 2150304	Meghalaya

CARETAKER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1	DURGEY DHUNGANA	Caretaker	MLSLE 2150275	Meghalaya

STAFF CAR DRIVER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1	GOPAL CHETTRI	Staff Car Driver	MLSLE 2150338	Meghalaya

RECORD KEEPER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	CHAMAN LAL	SG.R/K	MLSLE 2150332	Meghalaya
2.	MANTU CH.DAS	SG.R/K	MLSLE 2150333	Meghalaya
3.	KUMAR THAPA	SG.R/K	MLSLE 2150334	Meghalaya
4.	TANKA BAHADUR RAI	SG.R/K	MLSLE 2150335	Meghalaya

GROUP 'D' SR.PEON

Sl. No	Name	Desig.	ID No	Office to which permanently allocated
1.	SANDHYA RANI DAS	Sr.Peon	MLSLE 2150347	Meghalaya

GROUP 'D' DUFTRY

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	KRANTIMAI NONGKHLAW	Duftry	MLSLE 2150340	Meghalaya
2.	HARIJAYA THAPA	Duftry	MLSLE 2150341	Meghalaya
3.	RAMU PRADHAN	Duftry	MLSLE 2150345	Meghalaya (adjusted against RTI, Shillong)
4.	KRISHNA MAYA CHETTRI	Duftry	MLSLE 2150346	Meghalaya

GROUP 'D' PEON

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	BISHNU THAPA	Peon	MLSLE 2150348	Meghalaya
2.	SURAJ KR.RANA	Peon	MLSLE 2150349	Meghalaya
3.	PHULMAYA DORJEE	Peon	MLSLE 2150350	Meghalaya
4.	BREMODISH M. SANGMA	Peon	MLSLE 2150351	Meghalaya
5.	BONTINA MARY NONGKYNRIH	Peon	MLSLE 2150352	Meghalaya
6.	PANNALAL DEY	Peon	MLSLE 2150353	Meghalaya
7.	BIN BAHADUR THAPA	Peon	MLSLE 2150354	Meghalaya
8.	FABIAN DOHLING	Peon	MLSLE 2150356	Meghalaya
9.	SHIBALIN KHONGJI	Peon	MLSLE 2150358	Meghalaya
10.	ROBIN R. MARAK	Peon	MLSLE 2150359	Meghalaya
11.	CHRISTOPHER F. KHARCHANDY	Peon	MLSLE 2150360	Meghalaya
12.	JWINCY RYNTATHIANG	Peon	MLSLE 2150361	Meghalaya

GROUP 'D' WATCHER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	NAGENDRA CHETTRI	Watcher	MLSLE 2150372	Meghalaya
2.	AIBORLANG KHONGWAR	Watcher	MLSLE 2150373	Meghalaya
3.	PREM BALMIKI	Watcher	MLSLE 2150374	Meghalaya
4.	SUDIP MYRTHONG	Watcher	MLSLE 2150375	Meghalaya (adjusted against RTI, Shillong)
5.	GYAN BAHADUR GURUNG	Watcher	MLSLE 2150376	Meghalaya
6.	VINOD KUMAR ROY	Watcher	MLSLE 2150377	Meghalaya
7.	GORAKH RAM	Watcher	MLSLE 2150378	Meghalaya

GROUP 'D' MALI

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	DAL BAHADUR LIMBU	Mali	MLSLE 2150385	Meghalaya

GROUP 'D' SAFAIWALA

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	JAGADISH PRASAD	Safaiwala	MLSLE 2150388	Meghalaya
2.	CHARAN SINGH	Safaiwala	MLSLE 2150389	Meghalaya
3.	RAMESH BHANGI	Safaiwala	MLSLE 2150390	Meghalaya
4.	KAMLESH DEVI	Safaiwala	MLSLE 2150391	Meghalaya
5.	MINORA WANKHAR	Safaiwala	MLSLE 2150392	Meghalaya
6.	KASTURI DEVI	Safaiwala	MLSLE 2150393	Meghalaya (adjusted against RTI, Shillong)

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
7.	DINANATH SHAH	Safaiwala	MLSLE 2150394	Meghalaya (adjusted against RTI, Shillong)

GROUP 'D' WATERMAN

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated
1.	TARA DEVI	Waterman	MLSLE 2150398	Meghalaya

ARUNACHAL PRADESHSR. ACCOUNTANT

Sl.No	Name	Design	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	DEBABRATA ROY	Sr. Acctt.	MLSLE 2150223	Arunachal Pradesh	
2.	BAISIRIAL NONGKYNRIH	Sr. Acctt.	MLSLE 2150143	Meghalaya	Arunachal Pradesh
3.	CHRISTINA KHATI	Sr. Acctt.	MLSLE 2150144	Meghalaya	Arunachal Pradesh
4.	NAZIMA JYRWA	Sr. Acctt.	MLSLE 2150145	Meghalaya	Arunachal Pradesh
5.	HANBARSON PATHAW	Sr. Acctt.	MLSLE 2150152	Meghalaya	Arunachal Pradesh
6.	VALARINA KHARSYNTIEW	Sr. Acctt.	MLSLE 2150157	Meghalaya	Arunachal Pradesh
7.	MAUREEN KHARPRAN	Sr. Acctt.	MLSLE 2150158	Meghalaya	Arunachal Pradesh
8.	MONALIZA SYIEMLIEH	Sr. Acctt.	MLSLE 2150159	Meghalaya	Arunachal Pradesh
9.	MILDRED J. MAWRIE	Sr. Acctt.	MLSLE 2150160	Meghalaya	Arunachal Pradesh
10.	ELBINES SHADAP	Sr. Acctt.	MLSLE 2150162	Meghalaya	Arunachal Pradesh
11.	DEBJANI CHAKRABORTY	Sr. Acctt.	MLSLE 2150164	Meghalaya	Arunachal Pradesh
12.	BISNOLA NONGBRI	Sr. Acctt.	MLSLE 2150165	Meghalaya	Arunachal Pradesh
13.	BIJORA RYNJAH	Sr. Acctt.	MLSLE 2150166	Meghalaya	Arunachal Pradesh
14.	MARGARET NONGHULU	Sr. Acctt.	MLSLE 2150167	Meghalaya	Arunachal Pradesh
15.	TAPATI DEB	Sr. Acctt.	MLSLE 2150169	Meghalaya	Arunachal Pradesh
16.	SITESH CH.DAS	Sr. Acctt.	MLSLE 2150174	Meghalaya	Arunachal Pradesh
17.	DICKIEBOON KHONGLAH	Sr. Acctt.	MLSLE 2150176	Meghalaya	Arunachal Pradesh
18.	NANDALAL RAJ	Sr. Acctt.	MLSLE 2150185	Meghalaya	Arunachal Pradesh
19.	BLUEBELL GASHNGA	Sr. Acctt.	MLSLE 2150187	Meghalaya	Arunachal Pradesh
20.	AMRIT KR. LAMA	Sr. Acctt.	MLSLE 2150191	Meghalaya	Arunachal Pradesh
21.	IRES STEVEN RYNJAH	Sr. Acctt.	MLSLE 2150192	Meghalaya	Arunachal Pradesh
22.	AQUILLA PYNGROPE	Sr. Acctt.	MLSLE 2150196	Meghalaya	Arunachal Pradesh
23.	KEPHAS PAHSYNTIEW	Sr. Acctt.	MLSLE 2150201	Meghalaya	Arunachal Pradesh
24.	RAJU CHYNE	Sr. Acctt.	MLSLE 2150156	Meghalaya	Arunachal Pradesh
25.	PRADIP KR.BARUAH	Sr. Acctt.	MLSLE 2150197	Meghalaya	Arunachal Pradesh
26.	BALMILA WARJRI	Sr. Acctt.	MLSLE 2150142	Meghalaya	Arunachal Pradesh
27.	VICTOR PYNGROPE	Sr. Acctt.	MLSLE 2150148	Meghalaya	Arunachal Pradesh
28.	LAIAMONHUN SAWKMIE	Sr. Acctt.	MLSLE 2150150	Meghalaya	Arunachal Pradesh
29.	MARGARET RYNJAH	Sr. Acctt.	MLSLE 2150153	Meghalaya	Arunachal Pradesh
30.	MAYBOLYNE KHARMUJAI	Sr. Acctt.	MLSLE 2150161	Meghalaya	Arunachal Pradesh
31.	HERTON KHARUMNUID	Sr. Acctt.	MLSLE 2150172	Meghalaya	Arunachal Pradesh
32.	KWISSIDA DKHAR	Sr. Acctt.	MLSLE 2150177	Meghalaya	Arunachal Pradesh
33.	GERALDINE F. SYNNAH	Sr. Acctt.	MLSLE 2150179	Meghalaya	Arunachal Pradesh
34.	MISTILIAN SYNREM	Sr. Acctt.	MLSLE 2150181	Meghalaya	Arunachal Pradesh
35.	CHRISTINA WARJRI	Sr. Acctt.	MLSLE 2150183	Meghalaya	Arunachal Pradesh

Sl.No	Name	Design	ID No	Office to which permanently allocated	Office to which placed on deputation
36.	ICYDORA KURBAH	Sr. Acctt.	MLSLE 2150186	Meghalaya	Arunachal Pradesh
37.	SUJIT KR.DEY	Sr. Acctt.	MLSLE 2150190	Meghalaya	Arunachal Pradesh
38.	L.B. BUAM	Sr. Acctt.	MLSLE 2150194	Meghalaya	Arunachal Pradesh
39.	SUMIT GHATAK	Sr. Acctt.	MLSLE 2150198	Meghalaya	Arunachal Pradesh

ACCOUNTANT

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	ARBINESS LYNGDOH	Accountant	MLSLE 2150257	Meghalaya	Arunachal Pradesh
2.	SHIMTI HEK	Accountant	MLSLE 2150259	Meghalaya	Arunachal Pradesh
3.	EMERINCIA SOHTUN	Accountant	MLSLE 2150261	Meghalaya	Arunachal Pradesh
4.	METHELDA LYNGDOH	Accountant	MLSLE 2150263	Meghalaya	Arunachal Pradesh
5.	BETHELDA SOHTUN	Accountant	MLSLE 2150265	Meghalaya	Arunachal Pradesh

CLERK/TYPIST

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	JIBLAL SHARMA	C/T	MLSLE 2150315	Arunachal Pradesh	
2.	SURESH RAI	C/T	MLSLE 2150327	Arunachal Pradesh	
3.	SHIV NATH ROY	C/T	MLSLE 2150415	Arunachal Pradesh	
4.	SATYAKI CHAKRABORTY	C/T	MLSLE 2150416	Arunachal Pradesh	
5.	ROSANA BELL KHARMALKI	C/T	MLSLE 2150305	Meghalaya	Arunachal Pradesh
6.	BIJOY LAXMI DUTTA	C/T	MLSLE 2150306	Meghalaya	Arunachal Pradesh
7.	KYNSAIBOK WARJRI	C/T	MLSLE 2150309	Meghalaya	Arunachal Pradesh
8.	ASHOK CHETTRI	C/T	MLSLE 2150313	Meghalaya	Arunachal Pradesh
9.	MAN BAHADUR ALE	C/T	MLSLE 2150314	Meghalaya	Arunachal Pradesh
10.	DWIJEN SHARMA	C/T	MLSLE 2150316	Meghalaya	Arunachal Pradesh
11.	BIKROMJIT GHOSH	C/T	MLSLE 2150319	Meghalaya	Arunachal Pradesh
12.	BANKERLANG THAWMUIT	C/T	MLSLE 2150321	Meghalaya	Arunachal Pradesh

STENOGRAPHER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	RAJU HAQUE	Stenographer Gr.I	MLSLE 2150272	Meghalaya	Arunachal Pradesh

RECORD KEEPER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	PARSURAM SHARMA	R/K	MLSLE 2150336	Meghalaya	Arunachal Pradesh
2.	SHOT SHING DEINGDOH	R/K	MLSLE 2150343	Meghalaya	Arunachal Pradesh
3.	MANIPAL THAPA	R/K	MLSLE 2150337	Meghalaya	Arunachal Pradesh

GROUP 'D' PEON

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	PREM BAHADUR THAPA	Peon	MLSLE 2150362	Meghalaya	Arunachal Pradesh
2.	SOTRIL LYNQDOH	Peon	MLSLE 2150364	Meghalaya	Arunachal Pradesh
3.	ORTIMON KHYRIEM	Peon	MLSLE 2150366	Meghalaya	Arunachal Pradesh
4.	DWENSIBON KHARSATI	Peon	MLSLE 2150367	Meghalaya	Arunachal Pradesh
5.	RAJ KUMAR SUNAR	Peon	MLSLE 2150369	Meghalaya	Arunachal Pradesh

GROUP 'D' WATCHER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	NAWAL KISHORE RAY	Watcher	MLSLE 2150379	Meghalaya	Arunachal Pradesh
2.	PHOSTINE NONGKHLAW	Watcher	MLSLE 2150380	Meghalaya	Arunachal Pradesh
3.	KRISHNA JOSHI	Watcher	MLSLE 2150381	Meghalaya	Arunachal Pradesh

GROUP 'D' MALI

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	HEMLAL SHARMA	Mali	MLSLE 2150386	Meghalaya	Arunachal Pradesh

GROUP 'D' SAFAIWALA

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	AIHUNLIN KHYRIEM	Safaiwala	MLSLE 2150395	Meghalaya	Arunachal Pradesh
2.	HEM LAL PARIYAR	Safaiwala	MLSLE 2150397	Meghalaya	Arunachal Pradesh

GROUP 'D' WATERMAN

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	IPHRANGKO NONGDHAR	Waterman	MLSLE 2150399	Meghalaya	Arunachal Pradesh

MIZORAM**SR. ACCOUNTANT**

	Name	Design	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	ANIRBAN BHATTACHARJEE	Sr. Acctt.	MLSLE 2150202	Mizoram	
2.	MAYNOLAND SUCHIANG	Sr. Acctt.	MLSLE 2150189	Meghalaya	Mizoram
3.	BESPER PAMTHET	Sr. Acctt.	MLSLE 2150146	Meghalaya	Mizoram
4.	JUSTINA BAXLA	Sr. Acctt.	MLSLE 2150149	Meghalaya	Mizoram
5.	RILAIADA SAIBORNE	Sr. Acctt.	MLSLE 2150151	Meghalaya	Mizoram
6.	NEWTILDA DIAMAI	Sr. Acctt.	MLSLE 2150154	Meghalaya	Mizoram
7.	MOLINA LYTING	Sr. Acctt.	MLSLE 2150163	Meghalaya	Mizoram
8.	LUTFA MARY SUCHIANG	Sr. Acctt.	MLSLE 2150168	Meghalaya	Mizoram
9.	DAAPKYRMEN LYNQDOH	Sr. Acctt.	MLSLE 2150171	Meghalaya	Mizoram

Sl. No	Name	Design	ID No	Office to which permanently allocated	Office to which placed on deputation
10.	DAKANIWOT HI LALOO	Sr. Acctt.	MLSLE 2150173	Meghalaya	Mizoram
11.	KLEN SINGH BUHPHANG	Sr. Acctt.	MLSLE 2150178	Meghalaya	Mizoram
12.	LASUBON KHARMUTEE	Sr. Acctt.	MLSLE 2150180	Meghalaya	Mizoram
13.	CECILIA MAUNIUH	Sr. Acctt.	MLSLE 2150182	Meghalaya	Mizoram
14.	DEBENDRA CHETTRJ	Sr. Acctt.	MLSLE 2150184	Meghalaya	Mizoram
15.	JAMES S. SOHTUN	Sr. Acctt.	MLSLE 2150188	Meghalaya	Mizoram
16.	JACINTA MARY NONGRUM	Sr. Acctt.	MLSLE 2150193	Meghalaya	Mizoram
17.	R. DEIGRACIA SOHTUN	Sr. Acctt.	MLSLE 2150195	Meghalaya	Mizoram
18.	NEWSTAR ROY MARBANIANG	Sr. Acctt.	MLSLE 2150199	Meghalaya	Mizoram
19.	ANTINA MARY MARPNA	Sr. Acctt.	MLSLE 2150200	Meghalaya	Mizoram
20.	TONY FOSTER THANGKHIEW	Sr. Acctt.	MLSLE 2150210	Meghalaya	Mizoram
21.	LAMPHRANG RYNJAH	Sr. Acctt.	MLSLE 2150231	Meghalaya	Mizoram
22.	KLESSTER NONGKYNRIH	Sr. Acctt.	MLSLE 2150237	Meghalaya	Mizoram

ACCOUNTANT

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	LUMKUR KHARNAIOR	Accountant	MLSLE 2150258	Meghalaya	Mizoram
2.	DAPLUT NONGBRI	Accountant	MLSLE 2150260	Meghalaya	Mizoram
3.	HAZEL MAXINE RAPSANG	Accountant	MLSLE 2150262	Meghalaya	Mizoram
4.	BOBBY BRENDA LALOO	Accountant	MLSLE 2150264	Meghalaya	Mizoram
5.	WANDALYNE KHYRIEM	Accountant	MLSLE 2150266	Meghalaya	Mizoram
6.	JOPTIMAI SYIEM	Accountant	MLSLE 2150267	Meghalaya	Mizoram
7.	BARBARA SAWKMIE	Accountant	MLSLE 2150268	Meghalaya	Mizoram
8.	FREDDY KHARPRAN	Accountant	MLSLE 2150269	Meghalaya	Mizoram

CLERK/TYPIST

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	ADDLITA W. SWER	C/T	MLSLE 2150308	Meghalaya	Mizoram
2.	PARTHO JYOTI DEY	C/T	MLSLE 2150413	Meghalaya	Mizoram
3.	BANRIKYNTI KHARSAMAI	C/T	MLSLE 2150307	Meghalaya	Mizoram
4.	ASHLEY KHARKONGOR	C/T	MLSLE 2150312	Meghalaya	Mizoram
5.	MANJUL DEY	C/T	MLSLE 2150310	Meghalaya	Mizoram
6.	AMIT KR. GHOSH	C/T	MLSLE 2150317	Meghalaya	Mizoram
7.	DIPANKAR CHATTERJEE	C/T	MLSLE 2150318	Meghalaya	Mizoram
8.	BIANGHUN CHYNE	C/T	MLSLE 2150320	Meghalaya	Mizoram
9.	EVELEEN ROSE TARIANG	C/T	MLSLE 2150322	Meghalaya	Mizoram
10.	LA-I-KYNTIMON KHYRIEM	C/T	MLSLE 2150323	Meghalaya	Mizoram
11.	EVETHSHISHA WAR	C/T	MLSLE 2150324	Meghalaya	Mizoram
12.	BIKASH LIMBU	C/T	MLSLE 2150326	Meghalaya	Mizoram
13.	PHIDALIN KHARMALKI	C/T	MLSLE 2150412	Meghalaya	Mizoram

STENOGRAPHER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	PRASENJIT RAKSHIT	Stenographer Gr.III	MLSLE 2150274	Meghalaya	Mizoram

RECORD KEEPER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	RESHAM POWDEL	R/K	MLSLE 2150342	Mizoram	
2.	LALRUAIKHUMA NGAMLAJ	R/K	MLSLE 2150344	Meghalaya	Mizoram

GROUP 'D' JR. G. OPERATOR

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	SEPA SAILO	JGO	MLSLE 2150339	Mizoram	

GROUP 'D' PEON

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	MADHAV CHETTRI	Peon	MLSLE 2150363	Meghalaya	Mizoram
2.	SAIMANTHANG HMAR	Peon	MLSLE 2150368	Meghalaya	Mizoram
3.	LALITA KUMAR	Peon	MLSLE 2150414	Meghalaya	Mizoram

GROUP 'D' WATCHER

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	GEORGE FABIAN BINAN	Watcher	MLSLE 2150382	Meghalaya	Mizoram
2.	ROBIN RIZAL	Watcher	MLSLE 2150384	Meghalaya	Mizoram

GROUP D' MALI

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	VIJAY KUMAR	Mali	MLSLE 2150387	Meghalaya	Mizoram

GROUP 'D' SAFAIWALA

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	JOEL ROY NONGBRI	Safaiwala	MLSLE 2150396	Meghalaya	Mizoram

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SR ACCOUNTANT PRESENTLY ON DEPUTATION TO A.G. (A&E) ASSAM

Sl. No	Name	desig	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	PROBIN BANIK	Sr. Acctt.	ASGHE2150155	Meghalaya	The place of posting of all officials presently on deputation in the O/o the Accountant General (A&E), Assam, Guwahati will be decided as and when these officials are repatriated back to the O/o the Accountant General (A&E), Meghalaya, Shillong.
2.	KHUT SINGH BUHPHANG	Sr. Acctt.	ASGHE 2150170	Meghalaya	
3.	PEARLY KHARPRAN	Sr. Acctt.	MLSLE 2150203	Meghalaya	
4.	BALAPYNHUN KHONGSIT	Sr. Acctt.	MLSLE 2150204	Meghalaya	
5.	PHAISINGH SWER	Sr. Acctt.	MLSLE 2150205	Meghalaya	
6.	FRANCIS XAV MARBANIANG	Sr. Acctt.	MLSLE 2150206	Meghalaya	
7.	JUBANLAK HYNNEWTA	Sr. Acctt.	MLSLE 2150207	Meghalaya	
8.	DEBABANI DEV ROYE	Sr. Acctt.	MLSLE 2150208	Meghalaya	
9.	ARBINA PATHAW	Sr. Acctt.	MLSLE 2150209	Meghalaya	
10.	WOSTON HYNNEWTA	Sr. Acctt.	MLSLE 2150211	Meghalaya	
11.	ONTIMAI KHARKONGOR	Sr. Acctt.	MLSLE 2150212	Meghalaya	
12.	SAMSUL KHARKONGOR	Sr. Acctt.	MLSLE 2150213	Meghalaya	
13.	ALOKA BISWAS	Sr. Acctt.	MLSLE 2150214	Meghalaya	
14.	BASANTA RYNGHANG	Sr. Acctt.	MLSLE 2150215	Meghalaya	
15.	KESHAB PRADHAN	Sr. Acctt.	MLSLE 2150216	Meghalaya	
16.	PRAMOD KR. BASUMATARY	Sr. Acctt.	MLSLE 2150217	Meghalaya	
17.	JANGKHOKAM GUISTE	Sr. Acctt.	MLSLE 2150218	Meghalaya	
18.	SUDESH PRADHAN	Sr. Acctt.	MLSLE 2150219	Meghalaya	
19.	MARY LEVENYA WARJRI	Sr. Acctt.	MLSLE 2150220	Meghalaya	
20.	HLIMPWALI TRYTE	Sr. Acctt.	MLSLE 2150221	Meghalaya	
21.	PAOKHOTINGTHANG HAOKIP	Sr. Acctt.	MLSLE 2150222	Meghalaya	
22.	SHEREE MIHNGI SWER	Sr. Acctt.	MLSLE 2150224	Meghalaya	
23.	JIT BAHADUR SUNAR	Sr. Acctt.	MLSLE 2150225	Meghalaya	
24.	SILMA KHARMIETPEN	Sr. Acctt.	MLSLE 2150226	Meghalaya	
25.	DARITI MAWIONG	Sr. Acctt.	MLSLE 2150227	Meghalaya	
26.	FATIMA NONGKYNRIH	Sr. Acctt.	MLSLE 2150228	Meghalaya	
27.	BENEDICTA WAHLANG	Sr. Acctt.	MLSLE 2150229	Meghalaya	
28.	COSTARICA SHADAP	Sr. Acctt.	MLSLE 2150230	Meghalaya	
29.	FRANKIE A PARIAT	Sr. Acctt.	MLSLE 2150232	Meghalaya	
30.	SAIRA HAQUE	Sr. Acctt.	MLSLE 2150233	Meghalaya	
31.	ADREENA LYNGDOH	Sr. Acctt.	MLSLE 2150234	Meghalaya	
32.	TOPASS LONA	Sr. Acctt.	MLSLE 2150235	Meghalaya	
33.	JACINTA M. SHANGOI	Sr. Acctt.	MLSLE 2150236	Meghalaya	
34.	RISKHEMLANG PYNGROPE	Sr. Acctt.	MLSLE 2150238	Meghalaya	
35.	HELEN SYNNAH	Sr. Acctt.	MLSLE 2150239	Meghalaya	
36.	ROPSIDORA NONGSIEJ	Sr. Acctt.	MLSLE 2150240	Meghalaya	
37.	VALENTINA KHARRAJI	Sr. Acctt.	MLSLE 2150241	Meghalaya	

ACCOUNTANT PRESENTLY ON DEPUTATION TO ASSAM

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	BANKITALANG KSANIENG	Accountant	MLSLE 2150270	Meghalaya	Same as above.
2.	MERBALIN LANGBA	Accountant	MLSLE 2150271	Meghalaya	

CLERK/TYPIST PRESENTLY ON DEPUTATION TO ASSAM

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	ELALIUS JYRWA	C/T-	MLSLE 2150328	Meghalaya	
2.	BAKYNMAW DIENGDOH	C/T-	MLSLE 2150329	Meghalaya	Same as prepage

GROUP 'D' PEON PRESENTLY ON DEPUTATION TO ASSAM

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	RAM KRISHNA SAH	Peon -	MLSLE 2150355	Meghalaya	Same as prepage
2.	MOHON PRASAD HALWAI	Peon -	MLSLE 2150357	Meghalaya	
3.	GAUTAM KR.GHOSE	Peon -	MLSLE 2150365	Meghalaya	
4.	SITU RAM DAS	Peon -	MLSLE 2150370	Meghalaya	

GROUP 'D' WATCHER PRESENTLY ON DEPUTATION TO ASSAM

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	MANOJ KUMAR RAY	Watcher	MLSLE 2150383	Meghalaya	Same as prepage

STAFF CURRENTLY ON DEPUTATION IN RTI, SHILLONG/OTHER POSTS

Sl. No.	Name	Desig.	ID No	Office to which permanently allocated	Office to which placed on deputation
1.	ARUN DIENGDOH	Welfare Asstt.	MLSLE 2150091	Meghalaya	Meghalaya
2.	L. BANKA BIHARI SHARMA	Sr. Acctt.	MLSLE 2150091	Meghalaya	RTI
3.	GAUTAM ROY	Stenographer Gr.II	MLSLE 2150273	Meghalaya	RTI
4.	ERASTUS DIENGDOH	Peon	MLSLE 2150371	Meghalaya	RTI
5.	LINDASAFIRA MARBANIANG	C/T	MLSLE 2150325	Meghalaya	Selected for RTI

Sd/

Dy. Accountant General (Admn.)

Memo No.Estt.-I/SOC/Gr.'C' &'D'/2006-07/6430

Date: 21.11.2006

The Comptroller & Auditor General of India,
 10, Bahadur Shah Zafar Marg,
 Indraprastha Head Post Office,
 New Delhi-110002

Sd/

Dy. Accountant General (Admn.)

*Ansored
by
Admn.*

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Dated: 21.11.2006

Memo No. Estt.-I/SOC/Gr.'C' & 'D'/2006-07/6431-6451

Copy for information to:

1. The Director of Audit P&T & SW & TC, Audit Kolkata-700001
2. The D.A.G. (Admn.), O/o the A.G. (A&E), Assam, Guwahati-29
3. The Sr. A.O. (Admn.), O/o the A.G. (A&E), Assam, Guwahati-29. He is requested to make necessary arrangement to hand over the copies of the Estt.-I Order to the person concerned presently working in Guwahati office on deputation basis.
4. The Principal and Ex-Officio Director RTI, Shillong.
5. The Dy. Accountant General (A&E), Arunachal Pradesh
6. The Dy. Accountant General (A&E), Mizoram
7. The Secretary to A.G. (A&E), Meghalaya, Shillong
8. The Pay & Accounts Officer, Local
9. All Sr.A.O./A.O./AAO/SO/Supr.
10. AAO, Confidential Cell
11. All Concerned officials
12. Supr./Establishment-II
13. E.O Book
14. Pay bill Group
15. Gradation List Group
16. Service Book Group
17. Budget Group
18. Posting Group
19. Secy. ACAA Co. Op. M.B. Fund Ltd, Shillong
20. Estate Cell O/o the Pr. A.G. (Audit), Meghalaya etc., Shillong
21. Notice Board

h. 10
11/12
Establishment Officer

Attached
Opunji
(Advocate)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Misc. Petition No. 59/2006 (In O.A. No. 143 of 2006)

Misc. Petition No. 52/2006 (In O.A. No. 115 of 2006)

Misc. Petition No. 55/2006 (In O.A. No. 125 of 2006)

Misc. Petition No. 56/2006 (In O.A. No. 146 of 2006)

Date of Order: This the 25 day of July 2006.

The Hon'ble Shri K. V. Sachidanandan, Vice-Chairman.

1. Misc. Petition No. 59 of 2006 (In O.A. No. 143 of 2006)

Union of India & Ors. Petitioners

By Advocate Mr G. Baishya, Sr. C.G.S.C.

- Versus -

Sri Dhruvajyoti Deb and Others Opposite Party

By Mr G.K. Bhattacharyya, Sr. Advocate, Mr B. Choudhury and
Mr D. Goswami, Advocates

2. Misc. Petition No. 52 of 2006 (In O.A. No. 115 of 2006)

Union of India & Ors. Petitioners

By Advocate Mr G. Baishya, Sr. C.G.S.C.

- Versus -

Sri Sirazuddin Ahmed & Ors. Opposite Party

By Mr G.K. Bhattacharyya, Sr. Advocate, Mr S.M.H. Haque, Mr
B. Choudhury and Mr D. Goswami, Advocates

3. Misc. Petition No. 55 of 2006 (In O.A. No. 125 of 2006)

Union of India & Ors. Petitioners

By Advocate Ms U. Das, Addl. C.G.S.C.

- Versus -

Shri Guna Ram Kalita & Ors. Opposite Party

By Advocates Dr. J.L. Sarkar and Mr S. N. Tamuli

A. H. Chakraborty
(Barrister)
(Advocate)

4. Misc. Petition No. 56 of 2006 (In O.A. No. 146 of 2006)

Union of India & Ors.

Petitioners

By Advocate Ms. U. Das, Addl. C.G.S.C.

Versus -

Shri O.M. Prakash Upadhyay & Ors.

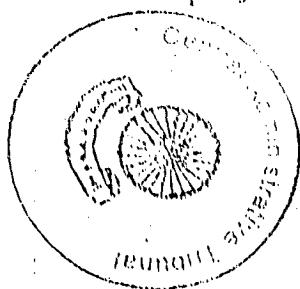
Opposite Party

By Advocates Dr. J.L. Sarkar and Mr. S.N. Tainuli.

ORDER

K.V. SACHIDANANDAN (V.C.)

This is an application filed by the respondents in the O.A. for vacation/modification/alteration of the status quo order. The prayer in the M.P. is:



"In the premises aforesaid it is respectfully prayed that your Lordships may be pleased to vacate and/or modify and/or alter the interim order dated 14.6.06 and 20.6.06 passed in O.A No.143/2006 and/or pass such further or other order or orders as your Lordships may deem fit and proper."

2. An identical M.P. No.56/2006 was filed in O.A.146/2006 for modification of the interim order dated 19.06.2006 therein. So also M.P.No.52/2006 was filed in O.A.115/2006 by the Sr. C.G.S.C. and M.P.No.55/2006 filed in O.A.173/2006 for the same purpose. All these M.P.s are filed for the alteration/modification/cancellation of the interim orders. All the above O.A.s are identical and are challenging the same scheme for separation of combined cadre for Office of the Accountant General at Shillong, Imphal, Kohima and Agartala. This court in all the above O.A.s passed interim order on various dates, the gist of which is as follows:

O.A.No.125/2006

The applicants are SOG Examination qualified officers now working as Assistant Audit Officer in Group 'B' cadre. They are borne in the office of the Principal Accountant General (Audit) Assam, Guwahati. There are other offices of Accountant General (Audit) in Meghalaya, Manipur, Tripura and Nagaland States. Vide circulars dated 31.03.2006 and 20.94.2006, a scheme has been circulated separating the cadre of Group 'B' officers in Civil Audit Offices. According to the applicants, the scheme has been formulated on wrong premises that there was common/combined cadre. According to them, in reality there has not been any formal common/combined cadre. They have also stated that the respondents are changing their options from time to time.

Heard Dr. J.L. Sarker, learned counsel for the applicants and Ms U. Das, learned Addl. C.G.S.C. for the respondents.

When the matter came up for admission hearing, Ms U. Das, learned Addl. C.G.S.C. for the respondents submitted that there is a common cadre. She also submitted that she would like to take instructions to file reply statement. Let it be done.

Post on 06.06.2006. In the meantime, in the interest of justice, by way of interim order, this Tribunal directs the respondents not to disturb the applicants from their place of postings till the next date.

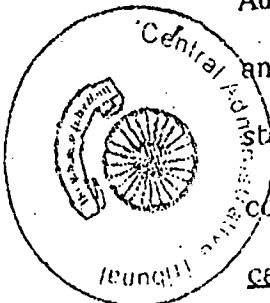
Identical orders have been passed in the other O.A.s also which are under challenge.

3. Dr J.L. Sarkar and Mr G.K. Bhattacharyya, learned Sr. counsel for the applicants in the various O.A.s and Mr G. Balshya, learned Sr. C.G.S.C. and Ms U. Das, learned Addl. C.G.S.C. for the respondents are present and argued the matter.

4. The case of the Misc. petitioners (respondents in the O.A.s) is that the applicants in the O.A.s are challenging the separation of the common cadre of Group 'B' officers in the office of the Accountant General (A&E) and challenged the circular on Cadre separation dated 30.03.2006. According to them the matter pertains to a policy decision and the bifurcation of common cadre is necessary for the public interest. Prior to separation of cadre the Group 'B' officers of different offices of North Eastern Region are transferred and posted to any of the offices of AG (A&E) in North Eastern Region and such liability of transfer was accepted by the officers at the time of promotion to the post of Assistant Accounts Officer (Group 'B'). A gradation list of common cadre of SO/AAO/AO/Senior AO is maintained by the AG (A&E), Assam, Guwahati being the cadre controlling authority. Though separate seniority for each cadre is given in the gradation list, but due to administrative exigencies it became necessary to separate the existing common cadre of Group 'B' officers of A&E offices of the North Eastern Region for the purpose of conducting the function of A&E in the offices of each State in the North Eastern Region being fair and transparent and taken into consideration the larger issue involved and considering the public interest the circular dated 30.03.2006 was issued. As per the circular if the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre shall be posted on deputation basis, for which they may give their

preference, to deficit offices. These officers posted on deputation basis shall be posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of the office for which they exercised option. As per the policy, therefore, each officer will be ultimately posted permanently in the office of his/her choice, and meanwhile he/she is waiting for posting to the office of his/her choice which happens to be surplus office, and draw deputation allowance for this period as admissible under the rules.

5. The case of the applicants in the O.A.s is that the cadres were already separated in 1981 in terms para 5.6.1 of Comptroller Auditor General's Manual of Standing Order (Administration) Vol. I and the respondents are aware of the position and have made a vague statement by stating "prior to separation of cadre". As per the policy communicated vide circular dated 31.03.2006, optees in a particular cadre for a particular office were to be accommodated as per the sanctioned strength of cadre of that office. The term 'required strength' introduced in the policy is an afterthought by way of clarification communicated on 8.5.2006 after the exercising of option by the applicants was completed on 26.04.2006 has altered the basic complexion of the modality for accommodation of optees in the Office of their choice. The Group 'B' officers exercised their option on their understanding that the number of optees would be very much within the sanctioned strength of the office and therefore all of them would be accommodated in the said office which will be their Base/Parent Office. The adoption of the new 'required strength' is not in conformity with the existing norms and is therefore without any basis,



which will lead to incorrect position of vacancies in different cadres in the offices causing scope for arbitrariness. The applicants were working in the base office concerned.

6. I have heard the learned counsel for the parties. The learned counsel for the parties has taken my attention to various Circulars, Office Orders etc. to substantiate their contention. The learned counsel for the parties also cited certain court decisions to substantiate their contention on merits of their case. We are only on the preliminary issue of the interim order - whether to be vacated or not. The learned counsel for the respondents has taken my attention to a decision of the Hon'ble Supreme Court reported in 1998 (4) SCC 598 in the case of S.P. Shivprasad Pipal Vs. Union of India and canvassed for the following three principles that has to be followed by the court in granting interim orders:

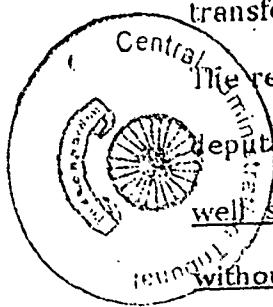
- (a) Whether there is a *prima facie* case
- (b) Whether irreparable loss will be caused to the respondents
- (c) Balance of convenience.

7. The learned counsel for the original applicants are in agreement with the above proposition of law and both parties canvassed very vehemently and argued that these ingredients are in their favour. The learned counsel for the parties tried to establish their case on merit. Since this is a subject matter of the Division Bench and sitting singly the court cannot go on merits of the case at this point of time. Therefore, this court considers whether the three ingredients that has been canvassed by the learned counsel for the respondents tilt in favour of the respondents or the applicants. I am not going into the merits of the case since that may affect and lead

ultimately to a final decision, which is not within the ambit of the Single Bench.

8. The simple facts of the case are that as per the said notification the respondents have introduced a policy decision for separation of the cadre and for that purpose options were called for. The applicants who have been working in the respective Sections for years together have been discarding their promotions and seniority have opted for the respective stations they are put in, hoping that they will be accommodated therein. According to them there are large number of vacancies as well if the respondents design the transfers in a scientific manner. The applicants have reiterated that their options are only for a particular station and not anywhere else. Therefore, attempt on the part of the respondents to transfer the applicants to non-optee place par se seems to be not in conformity with the employees' choice which will put them to irreparable injury. The understanding and willingness of the employees is for a particular station alone. They are not questioning the policy of the scheme but its modality.

9. Then the question comes how can the applicants be transferred to hard stations for which they have not exercised option?

The respondents would argue that these applicants are being sent on deputation wherein the applicants will get deputation allowance. It is well settled law that an employee cannot be sent on deputation without his/her consent.

10. When a restructuring or a scheme is implemented, the hardship that will be caused to the employees must be minimal. It appears that no scientific study has been made by the respondents in

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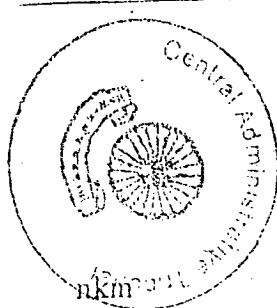
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implementing the so-called circular and compelling the employee to accept transfer to a non-optee station under the guise of deputation is not in general spirit of law.

11. Therefore, considering the balance of convenience, hardship, legal injury etc. in favour of the original applicants in the O.A.s, I am of the view that at this point of time there is no need to alter, change or modify the interim order that has been passed earlier. Therefore, the Misc. Petitions do not merit and therefore the same are liable to be dismissed.

12. However, the respondents are at liberty to implement the scheme in a more scientific/practical manner without disturbing the applicants of their place of option.

All the Misc. Petitions are dismissed with the above observations. No costs.



SERVICE CHAIRMAN

Date of filing of suit: 24.7.06
Date of filing of petition: 24.7.06
Date of order when it is delivered: 24.7.06

Copy issued to the petitioner: 24.7.06

N.M. 24.7.06
Section of the Bench
C. A. I. C. Bench
Guwahati

24/7/06

Attested
S. N. D.
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ANNEXURE H

ORDERS SHEET

1. Original Application No. 155/166
2. Misc Petition No.
3. Contempt Petition No.
4. Review Application No.

Applicant(S): Civil Audit Association

Respondent(S): U.C.G. Form

Advocate for the Applicant(S) ... D.K. Dev
Smt. R.S. Chaudhury

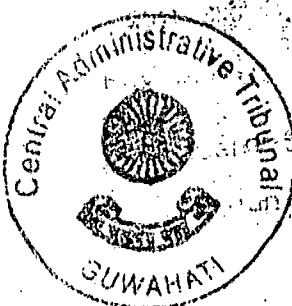
Hm. B. Sivashit.....

Advocate for the Respondent(S) ... Case:

Notes of the Registry

Date _____ Order of the Tribunal

22.06.2006 Present: Hon'ble Sri K.V. Sachidanandan
Vice-Chairman.



The applicant is an Association which was formed in the year 1995 for redressal of grievances of the employees of the Audit Department, Guwahati. In the year 1997, the office of the Principal Accountant General (Audit) Meghalaya was bifurcated and the office of the Principal Accountant General (Audit), Assam was separated from the main office. The members of the Audit Association opted for posting at Assam. In the year 2006 a move was initiated to separate the common group 'C' and 'D' cadres in the Audit offices of the Principal Accountant General (Audit), Assam and office of the Principal Accountant General (Audit) Meghalaya, Arunachal Pradesh and Mizoram, Shillong, vide order dated 23.03.2006 created separate offices for Arunachal Pradesh and Mizoram. Representation was submitted by the

Contd.

Adv.
Advocate

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Contd/-

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22.05.2006 applicant Association. It is submitted on behalf of the applicants' Association that the applicants' have no dispute with regard to the cadre separation. However, their grievance is that in spite of the option opted for Assam, they have been deployed to various places on deputation. Counsel for the Applicant Association also brought to my notice to the administrative report, wherein it is mentioned that allocation of senior auditors sanctioned strength is 314 and PIP is 257 and allocation of senior auditors sanctioned strength is 75 and PIP is 62. They submitted that it is clear that deputation adopted is faulted and in violation of the law laid down.

Heard Mr D.K. Das, learned counsel for the applicant association and Mr G. Baishya, learned Sr. C.G.S.C. for the respondents.

Counsel for the respondents submitted that aggrieved persons are not parties in this proceeding ^{and} since Union and 2nd applicant being the General Secretary of the Association has filed this application, it is like a Public Interest Litigation. He also quoted Rule 4(v)(b) of the CAT Act, and argued that minimum 'one aggrieved' person must be a party. Therefore, this application does not stand in its legs.

Contd/-

Contd/-
22.06.2006

I have given due consideration to the arguments advanced by the learned counsel for the parties. Counsel for the respondents also submitted that he would like to take instructions. Let is be done.

Post on 25.07.2006.

Considering the facts that Association had represented the grievance of its members with the respondents and that it is recognized by the respondents, their grievance has been considered by the respondents and acted upon on representations. The contention of the respondents that Association cannot be a party in such proceeding, cannot be accepted. However, having regard to the fact that applicants are interested with the affairs of the members of the Association, I am of the view that it cannot be straight away rejected on that ground alone. However, the applicants are at liberty to improve its pleadings if they so desire.

In the interest of justice, by way of interim measures, I direct the respondents to maintain status quo till the next date of hearing.

S/ VICE CHAIRMAN

of Application : 5-2-07
on which copy is ready : 5-2-07
on which copy is certified : 5-2-07
certified to be true copy

N Sarmah
Section Officer (Jedl)

C. A. T. ... atati Bazar

Guwahati

Almora
(Guwahati)
Central
Administrative
Tribunal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI

IN THE MATTER OF O.A. No. 28/2007

SRIMATI D. NONGBRI & OTHERS

VERSUS

UNION OF INDIA AND OTHERS

Written statement submitted by Respondent Nos 1 to 6.

The Respondents humbly submit their written statement as follows :

1. That with regard to the statements made in paragraphs 1 to 4.2 of the instant application the answering Respondents have no comments.
2. That with regard to the statements made in paragraph 4.3 of the instant Application the answering Respondents beg to state that at the time of the country's independence in 1947, the office of the Accountant General of undivided Assam (office then known as office of the Comptroller, Assam) operated from Shillong. Consequent on the division of undivided Assam and formation of various North East States over the years, the Comptroller & Auditor General keeping in view the requirements of work, public interest and the interests of the States concerned established Accountants General offices at Kohima (Nagaland), Imphal (Manipur) Agartala (Tripura) and Guwahati (Assam). All these offices were initially manned by Group 'B', 'C' and 'D' staff from the Accountant General's office at Shillong. Over time the Accountants General offices in Nagaland, Manipur and Tripura recruited their own Group 'C' and 'D' and these cadres became exclusive to these offices. However, the Group 'C' and 'D' cadres in the offices of the Accountant General (Meghalaya, Arunachal Pradesh and Mizoram) at Shillong and Accountant General (Assam) at Guwahati continued to share common cadres of Group 'C' and 'D' staff.

As opposed to the above developments however, the Accountants General offices in the North East continued to have a common Group 'B' cadre, i.e., a Group 'B' officer could be posted to any of the Accountants General offices in the North East Region.

In 1984, the Indian Audit and Accounts Department bifurcated into two functional wings, viz., the Audit Wing and the Accounts & Entitlement Wing with Group 'B', 'C' and 'D' staff of the Department allotted permanently to either of the two wings depending on the choice exercised by them. Consequent on this development, the offices of the Accountant General (Accounts & Entitlement) Meghalaya, Arunachal Pradesh and Mizoram and

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Tried by
the Respondents Through
the
Joker Bar
4th Feb 2007
26/2/07

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Accountant General (Accounts & Entitlement) Assam both functioning from Shillong came into being. The two offices shared a common Group 'C' and 'D' cadres with the former exercising the responsibility of cadre controlling authority for these two cadres. The office of AG(A&E) Assam subsequently shifted to Guwahati in the late 1980s. Even after the shifting, the two offices continued to share common Group 'C' and 'D' cadres with the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong also continuing to exercise cadre controlling responsibility. The office of the AG(A&E) Assam on the other hand exercised the function of cadre controlling authority for the common North East cadre of Accounts & Entitlement Group 'B' officials.

It may be pointed out here that appointment letters issued by the 'mother' office at Shillong (from whom officers and staff were drawn to man the Accountant General offices established in the newly created States of the North East) carried a clause to the effect that the person being offered appointment was liable to be posted in any of the existing offices or any new office opened by the Department in the North East. Up to the present day also, all appointment letters to Group 'C' and 'D' posts issued by the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong carry the clause that the person is liable to be transferred to the office of the AG, Arunachal Pradesh or AG, Mizoram in the event that the Department establishes offices in these States. Copies of these appointment letters are submitted as Annexures 'A', 'B' and 'C'.

Necessitated by the requirements of the States of Arunachal Pradesh and Mizoram, the Comptroller & Auditor General notified the setting up of the offices of the AG, Arunachal Pradesh and AG, Mizoram with headquarters in the respective State capitals with effect from 1/4/2006. The office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong was simultaneously redesignated as the office of the AG (A&E) Meghalaya, Shillong. Copies of the said Notifications No. 64-Audit/M&C/208-1997/Notification/01 and No. 66-Audit/M&C/208-1997/Notification/02 both dated 14/3/2006 are submitted as Annexures 'D' and 'E'.

3. That with regard to the statement made in paragraph 4.4, the Respondents deny that the Comptroller & Auditor General does not have a uniform and consistent policy for separation of cadres of his Department as and when this separation is required in public interest. The Comptroller & Auditor General's policy in this regard is to take into account the requirements of the Department in fulfilling its statutory and constitutional obligations under the Comptroller & Auditor General

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(Duties, Powers and Conditions of Service) Act, 1971 and the hardship that may be caused to his employees in this regard.

It is respectfully submitted that in the last 2-3 years, apart from setting up new offices in Arunachal Pradesh and Mizoram, the Comptroller & Auditor General has also set up new Accountants General offices in the States of Jharkhand, Uttaranchal and Chattisgarh which are now functioning from Ranchi, Dehradun and Raipur respectively. This has been done through a reorganisation of the offices of the Accountants General Bihar (Patna), Uttar Pradesh (Lucknow) and Madhya Pradesh (Bhopal). In these cases as now in the case of the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram, the Comptroller & Auditor General had the option of declaring the staff in these offices surplus and surrendering them to the Surplus Cell of the Department of Personnel and Training for redeployment as per the policy of the Government of India. Considering the degree of hardship involved in such an action, the Comptroller & Auditor General has, in all cases where new offices have been set/existing offices reorganized, decided upon a policy that would keep the hardship to the minimum level by adopting the option of temporarily transferring employees who cannot be accommodated in the office of their choice from the surplus offices to the newly created offices on the principle of seniority viz., 'Last-Come-First-Go'. The policy inter alia envisages that all the employees who exercised option for permanent posting to a particular office would eventually be posted back to the office of his/her choice. For the period where the employee is posted to another office, not being his/her office of choice, the employee is compensated by payment of an allowance as if the employee is sent on deputation.

Thus, the Comptroller & Auditor General has followed a consistent and uniform policy in this regard which has been determined by the need to minimize inconvenience to employees, ensure transparency and impartiality in the separation process balanced with the Comptroller & Auditor General's responsibility to discharge his statutory and constitutional obligations in an efficient and effective manner.

4. That with regard to the statement made in paragraphs 4.5 and 4.6 the answering Respondent have no comments to offer.
5. That with regard to the statement made in paragraph 4.7, the answering Respondents admit that the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram vide Circular No. AGM/CADESP/9-2004/1 dated 24/9/2004 asked officials of the common cadre of Group 'C' and 'D' staff in the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong and office of the AG (A&E) Assam at Guwahati to exercise their option, in the

prescribed Option Form, for permanent allocation to the AG offices for the States of Assam, Meghalaya, Arunachal Pradesh, and Mizoram. Since it was anticipated that enough officials might not be available in all cadres who may opt for a particular office, the said Circular also required the Group 'C' and 'D' officials to indicate their choice of office for going on deputation and in which event, these officials would be entitled to deputation allowance. A copy of Circular No. AGM/CADESP/9-2004/1 dated 24/9/2004 is submitted as Annexure 'F'.

The statement that the aforesaid Circular was issued in a hurry as it was intended to favour some officials is a figment of the applicants imagination. It is not possible to manipulate the cadre separation exercise as the cadre separation of Group 'C' and 'D' is based on the principle of seniority with optees of surplus offices being required to man the deficit offices on the basis of 'Last-Come-First-Go'.

The answering Respondents also beg to state that the Department has taken a conscious decision not to go in for any fresh recruitment in tune with economy instructions issued by the Government of India and as a result, practically all offices of the Indian Audit & Accounts Department are currently functioning with staff strength in various cadres well below the "sanctioned strength". Accordingly the concept of "sanctioned strength" has therefore lost all relevance and presently the Department is adopting "persons-in-position" as the basis of manpower management.

6. That with regard to the statement made in paragraph 4.8, the answering Respondents humbly submit that since the concept of "sanctioned strength" has lost its relevance, it is therefore also of no particular significance in the cadre separation of Group 'C' and 'D'.

The Respondents also submit that the separation of the Group 'B' cadre controlled by the office of the AG (A&E) Assam at Guwahati and which is common for the seven AG offices in the North East is in no way linked to the separation of the Group 'C' and 'D' cadres by the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong for these three States.

The Respondents deny that there has been any departure from the initial scheme for separation as circulated by Circular dated 24/9/2004 so as to accommodate certain persons in the AG(A&E) Assam, Guwahati office. The cadre separation of Group 'C' and 'D' is based on the principle of seniority with optees of surplus offices being required to man the deficit offices on the basis of 'Last-Come-First-Go'.

The separation of the Group 'C' and 'D' cadres between the offices of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram, at Shillong and AG(A&E) Assam at Guwahati was effected on 1/12/2005, i.e., around 15 months

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after the issue of the Circular dated 24/9/2004. This demolishes the contention of the applicants that the cadre separation between Shillong and Guwahati offices was pushed through with undue haste.

The Respondents beg to submit the factual sequence of events leading up to the issue of the Estt.I Order No. 53 dated 9/6/2006 for the Hon'ble Tribunal's appreciation. In response to this office Circular No. AGM/CADESP/9-2004/1 dated 24/9/2004, Group 'C' and 'D' staff of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong and AG(A&E) Assam at Guwahati submitted options for permanent allocation/ deputation as below:

Table-1

No. of options for permanent allocation (first choice) to the office of the				
	AG (A&E) Assam	AG (A&E) Meghalaya	AG (A&E) Arunachal Pradesh	AG (A&E) Mizoram
Group 'C'	539	342	Nil	Nil
Group 'D'	55	56	Nil	Nil

Table-2

No. of options for deputation (first choice) to the office of the				
	AG (A&E) Assam	AG (A&E) Meghalaya	AG (A&E) Arunachal Pradesh	AG (A&E) Mizoram
Group 'C'	67	225	02	Nil
Group 'D'	07	24	Nil	01

Since no Group 'C' and 'D' staff had opted for Arunachal Pradesh or Mizoram offices, the Comptroller & Auditor General vide letter No. 262-NCE(App)/17-2004 dated 13/4/2005 (Annexure 'G') directed that persons-in-position in each cadre as on 1/4/2005 in the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram, Shillong and office of the AG (A&E) Assam, Guwahati be taken as the strength for the purposes of the Group 'C' and 'D' separation exercise between the two offices. The persons in position in each cadre as on 1/4/2005 in Shillong and Guwahati offices was as below:

Table-3

Persons-in-Position	AG (A&E) Assam	AG (A&E) Meghalaya, Arunachal & Mizoram
Group 'C'	588	300
Group 'D'	64	50

Thus with reference to the options received from the staff for permanent allocation to either Guwahati or Shillong (refer Table 1), 539 Group 'C' staff had opted for Guwahati against the persons-in-position strength of 588 (refer Table 3). 342 Group 'C' officials had permanently opted for Shillong office whereas the persons-in-position strength was 300. Thus, Shillong office had a surplus of 42 optees who as per the cadre separation scheme had to be sent to Guwahati office (the deficit office) on deputation basis.

In respect of Group 'D' staff, 55 persons had opted for permanent allocation to Guwahati office against the person-in-position strength of 64 whereas 56 had

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opted for Shillong against the required person-in-position strength of 50. Thus, 6 Group 'D' staff were required to be sent to Guwahati office on deputation basis. Orders for the cadre separation/deputation as above could not be passed immediately as there were some other related unresolved matters like retirements/vacancies which had occurred in both offices after 1.4.2005, etc. Only after these issues were clarified between the Comptroller and Auditor General's/Shillong/Guwahati offices did the office of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram, Shillong in its capacity as cadre controlling authority for Group 'C' and 'D' cadres for both Shillong and Guwahati offices take the decision to separate the cadres from 1/12/2005. This was done through the issue of Establishment Order No. 261 dated 25/11/2005 (Annexure 'H') and No. 262 dated 25/11/2005 (Annexure- 'I') placing the junior-most Group 'C' and 'D' staff on deputation to Guwahati office/ simultaneously repatriating Group 'C' and 'D' staff (who had opted for Shillong office but currently working in Guwahati office and who were senior to the persons being assigned to Guwahati office) from Guwahati to Shillong office. This was subsequently followed by the issue of Establishment Order No. 53 dated 9/6/2006 (Annexure- 'J') showing the complete list of Group 'C' and 'D' officials, in order of seniority, who stood permanently allocated to the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong and AG(A&E) Assam at Guwahati. This Order also included the names of Group 'C' and 'D' who had permanently opted for Shillong office but who were placed on deputation with Guwahati office vide the Establishment Orders dated 25/11/2005 mentioned earlier.

As such, the Respondents thus humbly submit that the cadre separation exercise between Shillong and Guwahati offices was done in a very fair, impartial and transparent manner. The applicants claim that there was a departure from the laid down scheme so as to accommodate interested persons in Guwahati office is without foundation for the simple reason that as pointed out earlier, Guwahati office was a deficit office and hence, all Group 'C' and 'D' staff who had permanently opted for that office would have inevitably been accommodated in that office anyway. Far from acting in a hasty manner as alleged by the applicants, the Respondents took considered steps at every stage of the cadre separation between Guwahati and Shillong offices being keenly mindful this was a sensitive issue.

7. With reference to the statement made in paragraph 4.9, the Respondents deny that any anomalies had cropped up in the matter of separation, option and allocation to Guwahati office as done under Establishment Order No. 53 dated 9/6/2006. As humbly submitted earlier, the basis for separation/permanent allocation of the

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Group 'C' and 'D' cadres between Shillong and Guwahati offices was strictly based on the principle of seniority. It should be pointed out that the seniority of each member of Group 'C' or 'D' staff is determined by his/her relative position vis-à-vis his/her colleagues in the same cadre in a document called the Gradation List which is brought out by the office every year and circulated to all staff members. This being the position, there is absolutely no scope for any anomalies to crop up in the matter of separation and allocation to Shillong/Guwahati offices.

The Respondents further beg to submit that the Comptroller & Auditor General vide Notifications No. 66-Audit/M&C/208-1997/Notification/01 dated 14/3/2006 and No. 66-Audit/M&C/208-1997/Notification/02 dated 14/3/2006 created, effective 1/4/2006, new offices of the AG, Mizoram and AG, Arunachal Pradesh with headquarters at Aizawl and Itanagar respectively. Simultaneously the office of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong was reorganized and redesignated as the office of the AG (A&E) Meghalaya, Shillong. The said notifications were followed by the Comptroller & Auditor General's Memo No 1686 BRS/72-2005 dated 25/4/2006 (Annexure-'K') communicating the redistributed sanctioned strength and persons- in-position for the three offices with directions that staff be posted in each office at the earliest. These instructions could not be immediately implemented as there were discrepancies in the figures quoted in the Comptroller & Auditor General's Memo of 25/4/2006 and those as per the office records of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram. After protracted correspondence this issue was sorted out and thereafter Circular No. 3307 dated 12/7/2006 (Annexure-'L') asking Group 'C' and 'D' staff of the office of the AG (A&E) Meghalaya, Arunachal Pradesh and Mizoram at Shillong to submit their option for permanent allocation/ choice of deputation to the Meghalaya, Arunachal Pradesh and Mizoram offices was issued.

The applicants grievance is that the Circular dated 12/7/2006 did not include the staff of Accountant General (A&E) Assam. The Respondents would like to point out that the separation of the Group 'C' and 'D' staff between Shillong and Guwahati offices on the basis of the options received from the staff in response to Circular No. AGM/CADESP/9-2004/1 dated 24/9/2004 had already been effected from 1/12/2005 through the issue of Establishment Order No. 261 dated 25/11/2005, No. 262 dated 25/11/2005 and No. 53 dated 9/6/2006. Since the Group 'C' and 'D' staff of AG(A&E) Assam were no longer after 1/12/2005 under the cadre control of the Shillong office, they cannot be covered under the Circular dated 12/7/2006.

As regards the statement of the applicants that the original circular of 24/9/2004 envisaged separation of four States, the Respondents submit that this could not have been done as the staff strength of the Arunachal Pradesh and Mizoram

offices as also the reorganized Meghalaya office was not then known. The Respondents further submit that even if this position was known and the separation had taken place simultaneously for all four offices, the final result would have still been the same. As can be seen from Table-1 of this submission, Assam office is a deficit office as 539 and 55 Group 'C' and 'D' staff had opted for that office against a requirement of 588 and 64 Group 'C' and 'D' (Table- 3.) staff in that office. Thus simply going by the numbers, all employees who had opted for Assam would have been accommodated in that office. The problem lies with the employees who have permanently opted for the office of the AG (A&E) Meghalaya. The Comptroller & Auditor General's Memo No. 1686 BRS/72-2005 dated 25/4/2006 communicating the manpower strength of the reorganized Meghalaya office and the two new offices of Mizoram and Arunachal Pradesh directed that Group 'C' and 'D' posts in each office of these three offices should be manned to the extent of persons-in-position as below:

Table-4

	AG(A&E) Meghalaya	AG(A&E) Mizoram	AG(A&E) Arunachal Pradesh
Group 'C'	173	60	78
Group 'D'	28	11	9

Thus, against a requirement of 173 and 28 Group 'C' and 'D' staff (Table-4 above) for Meghalaya office, there were as many as 342 and 56 Group 'C' and 'D' staff who had permanently opted for the office. On the other hand there were no permanent optees either for Arunachal Pradesh or Mizoram offices. The situation would therefore, have still been that all optees for Assam office would have got their choice; the optees from the surplus Meghalaya office only would have in any case been sent on deputation to Assam, Arunachal and Mizoram offices which are deficit offices. Since the principle of seniority is the cornerstone of the cadre separation, the junior-most in the Group 'C' (some of whom are applicants of this OA) and 'D' cadres who had permanently opted for Meghalaya office would again have in any case been sent to the other three offices

Table-2 of this submission gives the number of staff who had indicated their choice of office for deputation. Deputations to Meghalaya office is ruled out given that it is a surplus office. Not all the persons who had indicated their choice for deputation as Assam office could have been accommodated in that office. The persons who cannot be accommodated (inevitably, all who had permanently opted for Meghalaya office), would unavoidably have to be sent on deputation to Arunachal Pradesh or Mizoram office. These persons would also have in any case

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been the juniormost in the Group 'C' cadre which would have included the applicants of this OA.

The Respondents reiterate that the notion of "sanctioned strength" is now irrelevant and for the purposes of manpower planning/allocation, the principle of 'persons-in-position' is now in vogue in the Department.

Further, the applicants contention that the increase or decrease in persons-in-position after the submission of the options has not been circulated to make room/scope for favouritism is totally denied. Para 4 of the Office Circular No. 3307 dated 13/7/2006 makes it clear that surplus optees posted on deputation to surplus offices "*shall be permanently posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the person-in-position in that office*". Information about vacancies in an office is not classified information and any interested person can obtain this information.

8. That with regard to the statement made in paragraph 4.10 the Respondents submit that the scheme for separation as circulated vide Office Circular No. 3307 dated 13/7/2006 is detailed and covers all points/issues on the subject so as to obviate any confusion which the Group 'C' and 'D' staff may have on the subject.

9. That with regard to the statement made in paragraph 4.11 the Respondents submit that the term "sanctioned strength" has no relevance in the present context in view of the fact that the Department has taken a conscious decision not to go in for fresh recruitment. Instead the concept of "person-in-position" has been adopted and it is on this basis that the Comptroller & Auditor General has decided on the separation of the Meghalaya, Arunachal Pradesh and Mizoram offices. Hence this term has been used in the Office Circular No. 3307 dated 12/7/2006.

The Respondents submit that the idea of short term rotation of staff between the three offices is acceptable, but on the condition that **all** the Group 'C' staff are amenable to this idea. This was also conveyed in writing to the Accounts (Category III) Association in writing vide letter No. Estt-I/Rept/Inter AG Trans/2006-07/5178 dated 2.11.2006 (Annexure 'M'). The fact is that the majority of Group 'C' staff are being permanently accommodated in the office of their choice, i.e., Meghalaya (Shillong) and therefore, have chosen to remain silent on this issue. The discontent is amongst those Group 'C' staff who cannot be immediately accommodated and therefore have to be sent on deputation to either Mizoram or Arunachal Pradesh offices, some of whom being aggrieved by this situation, have filed this application before the Hon'ble Tribunal.

The issue of Circular No. 3318 dated 14/7/2006 which was in continuation of Circular No. 3307 dated 12/7/2006 was necessitated to clarify the breakup of the

various posts in the Group 'D' cadre in the three offices which was earlier inadvertently overlooked.

10. That with regard to the statement made in paragraph 4.12 the Respondents have no comments to offer this being a statement of fact.

11. That with regard to the statement made in paragraph 4.13 the Respondents again assert that the idea of "sanctioned strength" and permanent allocation/deputation of Group 'C' and 'D' staff to the three offices have been made on the basis of "persons-in-position". The policy for the allocation/deputation has been clearly spelt out in details in as many as 11 paragraphs of the Office Circular No. 3307 dated 12/7/2006 so as not to leave any scope for ambiguity or misunderstanding.

As submitted earlier, the appointment letters of all Group 'C' and 'D' staff clearly stipulate that the appointed officials are liable to be transferred to any office of the Department which the Comptroller & Auditor General may in future set up in the North East Region. As such, the Comptroller & Auditor General could have straightaway posted officials to the newly created Arunachal Pradesh and Mizoram offices. The fact is that he consciously chose to balance the obligation of his responsibilities to these States with a humane approach by considering the inconvenience that may be caused to the staff and therefore allowing them to exercise their choice of permanent allocation/deputation to a particular office of their choice and to compensate an employee for the period the employee is posted to another office, not being his/her office of choice.

The "deputations" arising in this situation is not a "deputation" in the normal sense of the term. Since all employees on creation/reorganization of the offices cannot be immediately straightaway accommodated in the office of his/her choice, the staff from the surplus offices will have to man positions in the deficit offices they are being 'deputed' to as dictated by the work. Therefore, these not being strictly 'deputations' as normally understood, the question of "consent" for deputation as argued by the applicants does not hold water.

With regard to the statement of the applicants that the fate of the options exercised under Circular dated 24/9/2004 has not been disclosed, the Respondents submit that the position of these options is as indicated in Tables 1 and 2 of this submission. The disclosure of these options is immaterial with regard to the final result as already humbly submitted earlier. The fact of the matter is that even if the Respondents had separated the Group 'C' and 'D' cadres for Assam, Meghalaya, Mizoram and Arunachal based on the options received under Circular dated 24/9/2004, the employees who have been presently permanently accommodated in Assam and Meghalaya offices would still have been accommodated in these two offices; the remaining persons who have permanently

11 - 3

opted for Meghalaya office (the only 'surplus' amongst the four) would still have to be deputed to the 'deficit' Assam, Mizoram and Arunachal offices. This assignments again in any case would have fallen on the juniormost Group 'C' staff as the cadre separation and allocation of choice of permanent/deputation offices is based on an immutable constant viz., the seniority of the person in the cadre.

The Respondents further submit that delinking of the Assam office from the cadre separation exercise for Meghalaya, Arunachal Pradesh and Mizoram offices is in fact to the advantage of the concerned employees. The cadre separation for Meghalaya, Arunachal Pradesh and Mizoram offices was carried based on the options submitted by the Group 'C' and 'D' staff of the office of the AG(A&E) Meghalaya, Arunachal Pradesh and Mizoram, Shillong in response to Office Circular No. 3307 dated 12/7/2006. The separation of the cadres for these three offices could still have been done on the basis of the options received under Office Circular dated 24/9/2006. That this was not resorted to was a measured decision intended to benefit the staff. In the options exercised under Circular dated 24/9/2004 practically cent per cent staff had opted for deputation only for Assam or Meghalaya offices (see Table-2). Deputation to the first would have been possible for a very small number while deputation to the second is an impossibility. Thus for the many who would have to be assigned to Arunachal Pradesh and Mizoram offices, the options called for under Circular No. 3307 dated 12/7/2006 offers them a further opportunity of making informed choices for permanent/deputation office after weighing the pros and cons of their individual circumstances in terms of professional and personal requirements.

12. That with regard to the statement made in paragraphs 4.14 and 4.15 the Respondents have no comments to offer this being a statement of fact.
13. That with regard to the statement made in paragraphs 4.16 and 4.17 the Respondents maintain that not simultaneously separating the cadres for the four States has not altered the final result in any way than if this had been done simultaneously. The outcome for the employees including the applicants would have still been the same. Rather, the options exercised under Circular No. 3307 dated 12/7/2006 by those junior employees who in any case would have to be deputed to the deficit offices have given these employees a measure of further flexibility in their choices. The principle of seniority being the bedrock of the cadre separation, there is simply no scope for favoritism or arbitrariness in this matter as alleged by the applicants.

14. That with regard to the statements made in paragraphs 5.1 and 5.2 the Respondents submit that separating the cadres between Guwahati and Shillong based on the options called for under Circular dated 24/9/2004 and thereafter separating the cadres in Shillong between the Meghalaya, Arunachal Pradesh and Mizoram based on the options called under Circular dated 12/7/2006 has not led to a different result than what would have been obtained if the cadre separation for all four States had been affected based on the options called for under Circular dated 24/9/2004 and in fact, the options called under Circular dated 12/7/2006 was in interest of the staff. The Respondents are even at this stage willing to carry out the cadre separation for Assam; Meghalaya, Arunachal Pradesh and Mizoram offices based on the options called for under Circular dated 24/9/2004 if this is the angst of the applicants.

15. That with regard to the statements made in paragraphs 5.3, 5.4, 5.5, 5.6, 5.7 and 5.8 the Respondents submit that it is well settled in law that the formulation of a policy is a function of the Government and cannot be interfered with by the Tribunal unless there is arbitrariness. It is within the competence of the executive to change a policy, re-change it, adjust it and readjust it according to the compulsions and requirements of the circumstances. Consequent upon the decision to separate the Group 'C' and 'D' cadres between the Shillong and Guwahati offices and the newly created offices at Arunachal Pradesh and Mizoram, the persons-in-position have been allocated/deputed to the four offices with respect to their seniority and option with all impartiality and fairness. As such there is no merit in the application and hence the application is liable to be dismissed. The Respondents also beg to submit that the facts and circumstances of the present application are very different from the issues which have been raised in O.A. Nos.155/2006, 125/2006, 156/2006, 267/2006, 143/2006, 115/2006, 203/2006, 204/2006, 281/2006 and 273/2006 (cited by the applicants in this instant application) and therefore, this case should be independently heard by the Hon'ble Tribunal on its own merits.

Verification

I Shri A. K. Das. son of (L) Shri T. R. Ratha working as Dy. Accountant General (Admn), Office of the Accountant General (A&E), Meghalaya etc. Shillong do hereby solemnly declare that that statements are true to my knowledge, belief and information and I sign the verification on 23rd February 2007 at Shillong.


Deponent

Duly Accountant General (Admn)
Dy. to the Accountant General (A & E).
Meghalaya etc, Shillong.

Under Certificate of Posting/Registered.

OFFICE OF THE ACCOUNTANT GENERAL,
ASSAM & NAGALAND.

No. Estt. I/ 5405

Dated Shillong-I, the 196

From: The Accountant General,
Assam & Nagaland,
(Establishment Section),
SHILLONG-I.

108 MAR 1965

To: Shri/ Shrimati Shivnath Marjan, Shivnath Marjan

Ch. Secy. Marjan
Parimay
Parimay
Parimay

With reference to your application dated _____ and the interview with the Selection Board of this Office on _____ you are informed that the Dy. Accountant General (Admn.), Assam is pleased to offer you a temporary appointment of an Upper Division Clerk/Stenographer/Lower Division Clerk/Peon/Watcherman in this Office on the scale of Rs. 130-5-160-8-200-4B-8-256-3B-3-280-10B-200/P.M. (Rs. 11)-3-131-4-155-4B-4-165-5-180-4B-4-200-10B-1-85/-pm plus dearness and other allowances as may be sanctioned by the Government of India from time to time. You will start at the minimum of the above time scale. The offer is provisional subject to the following conditions.

- (1) That you are declared fit for Government service on Medical examination by the Civil Surgeon/Surgeon Superintendent/Assistant Surgeon-I, Civil Hospital, Shillong/Superintendent G.D. Hospital, Shillong. This will be arranged by this Office. You will be allowed to join only on receipt of the certificate of physical fitness by the Civil Surgeon/Surgeon Supdt./Asstt.-Surgeon-I, Civil Hospital, Shillong/Superintendent G.D. Hospital, Shillong. You will pay the examination fee to the Civil Surgeon/Surgeon Supdt./Asstt.-Surgeon-I, Civil Hospital, Shillong/Superintendent G.D. Hospital, and after joining duties claim reimbursement on production of receipt.
- (2) You will have to fill up the form annexed and produce the enclosed certificate of character in the enclosed form from the Head of the Institution last attended or from a Gazetted Officer under Government duly attested by a Stipendiary Magistrate (A certificate from an Educational authority or an Honorary Magistrate will not suffice).
- (3) The appointment is purely temporary and may be terminated at any time after giving notice for one month without assigning any reasons. If you want to resign you will have to give notice for one month. You should understand that your service will be governed by the Central Civil Service (Temporary Service) Amendment Rules, 1930 as amended from time to time.
- (4) No Travelling allowance will be allowed for joining the appointment.
- (5) You should produce the original Matriculation and other University Certificates and diploma and also the registration card of the Employment Exchange, if any. In case the convocation of the University is still to be held, you should produce a provisional diploma obtained from the University. A Marksheets will not be regarded as sufficient.

If you are a displaced person you should produce satisfactory evidence of being a bona fide displaced person i.e. of the following proofs :-

- (i) Citizenship Certificate.
- (ii) Migration Certificate.
- (iii) Recommendation proving the option given in case of an optee Government Servants.
- (iv) Refugee Registration Certificate.
- (v) Border Slip.
- (vi) Border Ration Slip.
- (vii) Certified copy from National Census Registration.

In case of persons migrating after 16th October, 1952, only a migration certificate will be accepted.

You will also have to produce a certificate showing that you have registered yourself as a citizen of India.

(6) If you claim to be a member of a Scheduled Caste/Tribe you should also produce a certificate from the Deputy Commissioner or the Sub-Divisional Officer of the area in which you have been residing that you belong to a Scheduled Caste/ Scheduled Tribe in the enclosed form.

(7) As & when prescribed you will be required to pass a Regional Language Test to be conducted by this Office before you are confirmed.

(8) You are liable to be posted in any of the branches of this Office functioning at Imphal/Agartala/Silchar or which may be opened at Gauhati/Kohima/Jorhat or any other place.

This offer will be treated as cancelled if you do not report to this Office within 7(SEVEN) days of the receipt of this letter and no extension of joining time will be granted.

Abc

OC
ESTABLISHMENT OFFICER,
ASSAM & NAGALAND.

Received by
[Signature]

ON

Mr. M. R. Biswas is in our
presently & says that
office to day & says the offer
has not been
told to his employee, UDC, D
of the State of Assam, Mr. Biswas
Guru Betabata, Mr. Biswas

AC 382
A
IMMEDIATE
(REGISTERED)

Regd AD
Under Certificate of Posting/Registered

OFFICE OF THE ACCOUNTANT GENERAL, ASSAM & NAGALAND, SHILLONG.

Dated Shillong, the

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FROM

THE ACCOUNTANT GENERAL, ASSAM & NAGALAND, SHILLONG,
(ESTABLISHMENT SECTION).

TO

SHRI/SHRIMATI

Regd
Belinda Dangdoh

A.G's Quarters, Type II/3

Lumbyingad, And Estate
Matheriaghar, Shillong

With reference to your application, dated 17/3/65, and the interview with the Selection Board of this Office on 17/3/65, you are informed that the Deputy Accountant General (Admin.) Assam is pleased to offer you a temporary appointment of an Upper Division Clerk (Grade II) Lower Division Clerk/Post Watcher in this Office on the Scale of Rs. 110-3-131-4-155-155-175-5-180 per month Rs. 76-1-80-180-185 per month plus dearness and other allowances as may be sanctioned by the Government of India from time to time. You will start at the minimum of the above mentioned scale. The offer is provisional subject to the following conditions:

1. That you are declared fit for Government Service on Medical Examination by the Civil Surgeon/Surgeon Superintendent/Assistant Surgeon, Civil Hospital, Shillong/ Superintendent G.D. Hospital, Shillong. This will be arranged by this Office. You will be allowed to join only on receipt of the certificate of physical fitness by the Civil Surgeon/Surgeon Superintendent Civil Hospital, Shillong/Suptd. G.D. Hospital, Shillong. You will pay the Examination Fee to the Civil Surgeon/Surgeon Superintendent Surgeon, Civil Hospital, Shillong/ Superintendent G.D. Hospital, and after joining duties claim reimbursement on production of receipt.

2. You will have to fill up the form annexed and produce the enclosed certificate of character in the enclosed form from the Head of the institution last attended or from a Gazetted Officer under Government duly attested by a Subordinate Magistrate. (A certificate from an Educational authority or an Honorary Magistrate will not suffice.)

3. The appointment is purely temporary and may be terminated at any time after giving notice for one month without assigning any reason. If you want to resign you will have to give notice for one month. You should understand that your service will be governed by the Central Civil Service (Temporary Service) Amendment Rules, 1965 as amended from time to time.

4. No Travelling allowance will be allowed for joining the appointment.

5. You should produce the original Matriculation and other University Certificates and Diploma and also the Registration Card of the Employment Exchange, if any. In case the Convocation of the University is still to be held, you should produce a provisional Diploma obtained from the University. A Marksheets will not be regarded as sufficient. If you are a displaced person you should produce a satisfactory evidence of being a bona fide displaced person, 2 of the following proofs:

- (i) Citizenship Certificate
- (ii) Migration Certificate
- (iii) Recommendation proving the option given in case of an optee Government Servant.
- (iv) Refugee Registration Certificate
- (v) Border Slip
- (vi) Border Ration Slip
- (vii) Certified copy from National Census Registration.

In case of persons migrating after 16th October 1952 only a migration certificate will be accepted.

6. You will also have to produce a certificate showing that you have registered yourself as a citizen of India.

6. If you claim to be a member of a Scheduled Caste/Tribe you should also produce a certificate from the Deputy Commissioner or the Sub-Divisional Officer of the area in which you have been residing that you belong to a Scheduled Caste/Scheduled Tribe in the enclosed form.

7. As and when prescribed you will be required to pass a Regional Language Test to be conducted by this office before you are confirmed.

8. You are liable to be posted in any of the branches of this Office functioning at Imphal/Agartala/Silchar or which may be opened at Gauhati/Kohima/Jorhat or any other place.

This offer will be treated as cancelled if you do not report to this Office within 15 (seven) days of the receipt of this letter and no extension of joining time will be granted.

9. You will neither be eligible to draw increments in the pay scale nor you will be entitled to draw increments and promotion in the grade till you have acquired the prescribed speed of 30 words per minute in typing.

REGISTERED A/

OFFICE OF THE ACCOUNTANT GENERAL
ASSAM, MEGHALAYA, ARUNACHAL PRADESH & MIZORAM.
S H I L L O N G - 1.

Memo. No. Estt. I/R/ 9/145

Dated

8 DEC 1980,

With reference to his/her recommendation by the Staff Selection Commission Shri/Smti. Kamala Devi, Rules,
is offered a temporary post of Auditor in the Scale of Rs.330-
15-380-EB-15-56/- plus usual allowances sanctioned by the
Government of India. His/Her appointment will be subject to
the following terms and conditions :

- (1) The appointment is purely temporary and will be governed by the C.C.S. (T.S.) Rules, 1965 and is liable to termination without assigning any reasons under Rule 5 *ibid.*
- (2) He/She is liable to be transferred to any of the branch/Zonal/separated offices of the Accountant General, Assam, Meghalaya, Arunachal Pradesh and Mizoram either in existence already or likely to be formed in future, as well as to the separated accounts organisation under the State Government/ Government of India on such terms and conditions decided by the Department.
- (3) He/She is required to pass the Departmental Confirmatory Examination for Auditors within 4 (four) consecutive chances admissible to him/her commencing from the first examination held immediately after completion of one year's service as Auditor, unless he/she is allowed to appear in an examination before completing one year of service as a special case. In such a case the 4 (four) consecutive chances will be reckoned from the first chance actually availed of. If he/she fails to negotiate the Departmental Confirmatory Examination within the prescribed 4 (four) chances his/her service are liable to be terminated.
- (4) He/She will have to comply with the requirements of the C.C.S. (Conduct) Rules, 1964 and the Marital Marriage Act. All rules or orders already in existence or issued from time to time regarding Attendance, duties, discipline, conditions of service etc. will automatically be applicable to him/her.
- (5) If he/she belongs to a Scheduled Caste and professes the Hindu/Sikh religion, he/she should report any change of religion to the appointing authority immediately such a change take place.
- (6) He/She should give a declaration of his/her Home Town for the purpose of L.T.C. within six months from the date of entry into service.
- (7) If the offer is accepted by him/her, he/she should sign the acceptance of the offer in the form enclosed and report personally to the office of the Accountant General, Assam, Meghalaya, etc., Shillong, immediately but in any case not later than fifteen days from the date of receipt of this offer. This offer is liable to lapse if he/she does not join him/her before the stipulated date.

contd.

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3. He/She should bring with him/her the original matriculation certificate and or other certificates in support of age, educational qualifications etc. and other certificate showing domicile. He/She should also submit the following documents with his/her letter of acceptance.

(i) Certificate of character with the form enclosed from the Head of the Educational Institution last attended or in case such a certificate cannot be obtained a certificate in the same form from a gazetted officer (in both cases, duly attested by a District Magistrate, Sub-Divisional Magistrate or Stipendiary First Class Magistrate). The certificate should have reference to the 2 years immediately preceding.

(ii) Attestation form (enclosed) duly completed.

(iii) A Scheduled Castes/Tribes certificate in the form enclosed from a District Magistrate, Additional District Magistrate, Collector, Deputy Commissioner, Additional Deputy Commissioner, Deputy Collector, First Class Stipendiary Magistrate, City Magistrate, Sub-Divisional Magistrate not below the rank of First Class Stipendiary Magistrate, Taluka Magistrate, Executive Magistrate, Extra Assistant Commissioner, Chief Presidency Magistrate, Additional Chief Presidency Magistrate, Presidency Magistrate, Revenue Officer not below the rank of Tahsildar, Sub-Divisional Officer of the area where he/she or his/her family normally resides.

(iv) A declaration in form enclosed indicating whether he/her husband has more than one wife living.

(v) No objection certificate from his/her previous employer and release order from his/her accepting his/her resignation from that service.

(vi) Displaced person certificate from a ~~Gazetted Officer~~ of the Central Government or from a District Magistrate or eligibility certificate issued by the Government of India or Citizenship Certificate as a proof of registration as an Indian Citizen.

4. This offer of appointment is further subject to his/her being found medically fit for Government service by the Civil Surgeon or a District Medical Officer or a Medical Officer of the equivalent status at Shillong to whom he/she will be sent after he/she accepts the offer and reports to the office of the Accountant General, Assam, Meghalaya, etc., Shillong, and also subject to his/her taking an oath of allegiance to the Constitution of India.

5. He/She will not be paid T.A. for joining his/her appointment.

Place: Shillong. *b3126* Date: *1980* F.O. Designation: Sr. Dy. Accountant General (Administration). *31/1*
Opinfo

Smith Whitney Blah,
c/o Mrs. Dorothy Blah,
Mazokhara, East Road,
Shillong - 793001.

States	Created on
Arunachal Pradesh	20 th February 1987
Chattisgarh	1 st November 2000
Jharkhand	15 th November 2000
Mizoram	20 th February 1987
Uttaranchal	9 th November 2000



ESTD 1/3/06
CAG/266

भारत के नियंत्रक-महालेखा परीक्षक का कार्यालय
OFFICE OF THE COMPTROLLER
AND AUDITOR GENERAL OF INDIA

दिनांक 14 March 2006
Date

NOTIFICATION

Consequent upon re-organisation of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram and Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram, it has been decided to create an independent office of Accountant General Mizoram with effect from 1st April 2006.

1. The newly created office will be responsible for compilation of state accounts and audit of the accounts pertaining to the state government of Mizoram under the CAG's (DP&CS) Act 1971.
2. The audit of Central Receipt of the Central Revenue offices in the state of Mizoram will continue to be conducted by Pr.AG (Audit), Assam.
3. The newly created office will be named as office of the Accountant General, Mizoram. The Headquarters of the office will be at Aizawl.
4. The existing Offices of the Pr. Accountant General (Audit)/Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram will be renamed as Office of the Pr. Accountant General (Audit)/Accountant General (A&E), Meghalaya, Shillong respectively.
5. The setting up of this office may please be notified to all concerned.

(M.S. Shekhawat)
Deputy Comptroller &
Auditor General of India (LB&A)

Copy for information and necessary action to:

- Secretary to the Government of India, (Ministry of Finance), Department of Economic Affairs, New Delhi-110 001.
- Chief Secretary to the Government of Mizoram, Aizawl.
- Chief Secretary to the Government of Meghalaya, Shillong.
- Pr. Accountant General (Audit) Meghalaya, AP & Mizoram, Shillong-1.
- Accountant General (A&E) Meghalaya, AP & Mizoram, Shillong-793001.
- All IA&AD offices as per mailing list.
- All Officers and Sections at Headquarters' office.

ZAFAR SHAH

M.S. SHEKHWAT

Dy AGM/A&E/723, dt 29/3/06 Annexure - E

भारत के नियंत्रक-महालेखा परीक्षक का कार्यालय - 21-

OFFICE OF THE COMPTROLLER
AND AUDITOR GENERAL OF INDIAदिनांक
Date

14 March 2006

E.S.M/3/CAG/267
27-3-06NOTIFICATION

Consequent upon re-organisation of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram and Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram, it has been decided to create an independent office of Accountant General Arunachal Pradesh with effect from 1st April 2006.

1. The newly created office will be responsible for compilation of state accounts and audit of the accounts pertaining to the state government of Arunachal Pradesh under the CAG's (DP&CS) Act.1971.
2. The audit of Central Receipt of the Central Revenue offices in the state of Arunachal Pradesh will continue to be conducted by Pr.AG (Audit), Assam.
3. The newly created office will be named as office of the Accountant General, Arunachal Pradesh. The Headquarters of the office will be at Itanagar.
4. The existing Offices of the Pr.Accountant General (Audit) /Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram will be renamed as Office of the Pr. Accountant General (Audit) /Accountant General (A&E), Meghalaya, Shillong respectively.
5. The setting up of this office may please be notified to all concerned.



(M.S. Shekhawat)
Deputy Comptroller &
Auditor General of India (LB&A)

Copy for information and necessary action to:

- Secretary to the Government of India, (Ministry of Finance), Department of Economic Affairs, New Delhi-110 001.
- Chief Secretary to the Government of Arunachal Pradesh, Itanagar.
- Chief Secretary to the Government of Meghalaya, Shillong.
- Pr. Accountant General (Audit) Meghalaya, AP & Mizoram, Shillong-1.
- Accountant General (A&E) Meghalaya, AP & Mizoram, Shillong-793001.
- All IA&AD offices as per mailing list.
- All Officers and Sections at Headquarters' office.

10, बहादुरशाह जफर मार्ग, नई दिल्ली-110002
10, Bahadur Shah Zafar Marg, New Delhi-110002

24/3
JAS (R)
M/3 (02)

24/3
JAS (R)

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA, ARUNACHAL PRADESH and MIZORAM, SHILLONG 793001.

AGM / CADSEP / 9-2004/1
Dated: 24th September 2004.

The separation of the common Gr. C and Gr. D cadres in the offices of the AG (A&E) Assam, Guwahati and AG (A&E) Meghalaya, Arunachal Pradesh & Mizoram, Shillong is under active consideration. Along with this, the Offices of the AG (A&E) Arunachal Pradesh and AG (A&E) Mizoram will also be set up. The offices of the AG (A&E) Arunachal Pradesh and AG (A&E) Mizoram will however, continue to function from Shillong till such time that office space and staff quarters are available in Itanagar and Aizawl respectively.

As enough officials might not be available in all the cadres who will opt for the office of AG(A&E) Assam at Guwahati, AG (A&E) Meghalaya at Shillong, AG (A&E) Arunachal Pradesh at Shillong / Itanagar and AG (A&E) Mizoram at Shillong / Aizawl, each official in the Gr. C & Gr. D cadres besides indicating an option in Sl. No. 7 of OPTION FORM, for choice of office for posting will also be required to indicate an option to go on deputation to these 4. [four] mentioned offices [see Sl. No. 8 of OPTION FORM].

Officials who are finally allocated to the offices of AG (A&E) Arunachal Pradesh, Shillong and AG (A&E) Mizoram, Shillong based on their options [Sl. No. 7 of OPTION FORM] will not be paid any deputation allowance. These officials when transferred to Itanagar and Aizawl will also not be paid any deputation allowance.

Officials who are finally allocated to work in the office of the AG (A&E) Arunachal Pradesh and AG (A&E) Mizoram based on their indications that they are willing to go on deputation [Sl. No. 8 of OPTION FORM] will not be paid deputation allowance while they are posted in Shillong. Such officials when transferred to work in these new offices at Itanagar and Aizawl will however, be paid deputation allowance.

Officials who will be allocated to the offices of the AG(A&E) Meghalaya, Shillong, AG(A&E) Arunachal Pradesh, Shillong / Itanagar and AG(A&E) Mizoram, Shillong / Aizawl and who also indicate that they are willing to go on deputation to the office of AG (A&E) Assam, Guwahati will on posting to this office be paid deputation allowance.

Each official is required to exercise his / her option in the OPTION FORM to be supplied to him / her by the Administration Section by 8th October 2004. If any official fails to exercise his / her option as indicated above by this date, the cadre controller will allocate such official permanently to either the office of AG(A&E) Meghalaya, Shillong or AG (A&E) Assam, Guwahati or AG (A&E) Arunachal Pradesh, Shillong / Itanagar or AG (A&E) Mizoram, Shillong / Aizawl.

The option once exercised will be final.

29/9/04.
AG

OPTION FORM

1. NAME [in full in capitals]:
2. DATE OF BIRTH:
3. DATE OF RETIREMENT:
4. PRESENT DESIGNATION:
5. OFFICE IN WHICH YOU ARE WORKING IN PRESENTLY:
6. SECTION WHICH YOU ARE PRESENTLY POSTED IN:
7. OFFICE YOU WANT TO BE ALLOCATED TO ON CADRE SEPARATION:

AG (A&E) ARUNACHAL PRADESH, SHILLONG / ITANAGAR.
[A]

AG (A&E) MIZORAM, SHILLONG / AIZAWL.
[B]

AG (A&E) ASSAM, GUWAHATI
[C]

AG (A&E) MEGHALAYA, SHILLONG
[D]

Note: BELOW EACH BOX ABOVE SHOWING THE NAME OF AN OFFICE, IS A BLANK BOX. IN THIS BLANK BOX INDICATE YOUR CHOICE BY NUMBERS 1, 2, 3 OR 4. FOR EXAMPLE IF YOUR 1st, 2nd, 3rd and 4th choices are [C], [B], [D] and then [A] then put 1, 2, 3 and 4 under blank box under [C], [B], [D] and [A] accordingly. FILL UP EACH BLANK BOX. NO OVERWRITING. IN CASE OF OVERWRITING USE FRESH OPTION FORM.

8. OFFICE YOU OPT TO GO ON DEPUTATION TO ON CADRE SEPARATION, IN CASE YOU ARE NOT ALLOCATED CHOICE BASED ON OPTION AS INDICATED BY YOU AT SERIAL No.7 ABOVE.

AG (A&E) ARUNACHAL PRADESH, SHILLONG / ITANAGAR.
[E]

AG (A&E) MIZORAM, SHILLONG / AIZAWL
[F]

AG (A&E) ASSAM, GUWAHATI
[G]

AG (A&E) MEGHALAYA, SHILLONG
[H]

Note: BELOW EACH BOX ABOVE SHOWING THE NAME OF AN OFFICE, IS A BLANK BOX. IN THIS BLANK BOX INDICATE YOUR CHOICE BY NUMBERS 1, 2, 3 OR 4. FOR EXAMPLE IF YOUR 1st, 2nd, 3rd and 4th choices are [E], [H], [F] and then [G] then put 1, 2, 3 and 4 under blank box under [E], [H], [F] and [G] accordingly. FILL UP EACH BLANK BOX. NO OVERWRITING. IN CASE OF OVERWRITING USE FRESH OPTION FORM.

Date:

Place:

NAME IN FULL IN CAPITALS:

SIGNATURE:



Y. Sr. DAS (A) / 361 dt 25/4/05 No. 262-NGE(Ap Annexure A) 205-
ESTT I/C/N/E/20
27/4/05 205-
24-
भारत के नियंत्रक-महालेख
10, बहादुरशाह जफर मार्ग,
नई दिल्ली - 110 002
OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA
10, BAHADUR SHAH ZAFAR MARG,
New Delhi - 110 002
दिनांक / DATE 13.04.2005

To

The Accountant General (A&E),
Meghalaya etc.,
Shillong - 793 001.

Subject: Separation of Group 'C' & 'D' cadres between Shillong and
Guwahati offices.

Sir,

I am directed to refer to your office letter No. Estt.I/SOC/2000-04/48
dated 01-04-2005 on the subject mentioned above and to confirm that Sr.
Accountants to be posted to Guwahati office on deputation basis after separation
of Group 'C' & 'D' cadres will be allowed deputation allowance for the period of
their deputation to Guwahati office.

2. Persons in position in each cadre as on 01.04.2005 may be taken as
required strength for the purpose of separation of cadres between Shillong and
Guwahati offices.

Yours faithfully,

H. Singh (HOSHIAR SINGH)
SR. ADMINISTRATIVE OFFICER (App.)

- 25 - 31
Annexure 'H'
45

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA, ECT.:
SHILLONG

Estt-I order No.261

Dated :- 25.11.2005

1. Consequent upon the separation of Gr. 'C' and 'D' cadres between the offices O/o the A.G (A&E) Meghalaya etc., Shillong and A.G (A&E) Assam, Guwahati with effect from 01-12-2005 and based on the options exercised by the individual officials, the following Group 'C' officials in the Senior Accountants, Accountants and Clerk/Typist cadres are :

(i) Retained in the same capacity in the Office of the A.G. (A&E) Assam, Guwahati with immediate effect and will be treated as on deputation to that office on the usual terms and conditions w.e.f. 1.12.2005 – **LIST I** as below:

LIST-I		
Sl. No.	Name	Designation
1.	Smti Valentina Kharraji	Sr.Accountant
2.	Smti Ropsidora Nongsiej	Sr.Accountant
3.	Smti Saira (Passah)Haque	Sr.Accountant
4.	Shri Frankie A. Pariat	Sr.Accountant
5.	Smti Benedicta Wahlang	Sr.Accountant
6.	Smti Sheree Mihngi Swer	Sr.Accountant
7.	Shri Paokhotinthang Haokip	Sr.Accountant
8.	Smti Arbina Pathaw	Sr.Accountant
9.	Shri Probin Banik	Sr.Accountant

(ii) Transferred in the public interest from the Office of the A.G.(A&E) Meghalaya, etc., Shillong to the Office of the A.G (A&E) Assam, Guwahati and will be treated as on deputation on the usual terms and conditions to that office - **LIST-II** as below:

LIST-II		
Sl. No.	Name	Designation
1.	Smti Helen Synnah	Sr. Accountant
2.	Shri Riskhemlang Pyngrope	Sr. Accountant
3.	Shri Klesster Nongkynrih	Sr. Accountant
4.	Smti Jacinta M. Shangoi	Sr. Accountant
5.	Shri Topass Lona	Sr. Accountant
6.	Smti Adreena Lyngdoh	Sr. Accountant

ofc.

7.	Smti Costarica Shadap	Sr. Accountant
8.	Smti Fatima Nongkynrih	Sr. Accountant
9.	Smti Dariti Mawiong	Sr. Accountant
10.	Smti Silma Karmietpen	Sr. Accountant
11.	Shri Jit Bahadur Sunar	Sr. Accountant
12.	Smti Hlimpawli Tryte	Sr. Accountant
13.	Smti Mary Lavenya Warjri	Sr. Accountant
14.	Shri Sudesh Pradhan	Sr. Accountant
15.	Shri Jangkhok Lam Guite	Sr. Accountant
16.	Shri Pramod Kr. Basumatary	Sr. Accountant
17.	Shri Keshab Pradhan	Sr. Accountant
18.	Smti Basanta Rynghang	Sr. Accountant
19.	Smti Aloka Biswas	Sr. Accountant
20.	Shri Samsul Kharkongor	Sr. Accountant
21.	Smti Ontimai Kharkongor	Sr. Accountant
22.	Shri Wostan Hynniewta	Sr. Accountant
23.	Smti Debabani Dev. Roye	Sr. Accountant
24.	Shri Jubanlak Hynniewta	Sr. Accountant
25.	Shri Francis X Marbaniang	Sr. Accountant
26.	Shri Phai Singh Swer	Sr. Accountant
27.	Smti. Balapynhun Khongsit	Sr. Accountant
28.	Smti. Pearly Kharpran	Sr. Accountant
29.	Smti Merbalin Langba	Accountant
30.	Shri Bankitlang Ksanieng	Accountant
31.	Shri Bakynmaw Diengdoh	Clerk/Typist
32.	Shri Elalius Jyrwa	Clerk/Typist

(iii) Transferred in the public interest from the Office of the A.G.(A&E) Assam, Guwahati to the Office of the A.G. (A&E) Meghalaya, etc., Shillong - **LIST-III** as below:

LIST-III		
Sl. No.	Name	Designation
1.	Smti Ioanna Susngi	Sr. Accountant
2.	Shri Dipak Kr. Bhattacharjee	Sr. Accountant
3.	Shri Pranabendu Choudhury	Sr. Accountant
4.	Shri Sunder Singh Punn	Sr. Accountant
5.	Shri Santanu Kr. Choudhury	Sr. Accountant

6.	Smti Shikha Dutta	Sr. Accountant
7.	Shri Jayanta P. Bhowmick	Sr. Accountant
8.	Shri G. Speaker Swer	Sr. Accountant
9.	Smti Aida Mary Shullai	Sr. Accountant
10.	Smti Binolin L. Mawlong	Sr. Accountant
11.	Smti Bonsilin Rymmai	Sr. Accountant
12.	Shri Kamakhya Pd. Bhattacharjee	Sr. Accountant
13.	Shri Wallanbil Khongwir	Sr. Accountant
14.	Smti Risabon Kharkongor	Sr. Accountant
15.	Smti Smriti Rani Das	Sr. Accountant
16.	Shri Nilkanta Bhattacharjee	Sr. Accountant
17.	Smti Archana Bhattacharjee	Sr. Accountant
18.	Shri Dilip Kr. Dewan	Sr. Accountant
19.	Smti Sumitra Kharshiung	Sr. Accountant
20.	Smti Christina Khati	Sr. Accountant
21.	Shri Ram Sevak Roy	Sr. Accountant
22.	Smti Bisnola Nongbri	Sr. Accountant
23.	Smti Mistilian Synrem	Sr. Accountant
24.	Shri Debendra Chettri	Sr. Accountant
25.	Shri Sujit Kr. Dey	Sr. Accountant
26.	Shri Anirban Bhattacharjee	Sr. Accountant
27.	Shri Lamphrang Rynjah	Sr. Accountant
28.	Shri Wanlambok Kharmalki	Accountant
29.	Shri Richardson Nongneng	Accountant
30.	Shri Man Bahadur Ale	Clerk/Typist
31.	Shri Bikash Limbu	Clerk/Typist

2. The officials in List -II stand released from the Office of the A.G.(A&E) Meghalaya, etc., Shillong on 1.12.2005 and will be treated as on deputation to that office on the usual terms and conditions w.e.f.1.12.2005 or from the date of joining in the Office of the A.G (A&E) Assam, Guwahati

3. The Office of the A.G.(A&E) Assam, Guwahati is requested to take steps to release the officials in List -III from that office on 1.12.2005 so that a simultaneous exchange of staff takes place between the Offices of the A.G.(A&E) Meghalaya, etc., Shillong and A.G (A&E) Assam, Guwahati thereby minimizing the disruption of work in the two offices.

[Authority :- Headquarters letter No. 262- NGE (APP)/17-2004 dated 13.4.2005].

Memo No. Estt-I/SOC/2000-05/4584

Dated : 25.11.2005

Copy to

The Asstt. Comptroller & Auditor General (N)
O/o the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg.
New Delhi.

Sd/-

Dy. Accountant General (

Memo No. Estt-I/SOC/2000-05/4585-4607

Dated : 25.11.2005

Copy to:-

25/11/05

1. D.A.G (Admn), O/o the A.G (A&E) Assam, Maidamgaon, Beltola, Guwahati-29.
2. Sr. AO (Admn), O/o The AG(A&E), Assam, Maidamgaon, Beltola, Guwahati-29. He is requested to make necessary arrangement to hand over the copy of the Estt. Order to person concerned.
3. Secy to A.G
4. Principal Director RTI Shillong
5. Secy to A.G
6. Steno to DAG (Admn), O/o the A.G (A&E) Meghalaya etc, Shillong.
7. Steno to DAG (AE&VLC), O/o the A.G (A&E) Meghalaya etc, Shillong.
8. PAO (Local)
9. Confidential Cell
10. Sr. AO/AO I/c APVLC, MZ.VLC, Megh.VLC, Cash, PAO, Try, MZC-I, MZC-II, MPF-I, MPF-2, Pension, EDP Cell, MLD, Megh.APPN, Estt-2, Estt-I & DA Cell, TMC, BK-2(MZ)
11. AAO/SO I/c MZ.VLC, Megh.VLC, Cash, PAO, Try, MZC-I, MZC-II, MPF-I, AP-VLC, MPF-2, Pension, EDP Cell, MLD, Megh.APPN, Estt-2, Estt-I & DA Cell, TMC, BK-2(MZ)
12. S.O Estt-2
13. Pay bill Group
14. E.O. Book
15. Gradation Group.
16. S.B. Group
17. Budget Group
18. C.R. Group
19. Posting Group.
20. Persons concerned
21. Secy. ACAA Co.Op. Mutual Benefit Fund Ltd. Shillong
22. Estate Cell O/o the Pr. A.G (Audit) Meghalaya etc.. Shillong
23. Notice Boards.


Establishment Officer

ANNEXURE - I SPEED

POST 29
- 3/3 -

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA:ECT:
SHILLONG

Dated : 25.11.2005

149

Estt.-I order No. 262

1. Consequent upon the separation of Gr. 'C' and 'D' cadres between the offices O/o the A.G (A&E) Meghalaya etc., Shillong and A.G (A&E) Assam, Guwahati with effect from 01-12-2005 and based on the options exercised by the individual officials, the following Group 'D' officials in the Peon, watcher & Safaiwala cadres are :-

(i) Retained in the same capacity in the Office of the A.G. (A&E) Assam, Guwahati with immediate effect and will be treated as on deputation to that office on the usual terms and conditions w.e.f. 1.12.2005 - LIST I as below:

LIST-I		
Sl. No.	Name	Designation
1	Shri Situ Ram Das	Gr. D Peon
2	Shri Mohan Prasad Halwai	Gr. D Peon
3	Shri Ram Krishna Sah	Gr. D Peon
4	Shri Manoj K. Ray	Gr. D Watcher
5	Shri Dinanath Shah	Gr. D Safaiwala

(ii) Transferred in the public interest from the Office of the A.G.(A&E) Meghalaya, etc., Shillong to the Office of the A.G (A&E) Assam, Guwahati - LIST-II as below:

LIST-II		
Sl. No.	Name	Designation
1	Shri Krishna Joshi	Gr. D Watcher

(iii) Transferred in the public interest from the Office of the A.G.(A&E) Assam, Guwahati to the Office of the A.G. (A&E) Meghalaya, etc., Shillong - LIST-III as below:

LIST-III		
Sl. No.	Name	Designation
1	Smti Bontina Mary Nongkynrih	Gr. D Peon
2	Shri Pannalal Dey	Gr. D Peon
3	Shri Nawal Kishore Roy	Gr. D Watcher

The official in List -II stand released from the Office of the A.G.(A&E) Meghalaya, etc., Shillong on 1.12.2005.

3. The Office of the A.G.(A&E) Assam, Guwahati is requested to take steps to release the officials in List -III from that office on 1.12.2005 so that a simultaneous exchange of staff takes place between the Offices of the A.G.(A&E) Meghalaya, etc., Shillong and A.G (A&E) Assam, Guwahati thereby minimizing the disruption of work in the two offices.

[Authority :- Headquarters letter No. 262- NGE (APP)/17-2004 dated 13.4.2005].

Sd/-
Dy. Accountant General(Admn)
Dated:- 25.11.2005

SPEED Post.

Memo No. Estt-I/SOC/2000-05/4608

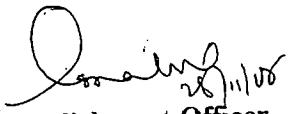
✓ Copy to

The Asstt. Comptroller & Auditor General (N)
O/o the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg,
New Delhi.

Sd/-
Dy. Accountant General (Admn)
Dated : 25.11.2005

Memo No. Estt-I/SOC/2000-05/4609-4631

Copy to:-
 1. D.A.G (dmn), O/o the A.G (A&E) Assam, Maidamgaon, Beltola, Guwahati-29
 2. Sr. AO (Admn), O/o the A.G (A&E) Assam, Maidamgaon, Beltola, Guwahati-29
 3. Secy to A.G of the A.G (A&E) Assam, Maidamgaon, Beltola, Guwahati - 29
 4. Principal Director RTI Shillong
 5. Secy to A.G
 6. Steno to DAG (Admn), O/o the A.G (A&E) Meghalaya etc, Shillong.
 7. Steno to DAG (AE&VLC), O/o the A.G (A&E) Meghalaya etc, Shillong.
 8. PAO (Local)
 9. Confidential Cell
 10. AO I/c Record-I Section.
 11. SO I/c Record-I Section / Caretaker.
 12. S.O Estt-2
 13. Pay bill Group
 14. E.O. Book
 15. Gradation Group.
 16. S.B. Group
 17. Budget Group
 18. C.R. Group
 19. Posting Group.
 20. Persons concerned
 21. Secy. ACAA Co.op Mutual Benefit Fund Ltd. Shillong
 22. Estate Cell O/o the Pr. A.G (Audit) Meghalaya etc. Shillong
 1. Notice Boards.


Establishment Officer
26.11.05

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA: ETC: SHILLONG

Estt-I order No. 53

Dated- 09-06-2006

Consequent upon the separation of Gr. 'C' & 'D' Cadres between the O/o the AG (A&E) Meghalaya etc, Shillong & AG (A&E) Assam, Guwahati with effect from 1.12.2005 and based on the options exercised by the individual officials, the following Group 'C' & 'D' officials have been permanently allocated to the Offices indicated below in order of seniority. However, in case of any, anomalies arising out of issues pertaining to seniority this should be brought to the notice of this office within fifteen days from the date of issue of this order.

O/O THE AG (A&E) MEGHALAYA ETC. SHILLONG		O/O THE AG (A&E) ASSAM GUWAHATI	
Sl. No.	Supervisor (Gr. 'B' Non-Gazetted)	Sl No	Supervisor (Gr. 'B' Non-Gazetted)
1	Shri S.E. Sohliya	1	Smti Phulmaya Palanwal
		2	Smti Sukla Das
Sl. No	SENIOR ACCOUNTANT	Sl No	SENIOR ACCOUNTANT
1	Shri Subodh Ch. Biswas	1.	Smti Shovana Das
2	Smti Ratna Deb	2	Smti Tapashi (Bose) Roy
3. X	Shri Onghioo Paswett X ✓	3	Shri Milan Kanti Bhattacharjee
4. (17)	Smti Rosila Shylla	4	Smti Arati Ghosh
5. (4)	Smti Fatema Begum	5	Shri Prajadhip Bhattacharjee
6. 2/7	Shri Sibarson Wallang	6.	Smti Namita Nag Choudhury
7. 2/7	Shri Opender Swer	7	Shri Pratul Krishna Sen
8. 10/6	Shri Costly Mohan Roy Sawkmie ✓	8	Smti Nilima Sen Gupta
9. 5/6	Shri Shyamal Kanti Bhattacharjee ✓	9	Shri Lakshman Ch. Bhattacharjee
10.	Smti Suklin Lyngdoh	10	Shri Pabit Ch. Baishya
11.	Shri Sainkur Marbaniang	11	Shri Swapan Kr. Bhattacharjee
12.	Smti Honira Kharwanlang	12	Shri Tapash Kr. Deshamukhya
13. X/17	Shri Brassley Majaw	13	Smti Aparna Bhattacharjee
14.	Shri I. Markhia Kharshiing	14	Shri Kamala Kanta Bhuiya

15. X	Smti Meera Biswas ✓	15	Shri Sambhu Nath Bhattacharjee
16.	Smti Viola Lyngdoh	16	Smti Madhabi Lata (Paul) Das
17.	Shri Christopher Treson Khongwai	17	Smti Anjali Bhattacharjee (III)
18.	Shri Thlimshon Nongkhlaw	18	Smti Sabita (Choudhury)Bhattacharjee
19.	Smti Belinda Diengdoh	19	Shri Ranjit Kr Bishnu
20. X	Smti Thelmabela War ✓	20	Smti Ratna Dutta Roy
21.	Smti Ioanna Susngi	21	Shri Apurba Ch. Sharma
22.	Shri Maqsood Ahmed	22	Smti Alpana Roy
X 23. 117	Smti Preciously Gatphoh	23	Smti Arpana Das
24.	Smti Antristima Lyngdoh	24	Smti Shibani (Roy) Bhowmick
25.	Shri Dipak Kr. Bhattacharjee	25	Shri Anadi Shankar Choudhury
X 26. 127	Shri Prasanta Choudhury	26	Smti Shyamashree Dhar
27.	Smti Mayvie Kharpor	27	Shri Jyotirindra Nath Dhar
28.	Smti Wenly Nongkynrih	28	Smti Suchitra Dutta Choudhury
29.	Smti Marcellina Kharkongor	29	Shri Pradip Kumar Choudhury
X 30. 817	Shri Dorsingh Rai Tiewsoh	30	Shri Narendra Das Barman
31.	Shri Jurbor Singh Cajee	31	Smti Anusua (Dutta) Gupta
32. X	Shri H. Khlur Singh Marbaniang ✓	32	Smti Nirupama Bhuiyan
33. X	Smti Tlistina Lynrah	33	Shri Pradip Kr. Madak
34.	Shri Woslington T. Kharkongor	34	Shri Naren Ch. Mazumdar
35.	Smti Binapani (Bhattacharjee) Deb	35	Smti Nalini (Sonowal) Borah
36. X	Smti Namita Nag ✓	36	Shri Kanak Ch. Das
37.	Shri Pranabendu Choudhury	37	Smti Nilima (Goswami)Bhattacharjee
38.	Smti Lucilla War	38	Shri Pulin Borah
X 39. 116	Smti Patricia Marbaniang	39	Shri Imran Hussain
40.	Shri Francis Betkupar Sawian	40	Shri Shekhar Lal Choudhury
1/10 41. 8	Shri Arun Kanti Mandal	41	Smti Sikha Deb
42.	Shri Drowingson Dkhar	42	Shri Bhaskar Kar
43.	Shri Jinnah Lyngdoh	43	Smti Manjula (Shome) Deb
X 44. 117	Smti Nihar Kana Purkayastha	44	Smti Lakshmi Paul
45.	Shri Sunder Singh Pun	45	Smti Nanda Dutta

46.	Shri Santanu Kr Choudhury	46	Shri Lakhindra Das
47.	Smti Nandita(Choudhury) Bhattacharjee	47	Smti Aruna Dhar
48.	Shri Gimlette Roy Lyngwa	48	Smti Uma Purkayastha
X 49.3167	Smti Janet Deary Kynjing	49	Smti Kalpana Roy
50.	Smti Debilui Shallam	50	Smti Sati Chakraborty
X 51.	Smti Rikynti Kharchandy ✓	51	Smti Hiramai Gogoi
52.	Smti Sikha Dutta	52	Smti Dipali Bhattacharjee
53.	Shri Jayanta Pd. Bhowmick	53	Smti Prapti Goswami
54.	Shri G. Speaker Swer	54	Shri Subhas Das
55.	Smti Dondor Dkhar	55	Shri Cheniram Sonowal
56.	Smti Sabita (Chakraborty) Bhattacharjee	56	Shri Kishore Roy
57.	Smti Aida Mary Shullai	57	Shri Satyabrata Mahanta
58.	Smti Ila Bhattacharjee	58	Shri Bedanath Sarma
59.	Smti Emelia Sawian	59	Smti Prativa Sarma
X 40.7	Shri Reginald Nongkynrih	60	Smti Chandra Devi
61.	Smti Binolin Lyngdoh Mawlong	61	Shri Ghana Kanta Gohain
62.	Smti Bonsilin Rymmai	62	Smti Tilottama (Malakar) Sharma
63.	Smti Neverty Dkhar	63	Smti Anita Bhuiya
64.	Shri Kamakhya Prasad Bhattacharjee ✓	64	Smti Bijoy Lakshmi Das
65.	Shri Lamphrang Sun	65	Shri Nalini Ranjan Medhi
66.	Smti Bliona Mawlong	66	Shri Dipak Kr. Dhar
67.	Smti Jorgin Sohtun	67	Shri Rajeswar Medhi
68.	Shri Wallanbill Khongwir	68	Smti Puspalata Baruah
69.	Smti Risabon Kharkongor	69	Shri Biswajit Dey
70.	Shri Subodh Ch. Sarkar	70	Shri Kalyan Kr. Das
71.	Smti Baiarmon Wahlang	71	Shri Jaharlal Das
72.	Smti Ioowanka Pyrtuh	72	Smti Shelley Bhattacharjee
73.	Smti Smriti Rani (Choudhury) Das	73	Shri Dwijendra Lal Das
74.	Smti Renu Rynjaih	74	Shri Rama Kanta Paul
75.	Smti Torilla Kharkrang	75	Smti Dipali Shome
76.	Smti Obriel Shallam	76	Shri Dibyendu Choudhury

77.	Smti Donbok J. Nongbet	77	Shri Bimalendu Gupta
78.	Smti Imon Rebecca Bang	78	Shri Rajat Deb
79.	Shri Sunil Kr Das (II)	79	Smti Sabita (Deb) Das
80.	Smti Wiatcy Blah	80	Shri Satyen Chandra Deka
81.	Shri Bidhu Bikram Deokata	81	Shri Pradip Kumar Gogoi
82.	Smti Luciana Nongkynrih	82	Shri Gautam Kumar Dutta
83.	Smti Lency Chyne	83	Shri Tapan Kr. Das
84.	Smti Dencynora Sarma Kakoty	84	Shri Nani Gopal Choudhury
85. ✓	Shri George Ripnar ✓	85	Shri Dilip Singha
86.	Shri Cyprian Madur	86	Shri Bikram Boro
87.	Shri Cameron Rupert Khongwir	87	Smti Sanghmita Chakraborty
88.	Shri L. Banka Bihari Sharma	88	Smti Bijoya Roy Choudhury
89.	Smti Shemsuk M. Dympep	89	Shri Anubrata Das
90.	Shri Kiran Lal Joshi	90	Shri Jotin Kr. Bharali
91.	Shri Sylvestar Nongrum	91	Shri Kabindra Kr. Das
92.	Smti Rosegreno R. Sangma	92	Shri Samir Kr. Dutta
93.	Shri Manik Sangma	93	Shri Gohin Ch. Gogoi
94. ✓	Smti Chhaya (Deb) Dutta ✓	94	Shri Surajit Baruah
95.	Smti Sutapa Chakraborty	95	Shri Gopal Ch. Dutta
96.	Smti Kmitsibon Suna	96	Shri Kripasindu Kar
97.	Smti Civilda Lyngdoh	97	Smti Malabika Bhattacharjee
98.	Smti Lucy Margarett Nongkynrih	98	Shri Parimal Ch. Dey
99.	Shri Moniram Chetri	99	Shri Pradip Kr. Roy
100.	Smti Joyashree Dutta	100	Shri Pradip Deka Baruah
101.	Shri Arun Diengdoh	101	Shri Bimal Kanti Barman
102.	Shri Nilkanta Bhattacharjee	102	Shri Ghana Kanta Basumatary
103.	Shri Prabin Kumar Dey	103	Shri Ramananda Deka
104.	Shri Randolph Singh Lyngdoh	104	Shri Bolin Bora
105.	Smti Archana Bhattacharjee	105	Smti Aruna Tahu
106.	Shri Paisingh Nongrum	106	Shri Kulbahadur Thapa
107.	Smti H. Basancy Nongbri	107	Shri Sujit Kr. Deb

108.	Smti Shipra Bhattacharjee	108	Shri Samar Dutta
109.	Shri Man Kumar Sarma	109	Shri Ashish Chakraborty
110.	Smti Dipali (Dey) Sharma	110	Shri Manish Rn. Roy
111.	Smti Genevieve Hek	111	Shri Farukuddin Sarkar
112.	Smti Kerlinda Kharchandy	112	Shri Salil Biswas
113.	Smti Waitimon Kharbuli	113	Shri Lalan Pd. Roy
114.	Smti Ratna Kharbanee	114	Shri Tapash Mazumdar
115.	Shri Makhanlal Roy Choudhury	115	Shri Biman Ch. Roy
116.	Shri Dhurba Subba	116	Shri Dipak Kakati
117.	Smti Wissmary Wanshnong	117	Smti Anima Bhattacharjee
118.	Smti D. Hirmon Kharawlong	118	Shri Sibendra Sen
119.	Shri J. Friday Kharsyntiew	119	Smti Nandita Choudhury
120.	Shri Dilip Kr. Dewan	120	Shri Jayanta Deb
121.	Smti Teresa Rosaline Marbaniang	121	Shri Pravesh Ch. Majumdar
122.	Shri Dumex Chynret	122	Shri Biswajit Kar
123.	Shri Mangal Singh Thapa	123	Shri Manash Kanti Majumdar
124.	Shri Sylvester Lyngkhoi	124	Shri Ashit Kr. Roy
125.	Smti Sumitra Kharshiung	125	Smti Mamata (Sarkar) Bhowmick
126.	Smti Banrilang Nongrum	126	Smti Tapati (Dey) Das
127.	Shri Ricky Phankon	127	Shri Uttam Deb Roy
128.	Smti Kristina Khongsar	128	Shri Apurba Kr. Paitya
129.	Smti Iswina Thabah	129	Shri Hiren Ch. Das
130.	Shri Leader Roy Lyngdoh	130	Smti Tapati Sen Gupta
131.	Smti Nerinda Sun	131	Shri Mrityunjay Deb Roy
132.	Smti Charlete D. Nonghuloo	132	Smti Bandana Bhattacharjee
133.	Shri Teiborland Lyngdoh Nongbri	133	Smti Mitali (Debi) Paul
134.	Smti Sylvia Mary Kharbangar	134	Shri Pradip Majumdar
135.	Smti Sherry Bellin Kharbithai	135	Shri Subhash Ch. Talukdar
136.	Smti Effiebel Lyngdoh	136	Shri Biswajit Bhattacharjee
137.	Smti Rosalind Dohling	137	Smti Shyamali (Dutta) Sen
138.	Smti Balmila Warjri ✓	138	Shri Bhola Nath Biswas

139.	Smti Baisirial Nongkynrih	139	Shri Debajyoti Deb
140.	Smti Christina Khati	140	Shri Manoj Kr. Roy
141.	Smti Nazima jyrwa	141	Smti Jharna Das
142.	Smti Besper Pamthet	142	Shri Amitava Chatterjee
143.	Shri Ram Sewak Roy ✓	143	Shri Biprojit Roy
144.	Shri Victor Pyngrop-e	144	Shri Binoy Kr. Das
145.	Smti Justina Baxla	145	Shri Sasanka Singha
146.	Smti Laiamenhun Sawkmie	146	Shri Putul Ch. Deka
147.	Smti Rilaiada Saiborne	147	Shri Indrajit Pathak
148.	Shri Hanbarson Pathaw	148	Smti Shilpa Mazumdar
149.	Smti Margaret Rynjah	149	Shri Anup Kr. Paul
150.	Smti Newtilda Diamai	150	Shri Paltan Mitra
151.	Shri Probin Banik	151	Smti Sarbani(Adhyapak)Chakraborty
152.	Shri Raju Chyne	152	Smti Sikha Rani (Mitra) Mazumdar
153.	Smti Valarina Kharsyntiew	153	Shri Dibakar Mazumdar
154.	Smti Maureen Kharpran	154	Shri kumar Paritosh Deb
155.	Smti Monoliza Syiemlieh	155	Shri Prakash Singh
156.	Smti Mildred Joan Mawrie	156	Shri Sankar Boral
157.	Smti Mabolyne Kharmuai	157	Shri Sanjib Kr. Mazumdar
158.	Smti Elbines Shadap	158	Smti Soma Datta Gupta
159.	Smti Molina Lyting	159	Shri Soumyendu Bikash Mazumdar
160.	Smti Debjani (Bhattacharjee) Chakraborty	160	Shri Pradip Kr. Das (II)
161.	Smti Bisnola Nongbri	161	Smti Reeta (Biswas) Dhar
162.	Smti Bijora Rynjah	162	Shri Dhruba Dutta Upadhyaya
163.	Smti Margaret Nonghuloo	163	Shri Narayan Ch. Das
164.	Smti Lutfa Mary Suchiang	164	Shri Sanjoy Kr. Das
165.	Smti Tapati Deb	165	Shri Pranab Jyoti Chakravorty
166.	Shri Khut Singh Buhphang	166	Smti Banti Rani (Das) Haloi
167.	Smti Daapkyrmen Lyngdoh	167	Shri Bijon Bihari Purkayastha
168.	Shri Herton Kharumnuid	168	Shri Paritosh Deb
169.	Smti Dakaniwat Hi Laloo	169	Shri Satyajyoti Das

170.	Shri Sitesh Ch. Das	170	Shri Biswajit Purkayastha
171.	Smrti Anasuya Devi ✓	171	Shri Debajyoti Kar
172.	Shri Dickieboon Khonglah	172	Shri Golak Ch. Deka
173.	Smrti Kwissida Dkhar	173	Shri Jewel Dutta
174.	Shri Klen Singh Buhphang	174	Smrti Sankari Goswami
175.	Smrti Geraldine F. Synnah	175	Shri Anjan Dutta
176.	Smrti Lasubon Kharmutee	176	Shri Debatosh Shome
177.	Smrti Mistilian Synrem	177	Smrti Barada Patar
178.	Smrti Cicilia Mawniuh	178	Shri Tushar Kanti Ghosh
179.	Smrti Christina Warjri	179	Shri Joy Prakash Narayan Choudhury
180.	Shri Debendra Chetri	180	Shri Debesh Ranjan Choudhury
181.	Shri Nandalal Raj	181	Shri Ashit Baran Chanda
182.	Smrti Icydora Kurbah	182	Shri Debasish Das
183.	Smrti Blue Bell Gashnga	183	Shri Narayan Ch. Singha
184.	Shri James Steven Sohtun	184	Smrti Manju(Chakraborty)Bhattacharya
185.	Shri Maynoland Suchiang	185	Shri Sankar Banerjee
186.	Shri Sujit Kr Dey	186	Shri Shubhrendu Das
187.	Shri Amrit Kumar Lama	187	Shri Narendra Ch. Sarkar
188.	Shri Ires Steven Rynjah	188	Shri Dipak Kr. Das
189.	Smrti Jacinta Mary Nongrum	189	Shri Subrata Roy
190.	Shri Latlea Born Buam	190	Shri Dibyojoyoti Bhattacharjee
191.	Smrti R. Dei Gracia Sohtun	191	Shri Ramayan Singh
192.	Smrti Aquila Pyngrope	192	Smrti Bimala Devi
193.	Shri Pradip Kumar Baruah	193	Shri Ratan Dey
194.	Shri Sumit Ghatak	194	Shri Suvasish Chakravorty
195.	Shri Newstar Roy Marbaniang	195	Shri Dipankar Purkayastha
196.	Smrti Antina Mary Marpna	196	Smrti Aloka (Bhattacharjee)Chakraborty
197.	Shri Kephas Pahsyntiew	197	Shri Hem Ch. Konwar
198.	Shri Anirban Bhattacharjee	198	Shri Ashim Kr. Das
199.	Smrti Pearly Kharpran	199	Shri Raj Kumar Roy
200.	Smrti Balapynhun Khongsit	200	Shri Samajit Sen
201.	Shri Phai Singh Swer	201	Shri Parimal Chandra Seal
202.	Shri Francis Xav. Marbaniang	202	Shri Gobinda Deka
203.	Shri Jubanlak Hynniewta	203	Shri Prabir Kumar Saha

204.	Smti Debabani(Biswas)Dev Roye	204	Shri Narajit Singh
205.	Smti Arbina Pathaw	205	Shri Swapan Kr. Das
206.	Shri Tony Foster Thangkhiew	206	Shri Shyamdeo Pandit
207.	Shri Woston Hynniewta	207	Shri Subhash Chandra Sen
208.	Smti Ontimmai kharkongor	208	Shri Subhash Bhattacharjee
209.	Shri Samsul Kharkongor	209	Shri Pritosh Sen
210.	Smti Aloka Biswas	210	Shri Dipankar Naug
211.	Smti Basanta Rynghang	211	Shri Subodh Chandra Malakar
212.	Shri keshab Pradhan	212	Shri Chayan Chakraborty
213.	Shri Pramod Kr. Basumatary	213	Smti Sanjukta Dey
214.	Shri Jangkhokam Guite	214	Shri Homnath Khatiwada
215.	Shri Sudesh Pradhan	215	Shri Shyamal Karmakar
216.	Smti Mary Lavenya Warjri	216	Shri Bachan Ch. Dey
217.	Smti Hlimpawli Tryte	217	Shri Sujan Choudhury
218.	Shri Paokhetiinthang Haokip	218	Shri Ashish Paul
219.	Shri Debabrata Roy	219	Smti Utpala Das
220.	Smti Sheree Mihngi Swer	220	Shri Sujit Das
221.	Shri Jit Bahadur Sunar	221	Shri Sanjib Kr. Dhar
222.	Smti Silma Kharmietpen	222	Shri Prasanta Sen Gupta
223.	Smti Dariti Mawiong	223	Shri Bibhash Bhattacharjee
224.	Smti Fatima Nongkynrih	224	Shri Dhrubajyoti Bhattacharjee
225.	Smti Benedicta Wallang	225	Shri Amriteswar Bhattacharjee
226.	Smti Costarica Shadap	226	Shri Alojyoti Das
227.	Shri Lamphrang Rynjah	227	Smti Pronoti Sonowal
228.	Shri Frankie Evalone Pariat	228	Shri Dipak Chandra Baidya
229.	Smti Saira (Passah) Haque	229	Shri Jnyanendra Sarkar
230.	Smti Adreena Lyngdoh	230	Shri Ratan Paul
231.	Shri Topass Lona	231	Smti Kanika (Bhowmick) Sarkar
232.	Smti Jacinta Mary Shangoi	232	Shri Nirvoy K.D. Purkayastha
233.	Shri Kleestar Nongkynrih	233	Shri Sanjoy Dey Sarkar
234.	Shri Riskhemlang Pyngtrophe	234	Smti Sudipa (Purkayastha) Bhattacharjee
235.	Smti Helen Synnah	235	Shri Bhaskar Chatterjee
236.	Smti Ropsidora Nongsiej	236	Shri Animesh Saha
237.	Smti Valentina Kharrajee	237	Shri Kaliakanta Banik

	238	Shri Debabrata Deb
	239	Smti Sarmistha (Deb) Dutta Choudhury
	240	Shri Sripad Bhusan Dey
	241	Shri Gautam Kr. Dey
	242	Shri Dipankar Deb (I)
	243	Smti Suchandra (Deb) Sen
	244	Shri Khagan Narzari
	245	Shri Sarat Ch. Deka
	246	Shri Kaushik Rn. Acharjee
	247	Shri Niranjan Kr. Roy
	248	Shri Bidhan Chakraborty
	249	Shri Kanistha Rabha
	250	Smti Ratna(Dey) Mukherjee
	251	Shri Anup Kr. Singha
	252	Shri Deepak Rajrawani
	253	Shri Mrinmoy Bhattacharjee
	254	Smti Dolan Chapa (Das) Mukherjee
	255	Smti Nabanita (Laskar) Das
	256	Shri Syamen Sarkar
	257	Shri Guru Prasad Dutta
	258	Shri Swapan Kr. Dey Sarkar
	259	Shri Arabinda Chakraborty
	260	Shri Subrata Kr. Banerjee
	261	Shri Sankar Haldar
	262	Shri Sanjeev Sankar Das
	263	Shri Chandan Roy Bhowmick
	264	Smti Minati (Das) Sen Gupta
	265	Shri Biswanath Paitya
	266	Shri Sona Singh Bey
	267	Shri Kamalesh Dutta
	268	Shri Nihar Ranjan Sharma

	269	Shri Manik Dutta
	270	Shri Paresh Kumar Kakati
	271	Shri Niladri Ghosh
	271	Shri Ashis Nath
	273	Smti Anita Deb
	274	Smti Shanti Pradhan
	275	Shri Bidhan Ch. Dutta
	276	Smti Soumitra Dutta Choudhury
	277	Smti Sunanda (Dutta Choudhury) Dam
	278	Shri Basanta Boro
	279	Md. Zameereqbal Alam
	280	Shri Amiyangshu Roy
	281	Smti Pratima (Sarkar) Dutta Gupta
	282	Smti Sathi Chakraborty
	283	Shri Sriprasad Bhattacharjee
	284	Shri Subir Kanti Paul
	285	Smti Rinku (Sarkar) Choudhury
	286	Shri Bires Roy
	287	Shri Sushanta Chakraborty
	288	Shri Siddhartha Chakraborty
	289	Shri Arabinda Kr. Das
	290	Shri Dilip Mazumdar
	291	Shri Subin Chandra Das
	292	292 Shri Swapan Kr. Aich
	293	Smti Tanuka (Ghosh) Dey
	294	Shri Ashok Biswa Karma
	295	Shri Kishore Gupta
	296	Md. Zaheer Eqbal Alam
	297	Shri Susanta Choudhury
	298	Shri Nilanjan Paul
	299	Smti Baishakhi (Chakraborty) Bhattacharjee

	300	Shri Biswanath Bhattacharjee
	301	Shri Siddhartha Sankar Sen
	302	Shri Sanjeev Kumar Saxena
	303	Shri Ranjan Kumar Das
	304	Shri Pradip Kumar Baishya
	305	Shri Pulak Ch. Sen
	306	Shri Nareswar Basumatary
	307	Shri Kanmani Daimary
	308	Smti Sabita (Patar) Konwar
	309	Smti Rinku Rani Deb
	310	Shri Chandan Ch. Das
	311	Smti Maya Devi (Upadhyaya) Singha
	312	Shri Amarnath Adhyapak
	313	Shri Pravanjan Bhattacharjee
	314	Smti Anjana (Dey Tarafder) Arjun
	315	Shri Arun Kr. Boro
	316	Shri Amarendra Sonowal
	317	Shri Gopi Kanta Boro
	318	Shri Kamakhya Deka
	319	Shri Bishnu Ram Rabha
	320	Shri Gautam Bhattacharjee
	321	Shri Jyotirmoy Goswami
	322	Shri Sudhangshu Deb
	323	Shri Baga Ram Boro
	324	Smti Jayashree (Brahma) Deka
	325	Shri Pradip Kr. Das (III)
	326	Smti Swapna (Biswas) Manda
	327	Shri Tushar Kanti Chakraborty
	328	Shri Surajit Roy Choudhury
	329	Shri Pradip Kr. Dhar
	330	Shri Sudip Kumar Biswas

	331	Smti Ratna Biswas
	332	Smti Chandana (Singha)Chakraborty
	333	Smti Anjana Sutradhar
	334	Shri Basu Dev Mandal
	335	Shri Manjit Das
	336	Shri Bhupendra Sarkar
	337	Smti Pratima(Paul)Mazumder
	338	Shri Prosenjit Deb(H)
	339	Shri Abhijit Chakraborty
	340	Shri Gobinda Mandal
	341	Shri Mihir Das
	342	Shri Sapta Pradip Das
	343	Shri Bikash Saha
	344	Shri Ashutosh Kundu
	345	Shri Subrata Bhattacharjee
	346	Shri Debojyoti Das
	347	Shri Ranjit Kr. Dhar
	348	Shri Dilip Gupta
	349	Shri Barun Paul
	350	Shri Pranab Kr. Paul
	351	Shri Prasenjit Saha
	352	Smti Rita (Chakraborty)Choudhury
	353	Shri Davasis Deb
	354	Shri Ranendra Kr. Chandra
	355	Shri Shibendra Kr. Roy
	356	Smti Babi Das
ACCOUNTANT		ACCOUNTANT
1.	Smti Lalitamayee A. Sangma	1. Shri Bhogeswar Das
2.	Shri Albert Khongwir	2. Shri Santanu Purkayastha
3.	Smti Ritngen Rymbai	3. Shri Suren Chandra Patir
4.	Shri Swarup Chakravorty	4. Shri Anup Kumar Dutta

5.	Smti Daiakduplin Synrem	5.	Shri Bolindra Dutta
6.	Shri Wanlambok Kharmalki	6.	Smti Mitali (Ghosh) Das
7.	Smti Clarilinda Syiemlieh	7.	Smti Durba (Das) Roy
8.	Smti Spailinda Mylliem Umlong	8.	Smti Ratna (Dutta) Manda
9.	Smti Blida Suting	9.	Shri Pritam Singh Gurung
10.	Smti Meristella Pyngrope	10.	Smti Sumita (Bhattacharjee) Chakraborty
11.	Smti Dashisha Dkhar Phanbuh	11.	Shri Sudip Kr Deb Roy
12.	Smti Amabilis Mylliem Pdah	12.	Smti Sumita (Nath) Bhattacharjee
13.	Smti Merilyne Rose Rapthap	13.	Shri Mukul Sharma
14.	Shri Richardson Nongneng	14.	Shri Bimal Chakravarty
15.	Smti Dalakaru Shullai	15.	Shri Riddhi Bahadur Ruchal
16.	Shri Arbinas Lyngdoh	16.	Shri Birendra Basumatary
17.	Shri Lunkur Khamaior	17.	Shri Bhuban Ch Boro
18.	Smti Shimti Hek	18.	Shri Gopal Chandra Das
19.	Smti Daplut Nongbri	19.	Shri Sarat Ch Sarma
20.	Smti Emerencia Sohtun	20.	Shri Arup Das
21.	Smti Hazel Maxine Rapsang	21.	Shri Saumitra Dutta
22.	Smti Methelda Lyngdoh	22.	Smti Jhumur (Palit) Roy
23.	Smti Bobby Brenda Laloo	23.	Shri Dibyendu Narayan
24.	Smti Bethelda Sohtun	24.	Shri Bipul Kumar Baishya
25.	Smti Wandalyn Khyriem	25.	Smti Asha (Saikia) Sonowal
26.	Smti Joptimai Syiem	26.	Smti Pratibha (Rabha) Patgiri
27.	Smti Barbara Sawkmie	27.	Shri Karnab Sonowal
28.	Shri Freddy Kharpran	28.	Shri Dhiren Sarma
29.	Shri Bankitlang Ksanjeng	29.	Shri Kumar Prasad Upadhyay
30.	Smti Merbalin Langba	30.	Shri Pradip Kumar Boro
		31.	Smti Araju (Sonowal) Saikia
		32.	Shri Kalyanji Hazarika

CLERK TYPIST		CLERK TYPIST	
1.	Shri Johnston Lvngdoh	1.	Shri Naba Kanta Das
2.	Shri Bhim Bahadur Rai	2.	Shri Anup Kr Chakraborty
3.	Shri Phrangsgni Pyngrope	3.	Shri Chahiram Boro
4.	Shri Dasuklang Nongrum	4.	Shri Rajnish Kr Misra
5.	Shri Feroze Passah	5.	Shri Raghunath Gayary
6.	Smti Bethel Lynda Syiem	6.	Shri Anu Mech
7.	Smti Deitymon Kharbamon	7.	Shri Mohan Kaptak
8.	Shri Anjan Kachary	8.	Shri Bharat Ch Brahma
9.	Shri Deepak Kr Upadhyaya	9.	Shri Mahikanta Swargiary
10.	Shri Ganesh Prasad Sharma	10.	Shri Ramakanta Basumatary
11.	Shri Stanley Nongrum	11.	Shri Suban Gayary
12.	Smti Baileency Chyne	12.	Shri Haren Ch Rabha
13.	Smti Eleonora Kharlukhi	13.	Shri Debasish Sinha
14.	Shri Pele Lyngdoh	14.	Shri Nripen Saikia
15.	Shri Apollos Majaw	15.	Shri Basanta Kr Singh
16.	Shri Augustine Shadap	16.	Shri Pratim Hazarika
17.	Shri Krebal Kharswai	17.	Shri Swan Thapa
18.	Shri Martin R Marak	18.	Shri Gurmeet Singh
19.	Shri Romesh Singh	19.	Smti Rita (Khan) Roy
20.	Shri Elvis Sohtun	20.	Shri Tanuj Kr Dey
21.	Shri K Binnysen Sungoh	21.	Md Mumtaz Ali
22.	Smti Rose Mary Rymbai	22.	Shri Jayanta Deb Nath
23.	Smti Pheirit Lyngdoh	23.	Shri Nirmal Ch Boro
24.	Shri Patrick Pugh Sawian	24.	Shri Pradip Kr Das (IV)
25.	Shri Sunder Lamsal	25.	Shri Subhash Ch Paul
26.	Smti Garuna Marbaniang	26.	Smti Chaitali (Chakraborty) Bagchi Dewan
27.	Smti Snomi Kharkongor	27.	Shri Bijoy Kr Barman
(28)	Smti Rosanabell Kharmalki	28.	Shri Ranjan Gogoi
29.	Smti Bijoy Laxmi Dutta	29.	Shri Kanak Ch Deka
30.	Smti Banrikynti Kharsamai	30.	Shri Bhupen Ch Kalita

31.	Smti Addlita Wanrilang Swer	31.	Shri Hare Krishna Roy
32.	Shri Kynsaibok Warjri	32.	Shri Narayan Talukdar
33.	Shri Manjul Dey	33.	Shri Lakhidhar Kalita
34.	Shri Bobby Lyndoh Nonzebi	34.	Smti Bandana(Singha) Das
35.	✓ Shri Ashley Kharkongor	35.	Shri Sanjay Das
36.	Shri Ashok Chetry	36.	Shri Prasenjit Sen
37.	Shri Man Bahadur Ale	37.	Smti Ranu Das
38.	Shri Tibial Sharma	38.	Shri Bhim Kr Pradhan
39.	Shri Dwijen Sharma	39.	Shri Abhijit Deb
40.	Shri Amit Kumar Ghosh	40.	Smti Sheela Biswas
41.	Shri Dipankar Chatterjee	41.	Shri Jagat Ch Rabha
42.	Shri Bikromjit Ghosh ✓	42.	Shri Nishit Das
43.	Smti Bianghun Ghyne	43.	Shri Anil Kr Chakraborty
44.	Shri Bunkerlang R Thawmuit	44.	Md Nur Mohammad Ali
45.	Smti Eveleen Rose Tariang	45.	Shri Kedar Nath Prasad
46.	Smti La-I-Kyntimon Khyriem	46.	Shri Manoj Prasad Singh
47.	Smti Evethshish War	47.	Shri Ratul Mani Baishya
48.	Smti Lindasafira Marbaniang	48.	Shri Surendra Prasad Singh
49.	Shri Bikash Limbu	49.	Smti Sutapa Chakraborty
50.	Shri Suresh Rai	50.	Shri Arup Nath
51.	Shri Bakynmaw Diengdoh	51.	Shri Bidyut Karmakar
52.	Shri Elalius Jyrwa	52.	Md Mofidul Islam Choudhury
53.	Shri Partha Yoti Dey	53.	Shri Nataraj Bhattacharjee
54.	Smti B. G. Majumdar	54.	Shri Umesh Gh Baishya
55.	Shri Nath	55.	Shri Raj Chandra Sinha
56.	✓. Chakraborty	56.	Shri Arup Ghosh
57.		57.	Smti Maheswari (Kalita) Haloi
58.		58.	Shri Babul Das
59.		59.	Shri Durga Bahadur Chettri
		60.	Smti Riju Paul
		61.	Shri Sumantra Choudhury

	62.	Smti Durga Basak
	63.	Shri Gautam Ch Sharma
	64.	Shri Parimal Chandra Saha
	65.	Shri Partha Bhattacharjee
	66.	Shri Sanjay Deb
	67.	Shri Sridhar Ranjan Das
	68.	Shri Dipak Ranjan Deb
	69.	Shri Raman Kr Jha
	70.	Smti Kamaleswari (Brahma) Bordoloi
	71.	Shri Bhaskar Jyoti Sarma
	72.	Md Nasir Gul Khan
	73.	Shri Deepak Kumar
	74.	Shri Babul Chandra Basak
	75.	Shri Rajat Kanti Deb
	76.	Shri Dipankar Deb (II)
	77.	Smti Sangeeta Adhikari
	78.	Smti Ira Dhar
	79.	Smti Mita Sinha
	80.	Shri Pradip Ch Kumar
	81.	Shri Swapan Chanda
	82.	Shri Harendra Sharma
	83.	Shri Manoj Kr Das
	84.	Shri Suvera Duarah
	85.	Shri Arup Sankar Nag
	86.	Shri Jatin Ch Rajbongshi
	87.	Shri Sristedhar Dutta
	88.	Shri Tarak Nath Mukhopadhyay
	89.	Shri Tarun Kumar Manda
	90.	Shri Ardhendu Goswami
	91.	Shri K Rambabu
	92.	Shri A Shiva Prasad

	93.	Smti Sunitha Rani-A
	94.	Shri Arindam Choudhury
	95.	Shri Dilip Bhattacharjee
	96.	Shri Subir Chandra Chanda
	97.	Shri Binod Kr Ray
	98.	Shri Dilip Sarma(I)
	99.	Smti Banani Sarkar
	100.	Md Akther Hussain
	101.	Shri Ranjit Kr Thakuria
	102.	Shri Jumeruddin Ahmed
	103.	Shri Tapan Das
	104.	Shri Swapan Paul
	105.	Shri Pramod Rai
	106.	Shri Rajib Das
	107.	Shri Subrata Kr Roy (II)
	108.	Shri Biplob Kumar Das
	109.	Shri Gautam Das
	110.	Shri Koushik Banerjee
	111.	Shri Prabir Kumar Banik
	112.	Shri Indranil Choudhury
	113.	Shri Alok Kumar Ghosh
	114.	Shri Manish Kumar Tripathi
	115.	Shri Naba Kumar Jetty
	116.	Shri Sudipta Majumdar
	117.	Shri Ashim Kumar Podder
	118.	Smti Reena Das
	119.	Shri Bipul Kumar Sarma
	120.	Shri Uday Chandra Das
	121.	Shri Amitava Biswas
	122.	Shri Dilip Sharma(II)
	123.	Shri Naresh Kr Sah

		124.	Shri Manoj Dey
		125.	Shri Baskit Roy
		126.	Shri Soumen Karmakar
		127.	Shri Newalal Roy
STENOGRAPHER GRADE-I		STENOGRAPHER GRADE-I	
1.	Shri Raju Haque	Smti Anuradha (Hazarika) Deka	
STENOGRAPHER GRADE-II		STENOGRAPHER GRADE-II	
1.	Shri Gautam Roy	1.	Shri Abdul Hadi
		2.	Shri Suchil Kr. Neog
		3.	Shri Harshajit Das
		4.	Smti Meenakshi (Shukla) Chakraborty
STENOGRAPHER GRADE-III		STENOGRAPHER GRADE-III	
1.	Shri Prasenjit Rakshit	1.	Shri Bedayan Chakraborty
CARETAKER		CARETAKER	
1.	Shri Durgey Dhungana	1.	
ASSTT. CARETAKER		ASSTT. CARETAKER	
1.		1.	Shri Deo Bahadur Thapa
STAFF CAR DRIVER GRADE-I		STAFF CAR DRIVER GRADE-I	
1.		1.	Shri Narayan Das
STAFF CAR DRIVER ORDINARY GRADE		STAFF CAR DRIVER ORDINARY GRADE	
1.	Shri Gopal Chettri	1.	
RECORD KEEPER		RECORD KEEPER	
*1.	Shri Pradip Kr. Dhar	1.	Shri Bijoy Krishna Roy
2.	Shri Chaman Lal	2.	Shri Rajani Kanta Baishya
3.	Shri Montu Das	3.	Shri Binoy Kr. Das
4.	Shri Kumar Thapa	4.	Shri Baidyanath Roy
5.	Shri Tanka Bahadur Rai	5.	Smti Namita Purkayastha
6.	Shri Porsuram Sharma	6.	Shri Baneswar Boro
7.	Shri Manipal Thapa	7.	Shri Anil Ch. Das
		8.	Shri Babullal Chettri
		9.	Shri Pratap Chandra Keot

		10	Shri Ranjit Ch Das
		11	Shri Kanuram Kachari
DUFTRIES		DUFTRIES	
1.	Shri Sepa Sailo	1.	Shri Sajal Kr. Dey
2.	Smti Krantimai Nongkhaw	2.	Smti Sukhmaya Limbu
3.	Smti Hari Maya Thapa	3.	Shri Amiyangshu Das
4.	Shri Resham Powdel	4.	Shri Ananta Chakraborty
5.	Shri Shot Singh Diengdoh	5.	Smti Tara Chettri
		6.	Shri Swapan Das
		7.	Shri Upendra Singh
		8.	Shri Dinesh Patowari
JUNIOR GESTETNER OPERATOR		JUNIOR GESTETNER OPERATOR	
		1.	Shri Dipak Ch. Das
		2.	Shri Badala Ch. Saha
SENIOR PEON		SENIOR PEON	
1.	Shri Lalrualkhuma Ngamilai	1.	Shri Hongshraj Singh
PEON		PEON	
1.	Shri Ramu Pradhan	1.	Shri Balkharu Kumar
2.	Smti Krishna Maya Chettri	2.	Shri Robin Thapa
3.	Smti Sandhya Rani Das	3.	Shri Beloram Kalita
4.	Bishnu Thapa	4.	Shri Hemanta Rajbongshi
5.	Shri Suraj Kr. Rana	5.	Shri Bipul Kr. Sharma
6.	Smti Phulmaya Darjee	6.	Shri Mahendra Ch Nath
7.	Smti Bremodish M. Sangma	7.	Shri Devendra Prasad Sah
8.	Shri Lalthansanga Lushai	8.	Shri Loknath Nath
9.	Smti Bontina Mary Nongkynrih	9.	Shri Abhijit Das
10.	Shri Pannalal Dey	10.	Smti Purnima Barman
11.	Shri Bin Bahadur Thapa	11.	Shri Krishna Prasad Joshi
12.	Shri Ram Krishna Sali	12.	Shri Dadih Mohan Brahma
13.	Shri Fabian Dohling	13.	Shri Durga Joshi
14.	Shri Mohan Prasad Halwai	14.	Shri Dipak Rajbonghi

15.	Smti Shibalin Khongji	15.	Shri Sarbeswar Haloi
16.	Shri Robin R Marak	16.	Shri Mahindra Kherkatary
17.	Shri Christopher T Kharchanddy	17.	Smti Subrata Deb
18.	Smti Jwincy Rytathiang	18.	Smti Usha Rani Deb
19.	Shri Madhav Chetri	19.	Shri Nathuram Daimary
20.	Shri Prem Bahadur Thapa	20.	Shri Harkanta Talukdar
21.	Smti Sotril Lyngdoh	21.	Shri Girish Ch Boro
22.	Shri Gauram K. Ghosh	22.	Shri Lokesh Ch Paul
23.	Smti Ottimon Khyriem	23.	Shri Suchandra Deka
24.	Smti Dwensisben Kharsati	24.	Shri Raju Chettri
25.	Shri Saimanhang Hmar	25.	Shri Babla Rn Ray
26.	Shri Raj Kumar Sunar	26.	Smti Bina Kna
27.	Shri Situ Ram Das	27.	Shri Cheni Ram Natah
		28.	Shri Kashiram Boro
		29.	Shri Paban Ch Das
		30.	Shri Jadu Ram Das
		31.	Shri Ranjit Bhattacharjee
		32.	Md Islam Uddin Ahmed
		33.	Shri Kashmir Singh
		34.	Shri Harmohan Kumar
		35.	Shri Atul Ch Tamuli
		36.	Shri Naren Rajbongshi
		37.	Shri Lalit Ch Kathar

WATCHER**WATCHER**

1.	Shri Nagendra Chettri	1.	Shri Manik Ch. Kakati
2.	Shri Aiborlang Khongwar	2.	Shri Paresh Ch. Roy
3.	Shri Prem Balmiki	3.	Shri Tilak Chandra Nath
4.	Shri Gyan Bahadur Gurung	4.	Shri Sambhu Ram Deka
5.	Shri Vimed Kumar Roy	5.	Shri Paresh Chandra Das
6.	Shri Gorakh Ram		
7.	Shri Nawal Kishor Ray		

8.	Shri Phostine Nongichlaw		
9.	Shri Krishna Joshi		
10.	Shri George Fabian Binan		
11.	Shri Manoj Kr. Ray		
12.	Shri Robin Rizal		
MALI		MALI	
1.	Shri Dal Bahadur Limbu		
2.	Shri Hemlal Sharma		
SAFAIWALA		SAFAIWALA	
1.	Shri Jagdish Prasad	1.	Smti Gurmit Kaur
2.	Shri Charan Singh		
3.	Shri Ramesh Bhangi		
4.	Smti Kamalesh Devi		
5.	Smti Minora Wankhar		
6.	Smti Kasturi Devi		
7.	Shri Dinanath Shah		
8.	Smti Aihunlin Khyriem		
WATERMAN		WATERMAN	
1.	Smti Tara Devi		
2.	Shri Phrangko Nongdhar		

II. The following officials of the O/o the AG (A&E) Meghalaya etc, Shillong have been transferred to the O/o the AG (A&E) Assam, Guwahati on deputation basis w.e.f. 1/12/2005 :-

- (a) Sr. Accts at Sl. 151,166,199 to 205,207 to 218,220 to 226,228 to 232 & 234 to 237
- (b) Accts at Sl. 29 & 30
- (c) C/Ts at Sl. 51 & 52
- (d) Gr. 'D' Peon at Sl. 12, 14,22 & 27
- (e) Watcher at Sl. 11

III. The following Sr. Accts/Accts/C/Ts/Group 'D' who have not furnished options for the purpose of separation of Gr 'C' & 'D' Cadre are allocated by the Administration to the Offices as shown below:-

O/o the AG (A&E) Meghalaya etc, Shillong	O/o the AG (A&E) Assam, Guwahati
1. Shri Bryan Bang, C/T	1. Shri Tiren Basumatary, Sr. Acctt
2. Shri Charlesstar Thangkhiew, C/T	1. Shri Ganesh Ch. Deka, Sr. Acctt.

3. Shri Erastus Diengdoh, Gr. 'D' Peon	3. Shri Raju Ruchal, Sr. Acctt
4. Shri Sudip Myrthong, Gr. 'D' Watcher	4. Shri Samiran Das, C/T
5. Shri Vijay Kumar, Gr. 'D' iMali	5. Shri Preman Singh, Gr. 'D' Peon
6. Shri Joel Roy Nongbri, Gr. 'D' Safaiwalla	6. Shri Ajoy Lama, Gr.'D' Peon
7. Shri Hemlal Pariyar, Gr 'D' Safaiwalla	7. Shri Lohit Ch. Baruah, Gr. 'D' Watcher
	8. Shri Utpal Kumar Das, Gr. 'D' Safaiwalla

(Authority:- AG's Orders dtd. 24.5.06 at P/5.8N of File No. Estt.1/SOC/2000-05)

Sd/-

DEPUTY ACCOUNTANT GENERAL (ADMN)

Memo No. Estt.1/SOC/2000-05/2032

Dated:- 9/6/06

Copy to:-

The Asstt. Comptroller & Auditor General (N),
Office of the Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
New Delhi-110002.

Sd/-

DEPUTY ACCOUNTANT GENERAL (ADMN)

Memo No. Estt.1/SOC/2000-05/2033 - 2048

Dated:- 9/6/06

Copy to:-

1. DAG(Admn), O/o the AG (A&E) Assam, Maidamgaon, Beltola, Guwahati-29.
2. Sr. AO (Admn), Office of the AG (A&E) Assam, Maidamgaon, Beltola, Guwahati-29.
3. Secretary to AG, O/o the A.G. (A&E) Assam, Maidamgaon, Belotla, Guwahati-29.
4. Principal Director, RJI, Shillong.
5. Secretary to AG.
6. Steno to DAG(Admn), O/o the AG (A&E) Meghalaya etc., Shillong.
7. Steno to DAG(AE & VLC), O/o the AG (A&E) Meghalaya etc., Shillong
8. PAO (Local).
9. Confidential Cell.
10. SO/Estt.2.
11. Pay Bill Group.
12. E.O. Book.
13. Gradation List, SB Group, Budget Group, CR Group, Posting Group.
14. Secy, ACAA Co-Op. Mutual Benefit Fund Ltd, Shillong.
15. Estate Cell, O/o the Pr. AG (Audit) Meghalaya etc., Shillong.
16. Notice Boards.

Shillong 9/6/06
ESTABLISHMENT OFFICER

Guwahati 25/4
Miz/06

Shascore 'K'
4001/002
28/173
53-

P. G. (A & E) Audit, S. A.
Dairy No. G. A. 12 281
Date 25-4-06

To

The Pr. Accountant General (Audit),
Meghalaya,
Shillong.

The AG (A&E),
Assam, Guwahati

Subject: Separation of common cadre of Group B officers in the A&E and Civil Audit offices in North East Region.

Sir,

I am directed to invite reference to your DO letter no. AGM/MLAACQ/LAAD Miz/2001/6469 dated 28.3.06 on the above cited subject. The new sanctioned strength and Persons-in-position for the three offices viz. Meghalaya, Arunachal Pradesh and Mizoram has been fixed as per the statement enclosed. The redistributed sanctioned strength may please be noted in your office records and the staff and officers may accordingly be posted in each office at the earliest.

Yours faithfully,

sd/-

Administrative Officer (BRS)

No. 1686 BRS/72-2005

Copy for information and necessary action to:

7 : APR 2006

1. AG (A&E), Arunachal Pradesh
2. AG (A&E), Mizoram
3. Sr AO, NGE (Appt)
4. PS to PD (Staff)

Administrative Officer (BRS)

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA, ETC, SHILLONG

Circular No.3307

Dated: -12-07-2006

Consequent upon the creation of the two new offices of the Accountant General, Mizoram, Aizawl¹ and Accountant General, Arunachal Pradesh, Itanagar² with effect from 1st April 2006, all Group 'C' and 'D' officials currently borne on the cadre of the Office of the Accountant General (Accounts & Entitlements), Meghalaya, Arunachal Pradesh and Mizoram, Shillong are hereby required to exercise their option for permanent allocation to the office(s) of their choice in the prescribed OPTION FORM enclosed with this Circular.

2. The proposed Sanctioned Strength and Persons-in-Position³ of Group 'C' and 'D' Accounts & Entitlement cadres in the reorganized Office of the Accountant General (A&E) Meghalaya, Shillong and the newly created offices of the Accountant General, Arunachal Pradesh, Itanagar and Accountant General, Mizoram, Aizawl is shown below.

Cadre	Meghalaya		Arunachal Pradesh		Mizoram	
	SS	PIP	SS	PIP	SS	PIP
Supervisor	1		1		--	
Sr. Acctt/Sr. CO	130	123	49	42	42	35
Acctt./CO	19	15	8	5	11	8
CT/DEO	34	28	14	12	16	13
Welfare Asstt.	1	1	--		--	
Caretaker	1		--		--	
Steno	3	1	2	1	2	1
Hindi Translator	2		--		--	
Staff car Driver	1		--		--	
Record Keeper	4	4	3	3	3	3
Group D	33	27	13	11	11	9
Telex Operator	1	1	--		--	

SS = Sanctioned Strength; PIP = Persons-in-Position

The various posts in the three offices will be staffed to the extent of the number of Persons-in-Position as shown in the above table.

3. Permanent posting of Group-C & D officials of common cadre against the persons-in-position strength of various offices will be made by the cadre controlling authority i.e. A.G.(A&E), Meghalaya etc., Shillong strictly on the basis of the seniority of the officials, who have exercised their option for allocation to such offices.

¹ Vide Hqr's Office Notification No.66-Audit/M&C/208-1997/Notification/01 dt: 14-03-2006.

² Vide Hqr's Office Notification No.66-Audit/M&C/208-1997/Notification/02 dt: 14-03-2006

³ Communicated vide C&AG's office Memo No.1686 BRS/72-2005 dated 25-4-2006.

official fails to submit his/her option by this date, he/she will be allocated permanently to any of the three offices at the discretion of the Administration.

11. The options once exercised will be final and subsequent requests for change will not be entertained under any circumstances. As such, all officials are advised to specify their option of offices for permanent allocation as well as for deputation with due care and application of mind.

Sd/

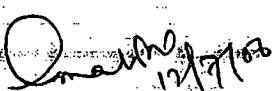
Accountant General

Memo No. Estt-I/SOC/2006-07/3308-3315

Dated 12-7-2006

Copy to:-

1. Sr. DAG (Admn) O/o the AG (A&E) Assam, Maidangaon, Beltola, Guwahati-29. With a request to hand over this Circular along with the attached Option Form to each Group 'C' and 'D' official from this office who is on deputation in the O/o AG(A&E) Assam, Guwahati. The filled in Option Forms should be forwarded by your office to us no later than 21st July, 2006
2. Sr. Accounts Officer, Regional Training Institute, Shillong. With a request to hand over this Circular along with the attached Option Form to each Group 'C' and 'D' official posted at RTI, Shillong. The filled in Option Forms should be forwarded to this office not later than 19th July, 2006
3. All AOs/SOs/Supervisors (Local). With a request to hand over this Circular along with the attached Option Form to each Group 'C' and 'D' official working under them. The filled in Option Forms should be forwarded to the Establishment I. Section not later than 19th July, 2006
4. P.S. to A.G.
5. Steno to DAG (A).
6. Steno to DAG (AE&VLC)
7. All Sr. AOs/AOs
8. All Notice Boards


Establishment Officer

ANNEXURE - MAnnexure M. 156**ANNEXURE - E1**

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OFFICE OF THE ACCOUNTANT GENERAL (A&E)
MEGHALAYA, ARUNACHAL PRADESH, MIZORAM, SHILLONG - 793 001

No. Estt.-I/Rept/Inter AG Trans/2006-07/ 5178

Dated : 02.11. 2006

To

The General Secretary,
Accounts (Category III) Association,
O/o the Accountant General (A&E), Meghalaya etc., Shillong

Sub: Creation of New officers of AG (A&E), Arunachal Pradesh, Itanagar and AG (A&E), Mizoram, Aizawl – consequent transfer of Gr. 'C' and "D' staff.

With reference to the Accounts Association's (Category III) letter No. ACC/Cate III/2005-2006/25 dated 2.8.2006 addressed to the Comptroller & Auditor General of India on the subject cited above, I am directed to convey herewith the Headquarters' Office reply received vide letter No. 271-NGE(JCM)/11-2006(III) dated 30.10.2006 on the points raised by the Association as under :

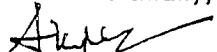
	Comments
1.(a)Whether the period of deputation will be for a specific duration and also, if so, what would be the tenure of deputation?	Para 4 of Circular dated 12 July 2006 issued by the office of the Accountant General (A&E), Meghalaya under which all Group 'C' and 'D' staff were asked to submit their option for permanent allocation to the Meghalaya, Arunachal Pradesh or Mizoram offices makes it clear that surplus optees of a particular office will be posted on deputation to the deficit offices and " <i>these persons shall be permanently posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the person-in-position strength in that office.</i> "
(b) Whether the officials transferred to the offices of A.G (A&E),A.P. Itanagar & A.G.(A&E),Mizoram, Aizawl will be brought back to the office of their choice after expiry of the deputation period, irrespective of vacancy position in the office of their choice.	This being the case, it is clear that deputation will not be for a specific duration. The deputationists will have to continue in the office they are sent to till they are repatriated to their permanent office in the manner stated above. The period/tenure of deputation would thus differ from person to person.
(c).Some members desire, that the transfer be made on Tour/Rotational basis, may kindly be implemented.	The Circular makes clear that the deputationists will be permanently brought back to the office of their choice only on availability of subsequent vacancies in that office. The demand of Association to post the surplus staff on rotation basis can be considered only if all the staff members are agreeable for posting to the deficit offices on rotation basis.

<p>2 (a) Whether, staff members who will be transferred to Arunachal Pradesh, Itanagar and Mizoram, Aizawl would be provided with individual quarter in a habitable and secured area with all basic amenities?</p>	
<p>(b). Further, the staff quarters should be provided adjacent to the office. Unless, the staff quarters are provided, transfer to the new offices may be kept in abeyance for the time being and functioning of the two offices may continue in Shillong. It is also requested that the staff side should be taken into confidence before selecting the sites of staff quarters.</p>	<p>Reply/Comments on these points will follow separately from HQs.</p>
<p>3. Further, as per the terms & conditions of the Circular issued by the Administration vide Circular No.3307 dtd.12.07.2006 It appears that the junior Gr.'D', C/Ts & Accountants would be the worst sufferers as most of them would have to serve on deputation in the offices of A.G(A&E), A.P, Itanagar & Mizoram, Aizawl for a very long period of time or for their entire service period as it appears from the Gradation List and also they will be deprived of their promotion till they are repatriated to their original office of choice. The officials may be brought back to their office of choice after completion of their normal deputation period and the subsequent vacancies arising on the new offices may be filled up by new recruitment. In this regard, Administration is requested to find ways and means so that staff can be brought back to their office of choice immediately after completion of their normal tenure of deputation.</p>	<p>This point is covered in comments pertaining to Point 1(a) and (c) above.</p> <p>As far as promotions are concerned, para 8 of this office Circular dated 12th July 2006 (Appendix-I) makes it clear that "<i>no further promotion will be made in the surplus office(s) till all officials on deputation are repatriated back to the office(s) they have opted for on permanent allocation</i>".</p>

<p>4. It may also be clarified, that C/Ts who are on deputation to the ex-cadre post as D.E.O on transfer to the new offices will continue to be entitled to draw the pay of D.E.O or they will be reverted to their original posts of C/T. and how their pay will be protected in that case?</p>	<p>The clerks working as DEOs may continue to hold the posts of DEOs even after their posting to the deficit offices.</p>
<p>5. Gr.'D' officials are the financially lowest paid category and they would further be subjected to suffer most, if they are transferred to the new offices. Hence, it is requested that our Gr. 'D' staff be exempted from the transfer and vacancy in the newly created offices may be filled up through direct recruitment and the surplus staff should be regularized by creating a Supernumerary post.</p>	<p>The Group 'D' officials who are in excess of the required strength of Shillong office are to be sent to the deficit offices and no exemption can be allowed to them.</p>
<p>6. The staff also impress upon the Administration that a great hardship would be caused to the members in respect of the education of their children due to the transfer. Therefore, it is requested, that no staff members should be transferred during the mid-session of the education of their children. It may also be mentioned that deserving children of the members may require a P.R.C for admission of their children to Higher & Technical education through State Govt. quota and would lose their claim for such a quota, as getting a P.R.C, a continuous stay at a particular place for 12 years is required. But, continuous stay for 12 years may not be completed for many members at Shillong due to their transfer to Arunachal Pradesh & Mizoram from Shillong and as a result their children might be deprived of getting P.R.C. from the Govt. of Meghalaya. In this</p>	<p>The Permanent Resident Certificate (PRC) is given to a "permanent resident" of a State. Thus, a person is eligible for a PRC as long as he/she is a permanent resident of Meghalaya irrespective of the fact that whether that person is working in Meghalaya or not.</p>

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	<p>7. The staff also expressed that, at the time of separation between Assam Office and Meghalaya office, staff strength and persons in position was not reflected in the Circular letter. As a result, some members who would have opted for the Office of A.G (A&E), Assam, Guwahati permanently, could not avail the opportunity for opting for their cadre in the office of the A.G (A&E), Assam, Guwahati and have been deprived of natural justice. Hence, their personal representations may kindly be considered and they may be given the opportunity to opt for their cadre in the Office of A.G (A&E), Assam, Guwahati/or they may be allowed to be transferred permanently there. A good number of members of the staff of this office are still on deputation now with the O/o the A.G(A&E), Assam, Guwahati and some of them have been transferred twice to that office. In this regard, how they will be treated on their repatriation to this office, as they are still the junior most?</p>	<p>The cadres between Assam and Meghalaya offices have already been separated. This issue cannot be reopened.</p>
	<p>8. The Association urges upon the Administration, that, representation for retention in the original office of choice by the members on genuine grounds may also be given due consideration when transfer on deputation is ordered.</p>	<p>No exemption should be allowed in any individual case without approval of Headquarters' Office.</p>

Yours faithfully,


Deputy Accountant General (A)